

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 73/2025

In the matter of:

Abdullah

.....Petitioner

Versus

Gram Panchayat Sadai & Others

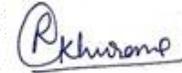
Respondents

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Date: 08/09/2025

Filed
Through



(Rahul Khurana)
Advocate-on-Record
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**Reply of Block Development & Panchayat Officer,
Nuh District Nuh (Haryana) Respondent No-4 on
behalf of Respondents No. 2 to 4.**

Preliminary Submissions:-

1. That present reply is being filed through Sh. Shamsher Singh Nain, Block Development & Panchayat Officer, Nuh, District Nuh, Haryana who is authorized and competent to file the present reply on behalf of answering respondents. Liberty to file additional reply is being craved, as and when required, with the permission of this Hon'ble Tribunal.
2. That the present Original Application (hereinafter for brevity O.A.) filed by the applicant under Section 14 &



15 of National Green Tribunal Act, 2010 (for short NGT Act, 2010) for issuance of order or directions is neither maintainable nor tenable in the eyes of law and liable to be dismissed at threshold as the applicant filed the present original application in order to harass the answering respondents and the applicant seems to create hurdles in the process of proper functioning of official duties of answering respondent No. 2 to 4. The No Objection Certificate were obtained from the concerned quarters.

3. That the Hon'ble NGT vide its order dated 21.02.2025, formed a joint committee comprising the Representative of Member Secretary, Central Pollution Control Board (CPCB); Regional Officer (RO), MoEF & CC, Chandigarh; Principal Chief Conservator of Forest (PCCF), Haryana; and the District Collector, Nuh and the District Collector, Nuh was directed as the nodal agency in the joint committee.

4. That in compliance of order dated 21.02.2025 of Hon'ble NGT, the joint committee formed by the Hon'ble NGT,



called a meeting on dated 18.03.2025 with regional officers of concerned department i.e. HSPCB, Forest Officer, Nuh; Mining Officer, Nuh; Tehsildar, Nuh; District Development & Panchayat Officer, Nuh; Block Development & Panchayat Officer, Nuh and District Collector, Nuh.

5. The Joint Committee alongwith district level officers of the departments concerned, visited the site and verified the factual position. It was found by the committee on the land in question that approximately 2.5 acres of land excavated upto less than 5 feet depth and no trees, flora and founa were found available on any part of the land in question. Report of Forest Department was also received by the joint committee and no violation of rules and regulations of any department was found committed in respect of the land in question by the answering respondents and the contents of report of the joint committee have not been repeated for the sake of brevity. The report of joint committee has already been

S. N. Singh

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submitted before the Hon'ble National Green Tribunal on 24.05.2025 which is on record.

6. That the applicant filed the application falsely and the contents of the application are quite wrong and the application has no force and liable to be dismissed with costs.

Reply on merits

1. That the contents of para No. 1 of the O.A. are denied except those are matter of record.
2. That the contents of para No. 2 of the O.A. are denied except those are matter of record.
3. That the contents of para No. 3 of the O.A. are matter of record to the extent of the occupation of the applicant and provisions of NGT Act, 2010 but are wrong and denied to the extent that the applicant is aggrieved person in respect of the land and applicant filed the present application for the protection and restitution of environment.



4. That the contents of para No. 4 of the O.A. are wrong and denied. The contents of preliminary submissions are being reiterated.

5. Reply of the facts of the case:

5.1 That the contents of para No. 5.1 of the O.A. are wrong and denied. It is wrong that the answering respondents are lifting the soil, Bhood, Sand (Bajri), Stones & cutting old the trees 3000/4000 and are destroying the greenery of trees, wild life, nest of birds, three bore well of water and selling out fertile soil and removing/demolishing the dame of water. It is submitted that and the applicant seems to create hurdles in the process of proper functioning of official duties of answering respondent No. 2 to 4 and answering respondents obtained the no objection certificate from the concerned quarters and in compliance of order dated 21.02.2025 of Hon'ble NGT joint committee called a meeting on dated 18.03.2025 with officers of concerned department i.e. Regional Officer-HSPCB, Forest Officer-Nuh; Mining Officer-Nuh; Tehsildar-Nuh; District Development & Panchayat

[Handwritten signature]

Officer- Nuh; Block Development & Panchayat Officer, Nuh and District Collector, Nuh. The joint committee already submitted their report before the Hon'ble NGT and it has already been proved by the report of the joint committee about the factual position of the land in question. Report of the joint committee alongwith photographs of the land in question is annexed as **Annexure R-1.**

5.2 That the contents of para No. 5.2 of the O.A. are matter of record and report of Tehsildar Nuh has already been attached with the report of Joint Committee.

5.3 That the contents of para No. 5.3 of the O.A. are wrong and denied. It is wrong and denied that the land in question was reserved for Charagah and useful for fodder/charagah of animals and grazing of cattles of villagers. It is further wrong and incorrect that applicant and other villagers are using the above said land as Charagah rather it is submitted that the land in question is cultivated and respondent No. 1 is leasing out the same periodically as per rules and regulations



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being owner in possession and applicant has no concern with the land in question.

5.4 That the contents of para No. 5.4 of the O.A. are wrong and denied. It is wrong and incorrect that 3000 to 4000 old trees are on the above said land and the said trees are protecting the air pollution rather it is submitted that the forest department has already issued NOC in favour of Gram Panchayat. It is further wrong that answering respondent No. 2 wrongly and illegally had taken permission No. 990 dated 30.07.2024 illegally and unlawfully and Sarpanch of respondent No. 1 had any personal interest in respect of the land and wants to earn money in crores of rupees by way of corruption and wants to lift fertile soil. It is further submitted that no violation of judgment and orders of Hon'ble Supreme Court was committed by the answering respondents and rest contents of this para are false and frivolous and no irreparable loss and injury would be caused to the applicant.



5.5 That the contents of para No. 5.5 of the O.A. are wrong and denied. It is wrong and incorrect that applicant asked the respondents several times to admit the claim and not to remove the trees and not to allow any private person to lift soil. It is submitted that the applicant has no locus standi to file the application and there was no occasion with the applicant to ask about the above said facts and to admit the claim. It is submitted that answering respondents are not making violations of any rules and regulations of any law.

6. Reply of Grounds:

6.1 That the contents of para No. 6.1 of the O.A. are wrong and denied. It is wrong and incorrect that the District Collector i.e. respondent No. 2 had given illegal permission to Sarpanch of Gram Panchayat Sadai after taking bribe of Rs. 30,00,000/-. It is submitted that NOC's have been obtained from the concerned department and no illegality have been caused by the answering respondents while excavating the land and

S. Narain

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the application of the applicant has been filed wrongly and illegally and has not been filed in public interest.

6.2 That the contents of para No. 6.2 of the O.A. are wrong and denied. It is wrong that there was any illegal intention of illegal mining of answering respondents and to cut trees, destroying greenery. It is wrong and incorrect that the District Collector i.e. answering respondent No. 2 had given illegal permission to Sarpanch of Gram Panchayat Sadai after taking bribe of Rs. 30,00,000/-. It is submitted that NOC's have been obtained from the concerned department and no illegality have been caused by the answering respondents while excavating the land and the application of the applicant has been filed wrongly and illegally and has not been filed in public interest.

6.3 That the contents of para No. 6.3 of the O.A. are wrong and denied. It is wrong that answering respondents wants to earn money in many crores of rupees from the permissions and NOC's.



7. That the contents of para No. 7 of limitations of the O.A. are wrong and denied. It is wrong that present application has been filed by the applicant highlighting the extreme protecting the air pollution, lifting and protecting of fertile soil of trees, stopping the cutting of trees. It is further wrong that applicant has any cause of action to file the present application. It is submitted that the answering respondents did not commit any violation of any rules and regulations or bye-laws and the application of applicant is not within limitation.

In view of the above facts and circumstances of the case, it is, respectfully, prayed that the O.A. has no force on the grounds mentioned in the reply. The present reply may kindly be taken on record and the O.A. No. 73/2025 may kindly be dismissed.

Place:- Nuh

Date: 08/09/2025


Shamsheer Singh Nain
Block Development & Panchayat
Officer, Nuh, on behalf of
Respondents No. 2 to 4.

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Verification:

Verified that para No. 1 to 6 of preliminary submissions and para No. 1 to 7 of para wise reply of this reply are true to my knowledge and are based on the official record available in my office, which is believe to be true and noting has been concealed therein.

Place:- Nuh

Date: 08/09/2025


Shamsheer Singh Nain
Block Development & Panchayat
Officer, Nuh, on behalf of
Respondents No. 2 to 4.

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Original Application No. 73/2025

In the matter of:

Abdullah

..... Petitioner

Versus

Gram Panchayat Sadai & Others

..... Respondents

AFFIDAVIT

I, Shamsheer Singh Nain, Block Development & Panchayat Officer, Nuh, do hereby solemnly affirm and state as under:



1. That deponent has been impleaded as Respondent No.4 and in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case and is authorized to file the present reply on behalf of Respondent No.2 and 3 also. Therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

Deponent

Verification:

Verified at Nuh on this 08th day of September, 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

ATTESTED

ISLAM
Adv & Notary Public
District Nuh Haryana
Government of INDIA

Deponent

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BERORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

Original Application No. 73/2025

Abdullah

.....Applicant

Versus

Gram Panchayat Sadai & Ors.

.....Respondent (s)

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Report of Joint Committee in compliance of order dated 21-02-2025 issued by the Hon'ble National Green Tribunal in the O.A. No. 73/2025.

- 1 Sh. Abdullah Son of Sh. Juhur Khan, Resident of village Sadai, Tehsil Nuh, District Nuh filed an Original Application No, 73/2025 before the Hon'ble National Green Tribunal, New Delhi. The Hon'ble NGT in the present Original Application No. 73/2025, by passing order dated 21-02-2025, has formed a Joint Committee comprising the Representative of Member Secretary, Central Pollution Control Board (CPCB); Regional Officer (RO), MoEF &CC, Chandigarh; Principal Chief Conservator of Forest (PCCF), Haryana, and District Collector, Nuh and the District Collector, Nuh was directed to act as the nodal agency in the joint committee.
- 2 In compliance of the order dated 21-02-2025 of Hon'ble NGT, a meeting of joint committee has been called for 18.03.2025 at 11.00 AM by the nodal agency, to visit the site and verify the factual position and to report. The Joint committee has visited the site in question alongwith District Level Officers of the concerned departments i.e. Regional officer, HSPCB; District Forest Officer, Nuh; Assistant Mining Engineer, Nuh; Tehsildar Nuh; District Development and Panchayat Officer, Nuh; Block Development & Panchayat Officer Nuh and the Additional District Collector, Nuh.
- 3 During the site visit by the committee on the land in question, it was found excavated around 2.5 acres of land less than the depth of 5 feet and no trees/Flora/Fauna were found available on any part of the land in question. It is also mention here that as per the report of Divisional Forest Officer, Nuh, there were no trees on the land in question from where the soil has been excavated by the Gram Panchayat, and therefore, the matter of tree felling/cutting does not arise.



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- 4 After field visit, a meeting of Joint Committee alongwith the District Level Officers of concerned department was convened. It was decided in the meeting that the district level officers of the concerned departments will submit their report examining the present case and reporting if there has been any violation based on the rules & regulations of their department concerned.
- 5 As per decision taken in the meeting by the members of the Joint Committee and the officers of concerned departments, report has been sought from the concerned departments. The department wise report is as under:-
 - i) **Report of office of Deputy Commissioner Nuh:-** Block Development & Panchayat Officer Nuh on request of Gram Panchayat, asked from the District Forest Office, Nuh about the land {mustil number 1 kila no. 24(6-17), mustil no. 2 kila no. 21(2-17), 22(6-0), 23(4-16), mustil no. 5 kila no. 20(1-9), 21(3-8), mustil no. 7 kila no. 4(6-2), mustil no. 8 kila no. 1(6-1), 10/2(4), khasra no. 16(61-14) total land measuring 103 kanal 4 marla of

panchayat land in revenue estate Durgapur, tehsil Nuh} whether the section 4 of PLPA-1900 is invoked or not on the land mentioned above. On the basis of request letter of BDPO Nuh, NOC/clarification about non forest land was provided by the Divisional Forest Officer, Nuh vide dated 18-03-2024 about the non-forest land.

On the basis of NOC given by the Forest Department Nuh, BDPO Nuh on the basis of resolution No. 1 dated 10-07-2024 passed by the Gram Panchayat Sadai, send proposal to Deputy Commissioner Nuh vide letter No. 1475 dated 18-07-2024 of BDPO Nuh for excavation of this ordinary soil from this undulated land in question with his recommendation that the land is not used for cultivation completely due to undulated nature.

On the basis of NOC given by the Divisional Forest Officer, Nuh, recommendation of BDPO Nuh and Resolution of Gram Panchayat, the Deputy Commissioner issued the conditional permission under rule 31 (3) of the "The Haryana Minor Mineral Concession Mining Rules, 2012" (documents are attached at **Annexure R-1**).

- ii) Report of District Mining Officer, Nuh:-** It is submitted that as per decision taken by the Joint Committee, report on 10 points was sought from the District Mining Officer, Nuh which has been received vide their letter No. 1962 dated 24-03-2025 and letter No. 493 Dated 23-05-2025. As per report of the Mining department, there were 3 short term permits i.e. permit No. 603 (11990MT), permit No. 732(15532 MT) & permit No. 741 (8720MT)] for excavation of 5 feet of soil from a total of 32 kanal 18 marla land were issued. Till now, 5 feet of soil has been lifted from about 23 kanal 18 marla land in question. They have reported that Environmental Clearance is not required for lifting of soil from the said land in question as per mining rules. The permit holder has excavated soil from the same kila numbers for which permission for lifting of soil was issued by the Mines Department. As per HMGIS Portal of the Mines department, the details of the e-Ravana issued from the said permits, has been enclosed. They have reported, while lifting the soil by the Gram Panchayat, no rule/section of The Haryana Mines & Minerals Rule-2012 was violated. Report of Mines department is attached at **Annexure R-2**.
- iii) Report of Forest Department Nuh:-** As per report of Divisional Forest Officer Nuh, there were no trees on the land of Durgapur village from where the soil has been lifted by the Gram Panchayat, and therefore, the

matter of tree felling/cutting does not arise. Forest Department Nuh has issued NOC earlier in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands vide reference No. WMT-JB0-X4B8 dated 18-03-2024. Forest Department Nuh reported that as per the revenue records and the notification provided earlier by the Forest Department, Mustil No. 6//14, 15 (16 acres 5 Kanal 7 Marla) is included in the protected forest area. Regarding which a resolution has been given by the Gram Panchayat, but according to the working plan 2009-10 to 2024-25 provided by the Forest Department, 6 is written in the column of Khasra No. in village Durgapur, which is shown in Aravali plantation and in front of 6, it is neither written whether the said 6 is a Mustil or a Khasra No but this is a matter related to the record. After formation of Forest Division Nuh in the year 2005-06, the above mentioned working plan was written by the then Forest Divisional Officer, Nuh in the year 2009-10, in which a Khasra No. wise list of villages of Nuh district is recorded as Aravali plantation. In addition to this, the Forest Department Nuh has also reported that the Aravali Project has completed around 25 years ago in 1999-2000. At that time, the record of Aravali Project Division, Ferozepur Jhirka was deposited in the office of Forest Conservator, Southern Circle, Gurugram. Thereafter, after the creation of Nuh Forest Division in the year 2005-06, the record related to Aravali Project was transferred to Forest Division Nuh. Now after observing the old records, it was found that all the proposals given by the Gram Panchayats regarding plantation during the Aravali Project (year 1990-2000) are not available in the records of this Forest Division Office. Photo copies of resolutions of some villages found in this office in which no copy of resolution found related to Sadai/Durgapur for plantation under Aravali Project. Report of Forest department Nuh is attached at **Annexure R-3**.

- iv) **Report of RO Pollution Control Board, Nuh:-** As per report of Regional Officer, Pollution Control Board, the lifting process of soil by Gram Panchayat is not covered under the consent management policy dated 04.12.2020 of the Haryana Pollution Control Board. The RO Pollution Control Board Nuh quoted the report and Section 31 of the Haryana Minor Mineral Concession, Mining Rules, 2012 of Mines department Nuh vide which Mines department Nuh issued permit for excavation of ordinary clay and environment clearance is not required and no rules of Mines

department found violated. The RO Pollution Control Board Nuh reported that no complaint of dust problem due to lifting of soil, has been received in their department and the same does not fall under the Air Act, 1981 & Water Act, 1974. The RO, PCB, Nuh further stated that as per report of Forest Department Nuh, no trees were available on the land in question, so that no case of tree felling is there, hence, no harm has been caused to any plant or animal due to lifting of soil from the land in question. Report of HSPCB department Nuh is attached at **Annexure R-4**.

- v) **Report of Tehsildar Nuh:-** As per report of Tehsildar Nuh, the Kism of land in question i.e. kila number 1//24; 2//21, 22, 23; 6//1, 2, 3, 5, 6, 8, 13, 16, 17, 18, 19, 23, 24, 25/1 is Banjar Kadeem and kism of kila No. 8//10/2, 1; 7//4; 5//20/2, 21/2 is Bhud. Tehsildar Nuh further reported that the ownership of Kila No. 1//24, 2//21 is Shamlat Deh and the ownership of Kila No. 2//22, 23; 6//1, 2, 3, 5, 6, 8, 13, 16, 17, 18, 19, 23, 24, 25/1; 8//10/1, 1; 7//4; 5//20, 21/2 since Consolidation to the Jamabandi year 1989-90 was as Jumla Mustarka Malkan and since Jambandi year 1994-95 to till date, ownership recorded as Panchayat Deh. Tehsildar Nuh reported that the Girdawari of the land in question is not available since consolidation to the year 1999 and the Girdawari report since 2000 to till now is available in which crops has been mentioned in every khasra girdawari period. It has also been reported by the Tehsildar Nuh that on kila No. 8//1 Sh. Asar khan son of Rahim khan, on khsara No. 7//4 Sh. Bhondu son of Mangtu and Sunni son of Kude and on kila no. 5//20, 21/2 sh. Hurmat son of Nanha son of Ramsingh are recorded as Gair Maurusi in the column of khana kast of the Jamabandi, rest of the land in question the Gram Panchayat is recorded as Khudkast. Report of Tehsildar Nuh is attached at **Annexure R-5**.
- vi) **Report of BDPO Nuh:-** BDPO Nuh has sent the resolution no. 01 dated 30-04-2025 of Gram panchayat Sadai vide which pointwise report and photocopy of patta Register has been received. As per resolution of the gram panchayat Sadai, the land in question is being leased out at nominal amount due to undulated nature of this land and to avoid unauthorised encroachments. Gram panchayat reported that people have encroached some portion of the land in question after constructing their houses. People of the villages not taking lease of the land in question due to undulated nature of this land. As per resolution of the Gram Panchayat Sadai, Fateh

Mohammad, Panch, Gram Panchayat Sadai who is uncle of Sh. Abdullah (the complainant) has been doing agriculture on around 1.5 acre of land after encroachment. Report of Tehsildar Nuh is attached at **Annexure R-6**.

- vii) Suggestions of Representative of CPCB:- The Regional Director CPCB, Regional Directorate, Chandigarh (Representative of CPCB in the Joint Committee) also visited the site and attended the joint committee meetings held, has sent his suggestions through e-mail on dated 22-05-2025. The two suggestions made by the representative of CPCB for inclusion in the report are :-

- 1- In view of the above and the fact the status of the Panchayat Land under reference is Aravali Plantation as confirmed by the Forest Department, Nuh vide his letter No. 2237 dated 27/02/2025 sent to Deputy Commissioner, Nuh in response to his letter No. 3468/Panchayat dated 19/02/2025, it is suggested that the name of the competent authority to accord permission for carrying out गैर वानिकी कार्य (non-forestry work) including soil excavation in the declared Aravali Plantation area and also if the permission for the same was taken or not from that competent authority.
- 2- The Joint Committee was also directed by the Hon'ble NGT to *"ascertain the extent of damage, which is being caused on account of such lifting of soil"*. In this regard, it is suggested that the following may be incorporated in the report:

As per "Chapter 10 : Mining operations to be undertaken as per the Mining Plan" Point No 70 (6)(vi) of HARYANA GOVERNMENT, MINES AND GEOLOGY DEPARTMENT Notification No. S.O. 45 /C.A.67/1957/S.15/2012 dated 20th June, 2012; *Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012*, (6)"Every mining plan shall delineate the approach in respect of environmental safeguards and restoration and rehabilitation measures of the area with regard to the following, among others: "(vi) *removal and stacking of any top soil or over-burden or waste rock and nonsaleable minor mineral excavated/ generated during the mining operations and utilisation of the same for restoration and rehabilitation of the area"*

However, the examination of the mining permission granted by Mining Department under Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 for excavation of the soil from the area under reference, revealed that no such condition for *"removal and stacking of any top soil or over-burden or waste rock and nonsaleable minor mineral excavated/ generated during the mining*

operations and utilisation of the same for restoration and rehabilitation of the area" has been imposed.

Copy of the Suggestions received from CPCB Member through email **are annexed at Annexure R-7.**

Findings of the Committee:-

After field visit of the site in question, by the committee members and concerned departments in perusal of the O.A. No. 73/2025, the findings of the committee are as under:-

As per report of revenue Department, the Kism of land is Bhud and Banjar Kadim instead of Charagah as alleged by the applicant. The ownership of the land in question is in the name of Gram Panchayat Sadai and the land is being used for cultivation, since last 40-50 years, by the gram panchayat and local residents as per revenue record and comments given by the local residents during site visit.

Further, the approval for lifting of ordinary soil from this undulated land in question found as per norms. As per report of Mines department during lifting of ordinary soil from the land in question, Mining Rules were not violated. The Mines department also reported that the environment clearance is not required for lifting of this ordinary soil from the land in question.

As per report of Forest Department and during site visit, it has been found that there were no flora and fauna or any trees available on the land in question. It has been stated by the Forest Department that there were no trees on the land in question hence the matter of tree felling/cutting does not arise. Further, as per record only Khasra/kila number 6//14, 15 (16 acre 5 kanal 7 marla) of village Durgapur are notified as Protected Forest vide notification dated 11th April, 2023 issued by the Govt. of Haryana Department of Forest. Rest of the Khasra numbers of Mustil number 6 are out of the forest department jurisdiction and cultivation is being carried out on all khasra numbers of Mustil number 6 except kila number 6//14, 15 as per revenue record and same has been verified from the local residents of the village during site visit. The land in question of village Durgapur is touching the boundary of another revenue estate which is located within the foothills of Arawali.

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The Regional Officer, HSPCB, on the basis of field visit and on the basis of report of Forest and Mines department, reported that no harm has been caused to any plant or animal due to lifting of soil as there were no trees on the land in question.

After perusal of the report and observations made by the Representative of CPCB, it is found that out of two observations; first one is related to forest department and second is related to Mines department.

The Representative of CPCB has quoted a paragraph in his report from the Forest department's report dated 27-02-2025. In said report, the Mustil No. 6//14,15 has been covered under Protected Forest vide Notification dated 11 April 2023. As per report of Forest Department dated 03-04-2025 (attached at Annexure R-3), it has been found that NOC has been issued by the Forest Department for excavated the land which does not fall under the ambit of Protected Forest as well as Aravali Plantation.

Further, as per report received from the Mines department vide letter No. 493 Dated 23-05-2025, the excavated soil is ordinary clay/earth, permitted under Rule 31 of the Haryana Minor Mineral Concession, Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 by the Mines department in which preservation of top soil is not required.

It is pertinent to mention here that the present petitioner also filed this type of complaints before the office of Deputy Commissioner Nuh through SAMADHAN SIVIR. On the basis of this complaint, BDPO Nuh, District Mining Officer, Divisional Forest Officer, all the Panches alongwith Sarpanch Sadai and complainant have been called for personal hearing on date 19-02-2025. During the above personal hearing, it was found that the complainants are in unauthorized possession on that panchayat land in question. Photograph of the encroachment on panchayat land just nearby the land in question is attached herewith:-

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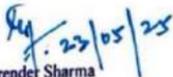
It is also submitted that Sh. Abdullah (the complainant) has already filed a petition No. Cs/29/2025 in the Hon'ble District Court and the next date of hearing in the said suit is 11-08-2025. The above said suit is in reply stage.

During the site visit, a gathering of the people of the village, available on site was informed that the agriculture activities are being carried out on this land since last 40-50 years and the Kism of land is Bhud and Banjar Kadeem. It has also been clarified from the report of Tehsildar Nuh that Girdawari Report of this land in question, is available in revenue record and as per revenue record, the crop is sowing on the land in question since the year 2000.

Report is submitted for kind information and necessary action please.


 Representative of
 PCCF


 N.K. Dimri
 Technical Officer
 MoEF & CC


 Dr. Narender Sharma
 Scientist 'F'
 CPCB, RD, Chandigarh


 District Collector, Nuh
 -cum-Nodal Agency

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प्रेषक

उपायुक्त,
नूंह।

प्रेषित

खण्ड विकास एवं पंचायत अधिकारी,
नूंह।

कमांक ११० /पंचायत दिनांक: 30-7-24

विषय:- शामलात भूमि उबड़, खाबड़ से मिटटी उठाने बारे।

सन्दर्भ:- आपके पत्र कमांक 1475 दिनांक 18.07.2024 के सन्दर्भ में

उपरोक्त विषय पर आपके द्वारा ग्राम पंचायत सादई के प्रस्ताव नं० 1 दिनांक 10.07.2024 के माध्यम से ग्राम पंचायत की शामलात भूमि खेवट नं० 46 खतौनी नं० 46 के मु० नं० 2//22, 23, मु० नं० 6//1, 2, 3, 5, 6, 8, 13, 16, 17, 18, 19, 23, 24, 25/1 मु० नं० 8//10/2, मु० नं० 1//24 मु० नं० 2//21 मु० नं० 8//1, मु० नं० 7//4, मु० 5//20, 21/2 कुल रकबा 119 कनाल 8 मरला, व ग्राम पंचायत सादई के बेचिराग गांव दुर्गापुर का पंचायत रकबा खेवट नं० 144 खतौनी नं० 130 का मु० नं० 1//23 मु० नं० 3//3, 4, 7, 8/1, 8/2, 12, 13, 14, 17, 18, 24 कुल रकबा 56 कनाल 2 मरला, जो कि कुल तादादी रकबा 175 कनाल 10 मरला भूमि भूड की है, जो टीले व उबड़ खाबड़ तथा बेकार पडी हुई है तथा जिस पर कृषि नहीं होती है, मैं से मिटटी उठवाने हेतु स्वीकृति मांगी गई है।

अतः आपकी संस्तुति व ग्राम पंचायत के प्रस्तावों के आधार पर आपको नियमानुसार उक्त पंचायत भूमि से The Haryana Minor Mineral Concession Mining Rules, 2012 में वर्णित नियमानुसार पंचायती भूमि से मिटटी उठाने की स्वीकृति जनहित में प्रदान करते हुए निर्देश दिये जाते हैं कि उक्त कार्य में किसी भी प्रकार से नियमों की अवहेलना न की जाए तथा यदि किसी भी प्रकार से नियमों की अवहेलना पाई जाती है तो इसके लिए सम्बन्धित अधिकारी/कर्मचारी/ग्राम पंचायत निजि तौर पर जिम्मेवार होगा।

पू०कमांक १११ /पंचायत दिनांक 30-7-24

इसकी एक प्रति जिला खनन अधिकारी नूंह को सूचनार्थ एवं नियमानुसार आवश्यक कार्यवाही हेतु प्रेषित है।

कृते उपायुक्त, नूंह।

कृते उपायुक्त, नूंह।

प्रेषक

504

PA-1
Mखण्ड विकास एवं पंचायत अधिकारी,
नूंह।

सेवा में

उपायुक्त महोदय,
नूंह।

क्रमांक 1475

दिनांक: 18/7/2024

विषय:- शामलात भूमि उबड़, खाबड़ से मिट्टी उठाने बारे।

उपरोक्त विषय के सम्बन्ध में आपकी सेवा में भेजकर लिखा जाता है कि ग्राम पंचायत सादई के प्रस्ताव नं० 1 दिनांक 10.07.2024 के माध्यम से ग्राम पंचायत की शामलात भूमि खेवट नं० 46 खतौनी नं० 46 के मु० नं० 2//22, 23, मु० नं० 6//1, 2, 3, 5, 6, 8, 13, 16, 17, 18, 19, 23, 24, 25//1 मु० नं० 8//10/2, मु० नं० 1//24 मु० नं० 2//21 मु० नं० 8//1, मु० नं० 7//4, मु० 5//20, 21/2 कुल रकबा 119 कनाल 8 मरला, व ग्राम पंचायत सादई के बेधिराग गांव दुर्गापुर का पंचायत रकबा खेवट नं० 144 खतौनी नं० 130 का मु० नं० 1//23 मु० नं० 3//3, 4, 7, 8/1, 8/2, 12, 13, 14, 17, 18, 24 कुल रकबा 56 कनाल 2 मरला, जो कि कुल तादादी रकबा 175 कनाल 10 मरला भूमि भूड की है जो टाले व उबड़ खाबड़ तथा बेकार पड़ी हुई है तथा जिस पर कृषि नहीं होती है और आये दिन अवैध माईनिंग की शिकायत आती है जिससे पंचायत को बहुत बड़ा नुकसान हो रहा है। अतः ग्राम पंचायत द्वारा उक्त प्रस्ताव के माध्यम से मिट्टी उठवाने/बेचने हेतु स्वीकृति मांगी गई है ताकि पंचायत की आमदनी हो सके तथा अवैध खनन पर रोक लग सके।

उक्त प्रस्ताव में प्रस्तुत मांग में वर्णित भूमि का निम्नहस्ताक्षरी द्वारा स्वयं मौका निरीक्षण किया गया है मौके अनुसार पाया गया है कि वर्णित प्रस्तावित रकबे में से आये दिन विभिन्न व्यक्तियों के द्वारा अवैध खनन किया जा रहा है। उक्त पंचायती रकबे में से मुख्यतः रात्री में अवैध खनन छोटे स्तर पर हुआ पाया गया है। वर्णित रकबे में से मिट्टी के उठान उपरान्त पंचायत का उक्त रकबा समतल हो जायेगा जिससे पंचायत की आमदनी भी बढ़ेगी।

अतः वर्तमान में ग्राम पंचायत की भूमि में मिट्टी का कटाव हो रहा है व भूमि असमतल है व पूर्ण रूप से खेती हेतु प्रयोग में नहीं लाई जा रही है। उक्त रकबे में से मिट्टी उठाने से खेत समतल हो जाएंगे व कृषि करने की सम्भावना बढ़ेगी व पट्टे पर भूमि का उचित मूल्यांकन हो सकता है। इसके अतिरिक्त Haryana Schedule Rates 2021 के Item no. RM0079 में मिट्टी बारे अंकित है व ग्राम पंचायत यदि उक्त मिट्टी को बेचना चाहती है तो उक्त दर से या इससे ज्यादा दर से बेच सकती है। इसके अतिरिक्त आपकी सेवा में यह भी अवगत कराया जाता है कि पंचायत की उक्त शामलात भूमि पर किसी प्रकार का कोई भार नहीं है तथा पी०एल०पी०ए० सैक्सन 4 व 5 के तहत अधिसूचित या संरक्षित नहीं है। उक्त केस आपकी सेवा में माईनिंग रूल 2012 के अनुसार 9 फुट तक मिट्टी उठाने की स्वीकृति प्रदान करने हेतु प्रेषित है।

संलग्न/1. ग्राम पंचायत का प्रस्ताव

2. जमाबन्दी व सिजरा।

खण्ड विकास एवं पंचायत अधिकारी,
नूंह।

505 ARSHAD SARPANCH

GRAM PANCHAYAT SADAI
Block & Distt. Nuh (Haryana)

To SRO
for NHA
by

Ref. No. R. No. 01

Dated... 18/10/2024

पट्टे में छि गुाम पंचायत की सीमा में सड़ि समारि के कसरा
 1. निच छि एसी पंचायत के पंचायत मुखी केर नं० 46 का
 नं० 46 के कुं० नं० 2॥ 22(5-00) 23(4-15) 6॥ का 1(3-15) 2(5-1)
 3(8-14) 5(2-08) 6(5-01) 8(7-6) 13(7-15) 15(6-17) 17(2-17)
 18(8-0) 19(3-1) 23(7-9) 24(7-9) 25(2-15) कुं० नं० 8॥ 1(1-6-10)
 कुं० नं० 1॥ 24(6-17) कुं० नं० 2॥ 21(2-17) कुं० नं० 8॥ 1(6-1) कुं० नं० 7॥ 4(6-2)
 कुं० नं० 5॥ 20(1-9) 21(3-8) का कुं० नं० 119 काला 08 अमला कुं० नं०
 गांड बेसिपला का क सादई गांड में पंचायत रकबा केर नं० 144 अमला 130
 का कुं० नं० 1॥ 23(0-4) कुं० नं० 3 का डिआ नं० 3(6-1) 4(2-4) 7(7-16)
 8(3-5) 8(3-9) 12(1-9) 13(2-5) 14(5-15) 17(6-16) 18(4-8) 24(5-10)
 का कुं० नं० 56 अमला 02 अमला नि छि पंचायत की कुल रकबा
 175 काला 10 अमला मुखी पंचायत के उरुडू-2000 क रीली
 पीले छि 16सिडे कला उका मुखी के कोई मखला नही होनी छे
 16सिडे कला उका मुखी पट्टे पर नही नही सीमाती छे एका
 ओर दिन अरुंय मनन के आगले आगे छे 16सिडे कला
 पंचायत के गानी लुकरसान हो रधा छे 16सिडे कला पंचायत
 डिपार डिबेक करे

बाड डिपार डिबेक पंचायत के डिबेक
 1. निच छि उका रकबा के समारि करवा जावे 16सिडे कला
 काला केरि मुडा। किडरी सरकार की दिशा अनुसार बेनी
 जाके किडरी केरि केरि निगत उपायुका अहोदय न्ये
 से अनुमति नी जाके उसाके उका पंचायत नभन मुसाड

506

श्रीमान् ७०६१० नं० की आशुभ श्रीमान् उपसुखान् भयोऽयं
 श्री सेवा मे मेककर उतुवियं करीये डि ठकर सको
 से मिडी उदनेवियने की अगुमि प्रान करी की
 कृपा करे। नाडि देपारो के आगुमी हो सके नाथ अकेय
 एनने होने अचारा वा सये
 प्रसाद सति - अगुमी सिकारदी

- ① श्री अमरुत सारपंच $\frac{५०}{१००}$ श्री अशुभ सारपंच $\frac{५०}{१००}$ श्री अशुभ सारपंच $\frac{५०}{१००}$ अमरुत $\frac{५०}{१००}$
 ② श्री अशुभ सारपंच $\frac{५०}{१००}$ श्री अशुभ सारपंच $\frac{५०}{१००}$

श्रीमान् अशुभ सारपंच
 श्रीमान् अशुभ सारपंच

312216
 Ashad Sarpanch
 Gram Panchayat Sadai
 Block & Distt Nuh

राज्य समाजवादी (पक्ष) पत्रिका

दिनांक : 2019-2020

पत्रिका नं. : 83

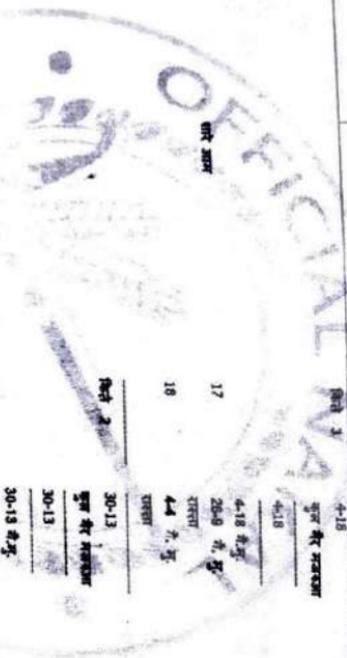
दिनांक : शुक्र

संस्करण : शुक्र

वर्ष : 2019-2020

41	राज्य समाजवादी (पक्ष) पत्रिका							
42	राज्य समाजवादी (पक्ष) पत्रिका							

509



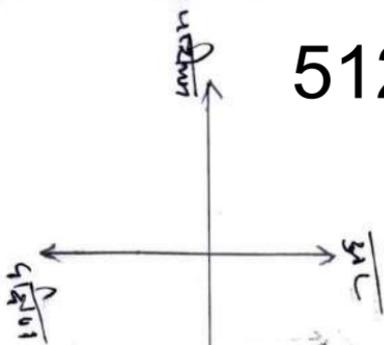
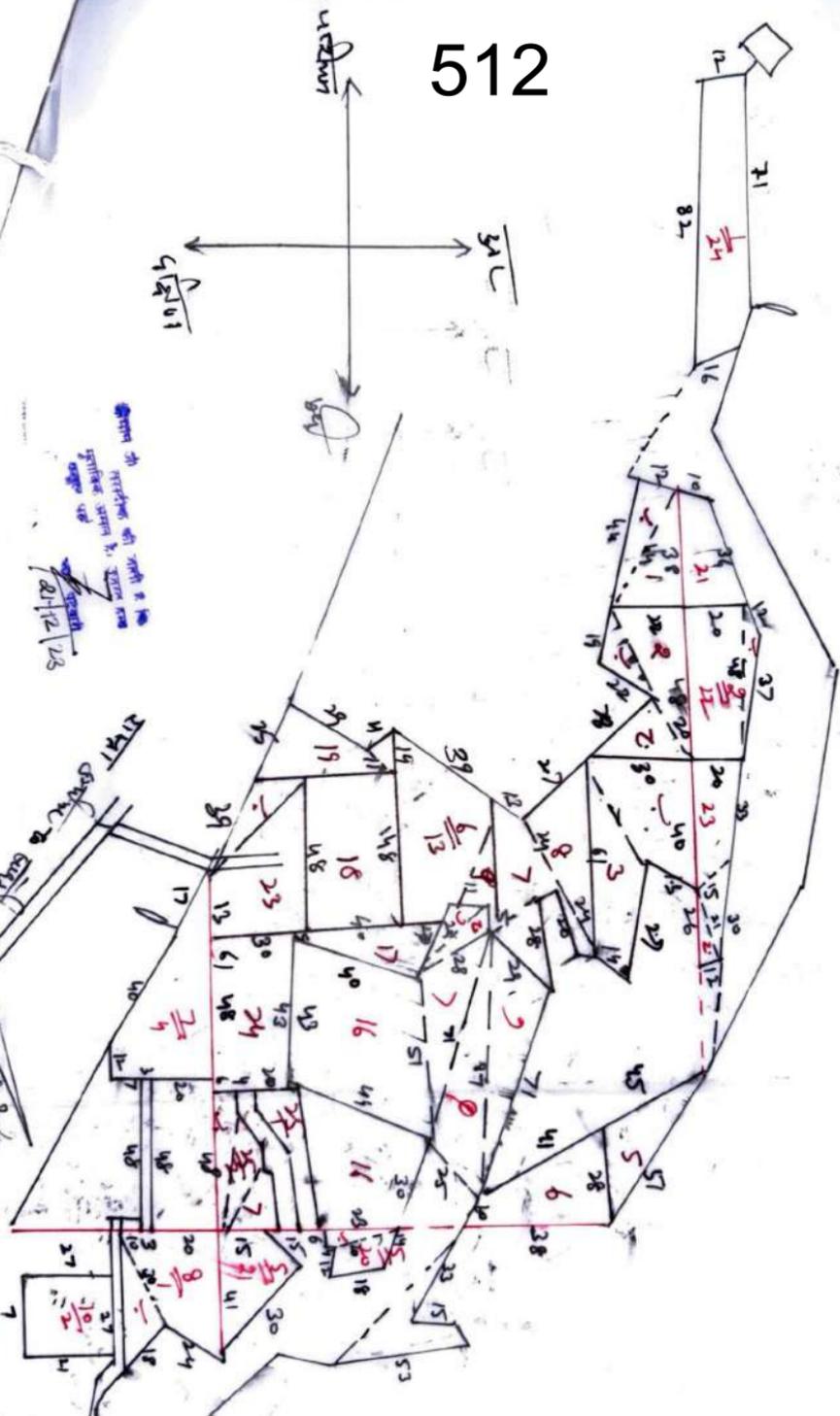
प्रमाण पत्रिका

दिनांक 25
 104-17
 104-17
 202-2
 97-5

81/12/05

तकस कसत तिमर दम गुणित न ए अ तिमर त

512



सर्वेसुत्रेण चिह्नितं चोत्तरी ३ तमे
 स्थाने सर्वेसुत्रे ३. तत्रैव सर्वे
 सर्वेसुत्रे ३. तत्रैव सर्वे
 सर्वेसुत्रे ३. तत्रैव सर्वे

03020200000328

गुजरात राजसूची (पुस्तक पदवार)

पुस्तक नं. : 94

विभाग : गुज

संशोधन : गुज

दिनांक : 2017-2018

1 2 3 4 5 6 7 8 9 10
राजसूची का संशोधन
राजसूची का संशोधन

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3// 23 1//
3 0-4 नं. गु.
6-1 बंजर कर्दीम
2-4 बंजर कर्दीम
7-16 बंजर कर्दीम
8/1 3-5 बंजर कर्दीम
8/2 3-9 बंजर कर्दीम
12 1-9 बंजर कर्दीम
13 9-5 बंजर कर्दीम
14 5-15 बंजर कर्दीम
17 6-16 बंजर कर्दीम
18 4-8 बंजर कर्दीम
24 5-10 बंजर कर्दीम

19// 8/9 20// 17/9
0-2 नं. गु.
गुजरात का
7-14 नं. गु.
नो गु
7-1 नं. गु.
नो गु
71-1

पुस्तक संशोधन
पुस्तक संशोधन

513

श्रीमान श्री. राजसूची की जागी है कि गुजरात राजसूची का संशोधन करने के लिए गुजरात सरकार द्वारा 1971 में एक अधिनियम पारित किया गया था।
गुजरात सरकार
राजसूची की जागी है कि गुजरात राजसूची का संशोधन करने के लिए गुजरात सरकार द्वारा 1971 में एक अधिनियम पारित किया गया था।

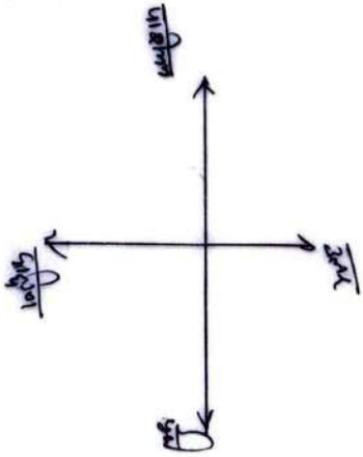
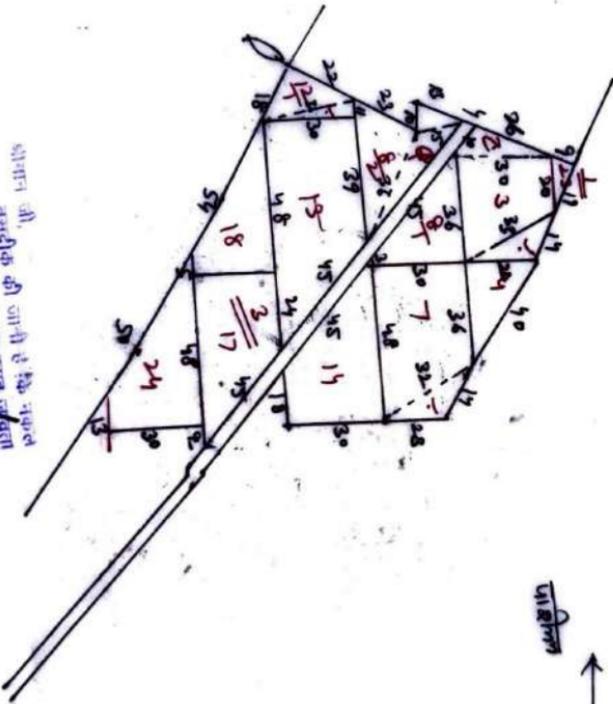


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गुजरात का राजसूची का संशोधन करने के लिए गुजरात सरकार द्वारा 1971 में एक अधिनियम पारित किया गया था।

514

एक जमीन का एक हिस्सा एक जमीन के



एक जमीन का एक हिस्सा एक जमीन के
 मापने के लिए एक जमीन के
 क्षेत्रफल का मापन करने के लिए।

एक जमीन का एक हिस्सा एक जमीन के
 मापने के लिए एक जमीन के
 क्षेत्रफल का मापन करने के लिए।

प्रेषक

प्रेषित

उपायुक्त, नूंह।

जिला खनन अधिकारी,
नूंह।

क्रमांक 3106

/पंचायत

दिनांक:- 21-03-2025.

Subject: Original Application No. 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench, New Delhi.

संदर्भ:- माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 21.02.2025 की पालना बारे।

उपरोक्त विषय पर आपको अवगत कराया जाता है कि संदर्भित आदेशों की पालना में माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा उक्त आदेशों के माध्यम से गठित कमेटी द्वारा दिनांक 18.03.2025 को ग्राम पंचायत सादई के दुर्गापुर गांव की भूमि का मौका निरीक्षण किया जा चुका है। मौका निरीक्षण के दौरान कमेटी द्वारा उठाए गए मुद्दों के अनुसार आपके विभाग से निम्नानुसार रिपोर्ट मांगी जाती है:-

- (i) मिट्टी उठाने हेतु उक्त विभाग द्वारा किस नियम के तहत अनुमति जारी की गई थी तथा कितने फुट/क्यूम/मीट्रिक टन मिट्टी उठाने की अनुमति जारी की थी।
- (ii) उक्त भूमि से मिट्टी उठाने के लिए Environmental Clearance की जरूरत थी या नहीं यदि जरूरत थी तो Environmental Clearance की अनुमति ली गई थी या नहीं।
- (iii) खनन विभाग नूंह के द्वारा उक्त भूमि में से कौन-2 से कीला नम्बरान की अनुमति कब-2 जारी की गई थी उसकी सत्यापित प्रति दी जाए।
- (iv) खनन विभाग के द्वारा जिन कीला नम्बरान की अनुमति जारी की गई थी क्या उन्हीं कीला नम्बरान में से मिट्टी उठाई गई है या इनके अलावा किसी अन्य कीला नम्बरान से तो मिट्टी नहीं उठाई गई है।
- (v) खनन विभाग द्वारा जिन कीला नम्बरान में से मिट्टी उठाने की अनुमति जारी की गई थी उनमें से अब तक कितनी भूमि से मिट्टी उठाई जा चुकी है।
- (vi) खनन विभाग द्वारा उक्त भूमि से जितने फुट गहराई तक की मिट्टी उठाने की अनुमति जारी की गई थी क्या उतनी ही मिट्टी उठाई गई है या कम या ज्यादा मिट्टी उठाई गई है।
- (vii) खनन विभाग से पूछा जाये कि वे E-Ravana से Calculate करके बतायें कि उक्त भूमि से कौन सी तिथियों में कब-कब कितनी-2 मिट्टी उठाई गई थी।
- (viii) खनन विभाग से पूछा जाये कि ग्राम पंचायत द्वारा मिट्टी उठाने के दौरान The Haryana Mines & Minerals Rule-2012 के किसी नियम/धारा का उल्लंघन हुआ है या नहीं। यदि हुआ है तो किन नियमों का उल्लंघन हुआ है तथा नियमों की उल्लंघना बारे आपके द्वारा क्या कार्यवाही की गई है बारे विस्तारपूर्वक विवरण दिया जाये।
- (ix) ग्राम पंचायत द्वारा मिट्टी उठाने से पहले उक्त जमीन की मूल किसम क्या थी।
- (x) ग्राम पंचायत द्वारा उक्त भूमि से मिट्टी उठाने की वजह से यदि Environmental Degradation तथा पेड़ पौधों एवं वन्य जीवों को कोई नुकसान पहुंचा है तो इस बारे में विस्तार से अवगत कराया जाए।

अतः आप उक्त बिन्दुवार रिपोर्ट अविलम्ब इस कार्यालय में भिजवाना सुनिश्चित करें ताकि आगामी कार्यवाही अमल में लाई जा सके।

Mohi
कृत उपायुक्त, नूंह।

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प्रेषक

प्रेषित

उपायुक्त, नूंह।

जिला खनन अधिकारी,
नूंह।

कमांक 3106

/पंचायत

दिनांक:- 21-03-2025.

Subject: Original Application No. 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench, New Delhi.

संदर्भ:- माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 21.02.2025 की पालना बारे।

उपरोक्त विषय पर आपको अवगत कराया जाता है कि संदर्भित आदेशों की पालना में माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा उक्त आदेशों के माध्यम से गठित कमेटी द्वारा दिनांक 18.03.2025 को ग्राम पंचायत सादई के दुर्गापुर गांव की भूमि का मौका निरीक्षण किया जा चुका है। मौका निरीक्षण के दौरान कमेटी द्वारा उठाए गए मुद्दों के अनुसार आपके विभाग से निम्नानुसार रिपोर्ट मांगी जाती है:-

- (i) मिट्टी उठाने हेतु उक्त विभाग द्वारा किस नियम के तहत अनुमति जारी की गई थी तथा कितने फुट/क्यूम/मीट्रिक टन मिट्टी उठाने की अनुमति जारी की थी।
- (ii) उक्त भूमि से मिट्टी उठाने के लिए Environmental Clearance की जरूरत थी या नहीं यदि जरूरत थी तो Environmental Clearance की अनुमति ली गई थी या नहीं।
- (iii) खनन विभाग नूंह के द्वारा उक्त भूमि में से कौन-2 से कोला नम्बरान की अनुमति कब-2 जारी की गई थी उसकी सत्यापित प्रति दी जाए।
- (iv) खनन विभाग के द्वारा जिन कोला नम्बरान की अनुमति जारी की गई थी क्या उन्हीं कोला नम्बरान में से मिट्टी उठाई गई है या इनके अलावा किसी अन्य कोला नम्बरान से तो मिट्टी नहीं उठाई गई है।
- (v) खनन विभाग द्वारा जिन कोला नम्बरान में से मिट्टी उठाने की अनुमति जारी की गई थी उनमें से अब तक कितनी भूमि से मिट्टी उठाई जा चुकी है।
- (vi) खनन विभाग द्वारा उक्त भूमि से जितने फुट गहराई तक की मिट्टी उठाने की अनुमति जारी की गई थी क्या उतनी ही मिट्टी उठाई गई है या कम या ज्यादा मिट्टी उठाई गई है।
- (vii) खनन विभाग से पूछा जाये कि वे E-Ravana से Calculate करके बतायें कि उक्त भूमि से कौन सी तिथियों में कब-कब कितनी-2 मिट्टी उठाई गई थी।
- (viii) खनन विभाग से पूछा जाये कि ग्राम पंचायत द्वारा मिट्टी उठाने के दौरान The Haryana Mines & Minerals Rule-2012 के किसी नियम/धारा का उल्लंघन हुआ है या नहीं। यदि हुआ है तो किन नियमों का उल्लंघन हुआ है तथा नियमों की उल्लंघना बारे आपके द्वारा क्या कार्यवाही की गई है बारे विस्तारपूर्वक विवरण दिया जाये।
- (ix) ग्राम पंचायत द्वारा मिट्टी उठाने से पहले उक्त जमीन की मूल किस्म क्या थी।
- (x) ग्राम पंचायत द्वारा उक्त भूमि से मिट्टी उठाने की वजह से यदि Environmental Degradation तथा पेड़ पौधों एवं वन्य जीवों को कोई नुकसान पहुंचा है तो इस बारे में विस्तार से अवगत कराया जाए।

अतः आप उक्त बिन्दुवार रिपोर्ट अविलम्ब इस कार्यालय में भिजवाना सुनिश्चित करें ताकि आगामी कार्यवाही अमल में लाई जा सके।

(Mali)
कृत उपायुक्त, नूंह।



कार्यालय खान एवं भूविज्ञान विभाग, गुरुग्राम/नूह
Office of Mines & Geology Department, Gurugram/NUH

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सेवा में

उपायुक्त महोदय
नूह ।

यादि क्रमांक 1962

दिनांक 24-03-2025

DDPO/HK P

श. अब्दुल्लाह
20/3/25

Original Application No. 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench, New Delhi.

DDPO
NuH
31/3/2025

उपरोक्त विषय में आपके कार्यालय के पत्र क्रमांक 3106 / पंचायत दिनांक 21.03.2025 के

सन्दर्भ में ।

उपरोक्त विषय में आप द्वारा मांगी गई बिन्दुवार सूचना निम्न प्रकार से है:-



मिट्टी उठाने हेतु खान एवम भूविज्ञान विभाग द्वारा हरियाणा लघु खनिज रियायत, खनिज स्टाकिंग, परिवहन और अवैध खनन निवारण नियम 2012 के उप नियम 31 के तहत ग्राम पंचायत के प्रस्ताव अनुसार व उपायुक्त महोदय नूह की स्वीकृति उपरान्त कुल 36242 मिट्टिक टन मिट्टी के उत्खनन एवम निष्पादन हेतु 03 लघु अवधि परमित संख्या क्रमशः 803 (11990 मिट्टिक टन), 732 (15532 मिट्टिक टन) व 741 (8720 मिट्टिक टन) जारी किए गए थे ।

- उक्त भूमि से मिट्टी उठाने के लिए Environmental Clearance की जरूरत नहीं होती है ।
- खान विभाग नूह द्वारा उक्त भूमि में 03 लघु अवधि परमित जारी किए गए हैं जिनकी स्तथापित प्रतियां साथ संलग्न है जिसमें खेवट खाता नम्बर, मुस्तकिल नम्बर व किला नम्बरान दर्शाए हुए हैं ।
- खान विभाग द्वारा उक्त भूमि में जिन किला नम्बरान में से मिट्टी उठाने की अनुमति जारी की थी परमितधारक द्वारा उन्ही किला नम्बरान से मिट्टी का उत्तखनन किया है ।
- खान विभाग द्वारा जिन किला नम्बरान में से मिट्टी उठाने की अनुमति जारी की गई थी उनमें से अबतक लगभग 23 कनाल 18 मरला भूमि से 05 फुट मिट्टी उठाई जा चुकी है ।
- खान विभाग द्वारा उक्त भूमि से कुल 32 कनाल 18 मरला भूमि से 5 फुट मिट्टी के उत्खनन हेतु लघु अवधि परमित जारी किया गया था परन्तु परमितधारक द्वारा लगभग 23 कनाल 18 मरला भूमि से 05 फुट मिट्टी का उत्तखनन किया गया है ।
- खान विभाग के HMGIS पोर्टल अनुसार उक्त परमितों से काटे गए ई-रवन्ना का विवरण साथ संलग्न है ।
- ग्राम पंचायत द्वारा मिट्टी उठाने के दौरान The Haryana Mines & Minerals Rule - 2012 में किसी नियम / धारा का उल्लघन नहीं किया गया ।
- फर्द जमाबन्दी के अनुसार उक्त जमीन की मूल किसम चाही थी ।
- विन्दु नम्बर 10 हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड व वन विभाग से सम्बन्धित है ।

यह आपको सूचनार्थ एवम आवश्यक कार्यवाही हेतु प्रेषित है ।

Abhishek Singh
सहायक खनन अभियन्ता,
खान एवम भूविज्ञान विभाग,
गुरुग्राम/ नूह ।

C.F. NO:- 7855079758

Application Date 07.11.2024

Permit No. 603

w.e.f. 13.12.2024 to 22.01.2025

Standard form for excavation of Ordinary Clay or Earth

Whereas **Sh. Abdul Rajjaq S/o Sh. Jalli R/o Village Badka House No. 252 Distt. Mewat**, has applied for the grant of a permit under Rule 31 and Rule 6 (2) (iv) of the Haryana Minor Mineral Concession, Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, for disposal of **11990 MT tones/ ordinary clay / earth**, a minor minerals for excavation / removal from **Village Durgapur Tehsil. Nuh Distt. Nuh**, (**Khavat Khata No. 46/46, Mustkil No. 2 Kila No. 22(6-0) (4-16) Total Rakba 10 Kanal 16 Marla** falling in Revenue Estate **Village Durgapur**. The applicant has/have paid royalty and advance application fees amounting **Rs. 81,665/- (Rs. 53,020/- vide GRN No. 0125044558, dated 11.12.2024) (Now Balance amount Rs.28,645/-)** & Security amount is already deposited and adjusted vide Permit No. 29 dt. 09.02.2023. (50% of the amount of royalty)

The permission is hereby granted for disposal of the mineral **Ordinary Clay** (name of minor minerals) **11990 MT tones** excavated / removed from the aforesaid area for the period from **13.12.2024 to 22.01.2025** subject to following conditions :-

- 1 The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay/ earth from the land for which quarrying permit is given.
- 2 The holder of the permit shall excavate the ordinary clay/ earth in such a manner that the same shall not disturb or damage any Road, Public ways, buildings , premises of public grounds.
- 3 That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing form the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
- 4 The permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
- 5 The permit holder shall not enter and work in any reserved demarcated or protected forest without obtaining prior written permission of the Forest Department.
- 6 The permit holder shall report immediately all accidents to the Deputy Commissioner and the Officer in -Charge, concerned.

- 7 The depth of the pit below surface shall not exceed 5 Feet from the adjoining ground level and in case where sand deposits are found, the depth of the pit below surface shall not exceed three feet.
- 8 The permit holder shall not excavate any other mineral than that of ordinary clay/ earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in - Charge and followed by termination of permit along with forfeiture of security amount, after affording opportunity of show cause. In case any mineral is illegally disposed off, the Officer in -Charge shall also recover amount of penalty in accordance with the provisions of Mines and Mineral (Development & Regulation) Act 1957 and Rules framed there under .
- 9 The permit holder shall transport / disposed off the ordinary clay/ earth from the site of the excavation, only by issuing a Mineral Transit Pass.
- 10 The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the Officer in-Charge.
- 11 In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer duly authorized by him in this behalf by giving one month notice where the remaining period of permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
- 12 The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
- 13 Any sum due from the permit holder shall be recovered from him as an arrear of land Revenue.
- The permission shall be valid up to 22.01.2025.

Note 1:- One meter distance should be maintain from adjoining land.

A Copy of Short Term Permit is Forwarded to Sh. Rakesh, Mining Guard. He is directed to submit the report after expiry of permission.

Memo No. 1338

Dated:- 13-12-2024

Suzendra Singh
Assistant Mining Engineer
Deptt. of Mines & Geology
Nuh

24/3/25

Mining Officer
Mining Officer
Deptt. of Mines & Geology,
Nuh

CAF NO:- 9018242516

Application Date 31.12.2024

Permit No. 732

w.e.f. 15.01.2025 to 25.02.2025

Standard form for excavation of Ordinary Clay or Earth

Whereas Sh. Abdul Rajjaq S/o Sh. Jalli R/o Village Badka House No. 252 Distt. Mewat, has applied for the grant of a permit under Rule 31 and Rule 6 (2) (iv) of the Haryana Minor Mineral Concession, Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, for disposal of 15532 MT tones/ ordinary clay / earth, a minor minerals for excavation / removal from Village Durgapur Tehsil. Nuh Distt. Nuh, (Khavat Khata No. 46/46, Mustkil No. 6 Kila No. 2(5-11) 3(8-11) Total Rakba 14 Kanal 02 Marla falling in Revenue Estate Village Durgapur. The applicant has/have paid royalty and advance application fees amounting Rs. 68,545/- (Previous Balance Rs. 28,645/- vide GRN No. 0125044558. dated 11.12.2024) and (Rs. 39,900/- vide GRN No. 0126688497. dated 14.01.2025) (Total amount Rs. 68,535/-) & Security amount is already deposited and adjusted vide Permit No. 29 dt. 09.02.2023. (50% of the amount of royalty)

The permission is hereby granted for disposal of the mineral Ordinary Clay (name of minor minerals) 15532 MT tones excavated / removed from the aforesaid area for the period from 15.01.2025 to 25.02.2025 subject to following conditions :-

- 1 The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay/ earth from the land for which quarrying permit is given.
- 2 The holder of the permit shall excavate the ordinary clay/ earth in such a manner that the same shall not disturb or damage any Road, Public ways, buildings, premises of public grounds.
- 3 That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
- 4 The permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
- 5 The permit holder shall not enter and work in any reserved demarcated or protected forest without obtaining prior written permission of the Forest Department.
- 6 The permit holder shall report immediately all accidents to the Deputy Commissioner and the Officer in -Charge, concerned.

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- 7 The depth of the pit below surface shall not exceed 5 Feet from the adjoining ground level and in case where sand deposits are found; the depth of the pit below surface shall not exceed three feet.
- 8 The permit holder shall not excavate any other mineral than that of ordinary clay / earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in - Charge and followed by termination of permit along with forfeiture of security amount, after affording opportunity of show cause. In case any mineral is illegally disposed off, the Officer in -Charge shall also recover amount of penalty in accordance with the provisions of Mines and Mineral (Development & Regulation) Act 1957 and Rules framed there under .
- 9 The permit holder shall transport / disposed off the ordinary clay/ earth from the site of the excavation, only by issuing a Mineral Transit Pass.
- 10 The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the Officer in-Charge.
- 11 In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer duly authorized by him in this behalf by giving one month notice where the remaining period of permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
- 12 The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
- 13 Any sum due from the permit holder shall be recovered from him as an arrear of land Revenue.

The permission shall be valid up to 25.02.2025.

Note 1:- One meter distance should be maintain from adjoining land.

A Copy of Short Term Permit is Forwarded to Sh. Rakesh, Mining Guard. He is directed to submit the report after expiry of permission.

Memo No. 1529

Dated:- 15-01-2025

2611ccr

[Signature]
Mining Officer
 Deptt. of Mines & Geology
 Nuh *[Signature]*

[Signature] 24/3/25
 Assistant Mining Engineer
 Deptt. of Mines & Geology
 Nuh

CAF NO:- 1154324522

Permit No. 74)

Application Date 17.01.2024

w.e.f. 24.01.2025 to 23.02.2025

Standard form for excavation of Ordinary Clay or Earth

Whereas Sh. Wahid S/o Sahjad R/o Village Shapur Nangli Tehsil and Distt. Nuh, has applied for the grant of a permit under Rule 31 and Rule 6 (2) (iv) of the Haryana Minor Mineral Concession, Stocking & Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, for disposal of 8720 MT tones/ ordinary clay / earth , a minor minerals for excavation / removal from Village Durgapur Tehsil. Nuh Distt. Nuh, (Plot No. 2 Mustkil No. 6 Kila No.18(8-0) Total Rakba 8 Kanal 0 Marla falling in Revenue Estate Village Durgapur. The applicant has/have paid royalty and advance application fees amounting Rs. 38,700/- vide GRN No. 0126951294 DT. 20.01.2025 & Security amount is Rs. 19,100/- Vide GRN No. 0126951820 Dt. 20.01.2025. (50% of the amount of royalty)

The permission is hereby granted for disposal of the mineral Ordinary Clay (name of minor minerals) 8720 MT tones excavated / removed form the aforesaid area for the period from 24.01.2025 to 23.02.2025 subject to following conditions :-

- 1 The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay/ earth from the land for which quarrying permit is given.
- 2 The holder of the permit shall excavate the ordinary clay/ earth in such a manner that the same shall not disturb or damage any Road, Public ways, buildings , premises of public grounds.
- 3 That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing form the competent authority in the Forest Department or Collector of the district concerned, as the case may be. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
- 4 The permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
- 5 The permit holder shall not enter and work in any reserved demarcated or protected forest without obtaining prior written permission of the Forest Department.
- 6 The permit holder shall report immediately all accidents to the Deputy Commissioner and the Officer in -Charge, concerned.
- 7 The depth of the pit below surface shall not exceed 5 Feet from the adjoining ground level and in case where sand deposits are found, the depth of the pit below surface shall not exceed three feet.

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- 8 The permit holder shall not excavate any other mineral than that of ordinary clay / earth found in the area. Any breach in this regard will entail immediate suspension of the working by the Officer in - Charge and followed by termination of permit along with forfeiture of security amount, after affording opportunity of show cause. In case any mineral is illegally disposed off, the Officer in -Charge shall also recover amount of penalty in accordance with the provisions of Mines and Mineral (Development & Regulation) Act 1957 and Rules framed there under .
 - 9 The permit holder shall transport / disposed off the ordinary clay/ earth from the site of the excavation, only by issuing a Mineral Transit Pass.
 - 10 The permit holder shall restore and rehabilitate the area of excavation with in fifteen days from the date of expiry of the permit and shall submit compliance report to the Officer in-Charge.
 - 11 In case of any default in due observance of the terms and conditions of this permit or in payment of the installment on due date, the permit may be cancelled by the Director or by any officer duly authorized by him in this behalf by giving one month notice where the remaining period of permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
 - 12 The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
 - 13 Any sum due from the permit holder shall be recovered form him as an arrear of land Revenue.

The permission shall be valid up to 23.02.2025.

Note 1:- One meter distance should be maintain from adjoining land.

A Copy of Short Term Permit is Forwarded to Sh. Saha Alam Senior, Mining Guard. He is directed to submit the report after expiry of permission.

Memo No. 1629

Dated:- 24-01-2025

Susendra Singh
 Assistant Mining Engineer
 Deptt. of Mines & Geology
 Nuh

24/3/25

Susendra Singh
 Assistant Mining Engineer
 Assistant of Mines & Geology,
 Deptt. of Mines & Geology,
 Gurugram, Nuh

STP no. - 732

524

Logged in User: 45
Logged in Role: 45
Logged in District: NUH

27

District Wise Project Type Wise Current Mineral Production Details Report

Select District :-
NUH

Select Project :-
PER-ABDUL RAJJAQ-250120016160

Fetch Details

Current Mineral Production Details for project Id - 250120016160[Report generated at 2025-03-18 04:27:46]

Sr No	Project Id	Project name	Project Role	Mineral Details				PER- Permit	
				Sr No	Mineral Name	Total Quantity Allowed in Permit(In MT)	Mineral Quantity Produced till now(In MT)	Remaining Production Quantity (In MT)	Permit Validity
1	250120016160	ABDUL RAJJAQ	PER	1	Clay	15532.00	2595.08	12936.92	25/02/2025

STP No. - 003

525

46
Logged in User: MO
Logged in Role: MO
Logged in District: NUH

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Permit District Wise Project Type Wise Current Mineral Production Details Report

Select District :-
Select Project :-
PER-ABDUL RAJJAQ-241213015275

Fetch Details

Current Mineral Production Details for project id - 241213015275[Report generated at 2025-03-18 04:26:53]

PER- Permit

Sr No	Project Id	Project name	Project Role	Mineral Details					
				Sr No	Mineral Name	Total Quantity Allowed In Permit(In MT)	Mineral Quantity Produced till now(In MT)	Remaining Production Quantity (in MT)	Permit Validity
1	241213015275	ABDUL RAJJAQ	PER	1	Clay	11990.00	11988.51	3.48999999999998	22/01/2025

STP no. - 741

Logged in User ID - no_nuh
Logged in Role - 47
Logged in District - NUH

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District Wise Project Type Wise Current Mineral Production Details Report

Select District :-
NUH

Select Project :-
PER-WAHD-250124016397

Fetch Details

Current Mineral Production Details for project id - 250124016397 [Report generated at 2025-03-18 04:24:09]

Sr No	Project Id	Project name	Project Role	Mineral Details				PER - Permit Validity	
				Sr No	Mineral Name	Total Quantity Allowed In Permit(In MT)	Mineral Quantity Produced till now(In MT)		Remaining Production Quantity (In MT)
1	250124016397	WAHD	PER	1	Clay	8720.00	1232.77	7487.23	23/02/2025

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From

Deputy Commissioner,
Nuh.

To

Asstt Mining Engineer, Department of Mines,

Nuh.

Memo No. 1170

/Panchayat Dated: 22/5/2025

Subject:- Regarding comments on Report/Suggestions given by the Regional Director, CPCB, Regional Directorate, Chandigarh (Member of Joint Committee constituted by Hon'ble NGT in O.A. No. 73/2025).

Please find enclosed herewith the Report/Suggestions given by the Regional Director, CPCB, Regional Directorate, Chandigarh (Member of Joint Committee constituted by Hon'ble NGT in O.A. No. 73/2025) after field visit of the land of village Durgapur.

You are hereby requested to send your comments on the report/suggestions given the committee member.

For Deputy Commissioner,
Nuh.

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कार्यालय खान एवं भूविज्ञान विभाग, गुरुग्राम/नूह
Office of Mines & Geology Department, Gurugram/Nuh



To

Deputy Commissioner,
Nuh

Memo No. 493

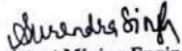
Dated. 23-05-25

Subject:- Regarding comments on report/ Suggestion given by the Regional Director. CPCB, Regional Directorate, Chandigarh (Member) of Joint Committee constituted by Hon'ble NGT in O.A. No. 73/2025

Kindly refer to this office Memo No.1170/ Panchayat dt. 22-05-2025 on the subject noted above.

In this regard it is submitted that the permit for extraction of Ordinary clay / earth shall be granted by the Department of Mines & Geology under rule 31 of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals And Prevention Of Illegal Mining Rules, 2012 (copy enclosed) in which preservation of top soil is not required.

This is for your kind information and necessary action please.


Assistant Mining Engineer
Deptt. of Mines & Geology
Gurugram/Nuh .

in these cases shall be made in advance for the complete financial year or part thereof;

(7) An application for renewal of permit/fresh grant under this rule shall be submitted within the period prescribed above along with the payment towards applicable royalty for the ensuing year and a surety for the remaining period of the permit;

(8) A permit for excavation of brick earth will be granted in Form PIM-2.

31. Permits for extraction of ordinary clay/earth.- (1) Save in the cases covered under sub-rule (2) of rule 30, the Director or an officer authorised by him in this behalf may grant permit for lifting of ordinary earth from an area not already granted on any mineral concession to the landowner or the person having consent of the landowner on submission of an application;

(2) The permit for extraction of ordinary earth shall be granted only up to a maximum depth of nine feet measured from the natural ground level of said area;

(3) The permit for extraction of ordinary earth/ clay in respect of any land of which the ownership or management vests in a Gram Panchayat shall be granted only if a resolution is passed to that effect by the Gram Panchayat and approval of the concerned Deputy Commissioner is obtained by the applicant or the Gram Panchayat;

(4) The royalty shall be charged on lump-sum basis on the basis of quantity/volume of the earth for which the permit is applied/granted as per rates prescribed in the First Schedule. The payment of royalty in these cases shall be made in advance for the complete financial year or part thereof;

(5) The permits for extraction of ordinary earth under this rule shall not be granted for excavation beyond a depth of three feet for areas where 'sand deposits' are available below the ordinary clay/earth;

(6) An application for grant of permit shall be submitted in model form PIM-3. The application shall be submitted along with following documents:

- (i) The particulars/details of the land, i.e. revenue estate, rectangle number, field numbers etc. from where he proposes to extract/remove the brick earth;
- (ii) Lay out Plan of the area from where earth is to be removed;
- (iii) Written consent of the land owner(s) or a certified copy of the agreement signed between the landowner and the applicant after mutual settlement of compensation between the parties;
- (iv) A copy of the partnership deed or Articles of Memorandum in case the applicant is a partnership firm or a company, as the case may be.

(7) A permit for excavation of ordinary earth shall be granted on model Form PIM-4.

Annexure-3
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समाप्त पत्र

प्रेषक

उपायुक्त, नूंह।

प्रेषित

जिला वन अधिकारी,
नूंह।

कमांक ०५ /पंचायत दिनांक:- ०१/०५/२५

Subject: Original Application No. 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench, New Delhi.

संदर्भ:- माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 21.02.2025 की पालना बारे एवं इस कार्यालय के पत्र कमांक 3104/पंचायत दिनांक 21.03.2025 के संदर्भ में।

उपरोक्त विषय पर संदर्भित पत्र के माध्यम से आपसे चार बिन्दुओं पर विस्तृत सूचना/रिपोर्ट मांगी गई थी जो कि अभी तक आपकी तरफ से वांछित है।

अतः आपको पुनः लिखा जाता है कि वांछित सूचना/बिन्दुवार रिपोर्ट अविलम्ब लौटती डाक से इस कार्यालय में भिजवाना सुनिश्चित करें ताकि आगामी कार्यवाही अमल में लाई जा सके। उक्त मामले में किसी भी प्रकार की देरी न की जाये। कृपया इसे परम आवश्यक समझें।

कृते  उपायुक्त, नूंह।

प्रेषक

उपायुक्त, नूंह।

प्रेषित

जिला वन अधिकारी,
नूंह।

कमांक 3/04

/पंचायत

दिनांक:- 21-03-2025.

Subject: Original Application No. 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench, New Delhi.

संदर्भ:- माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 21.02.2025 की पालना बारे।

उपरोक्त विषय पर आपको अवगत कराया जाता है कि संदर्भित आदेशों की पालना में माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा उक्त आदेशों के माध्यम से गठित कमेटी द्वारा दिनांक 18.03.2025 को ग्राम पंचायत सादई के दुर्गापुर गांव की भूमि का मौका निरीक्षण किया जा चुका है। मौका निरीक्षण के दौरान कमेटी द्वारा उठाए गए मुद्दों के अनुसार आपके विभाग से निम्नानुसार रिपोर्ट मांगी जाती है:-

- (i) ग्राम पंचायत द्वारा जिस भूमि से मिटटी उठाई गई है इस बारे शिकायतकर्ता द्वारा अपनी शिकायत के माध्यम से लिखा है कि वहां से 3000 से 4000 पेड़ों को मिटटी उठाने के दौरान काटा गया है तो इस बारे वन विभाग नूंह से रिपोर्ट प्राप्त की जाये कि जहां से मिटटी उठाई गई है वहां पर मिटटी उठाने से पूर्व कितने पेड़ थे जिन्हें मिटटी उठाने के दौरान काटा गया।
- (ii) वन विभाग नूंह से रिपोर्ट प्राप्त की जाये कि उनके द्वारा ग्राम पंचायत को उक्त भूमि से मिटटी उठाने बारे कब-2 व कितनी भूमि से मिटटी उठाने बारे विभागीय अनापत्ति प्रमाण पत्र जारी किये गये हैं। किला नम्बरान व अनापत्ति प्रमाण पत्रों की तिथि व प्रति सहित विवरण उपलब्ध करवाया जाए तथा अनापत्ति प्रमाण पत्रों की प्रति उपलब्ध करवाई जाए।
- (iii) राजस्व रिकार्ड अनुसार व वन विभाग कार्यालय द्वारा पूर्व में उपलब्ध करवाई गई नोटिफिकेशन अनुसार मु० नं० 6//14, 15 Protected Forest में शामिल हैं जिनके बारे में ग्राम पंचायत द्वारा प्रस्ताव भी दिया गया है, परन्तु वन विभाग द्वारा उपलब्ध करवाये गये वर्किंग प्लान 2009-10 से 2024-25 के अनुसार गांव दुर्गापुर में खसरा नं० के स्थान पर 6 लिखा हुआ है जिसे अरावली Plantation में दर्शाया गया है तथा इस 6 के आगे न तो यह लिखा हुआ है कि उक्त 6 कोई मुस्ततील है या खसरा नं० है तथा न ही इसका कितना रकबा है यह लिखा हुआ है। इस बारे यदि कोई अधिसूचना जारी की गई है या नहीं या ग्राम पंचायत द्वारा अरावली Plantation हेतु कमी भी ग्राम पंचायत का कोई प्रस्ताव वन विभाग को दिया है तो उसकी प्रति उपलब्ध करवाई जाये। क्योंकि मु० नं० 6 के कीला नं० 14, 15 को छोड़कर मु० नं० 6 के अन्य समस्त कीला नम्बरान चाही भूमि है जिस पर आज भी फसल खड़ी हुई है। इसके अलावा मौका निरीक्षण के दौरान उपस्थित ग्राम वासियान, वर्तमान सरपंच व पूर्व सरपंचों, नम्बरदारान आदि के द्वारा बताया गया है कि मु० नं० 6 के कीला नं० 14, 15 को छोड़कर बाकि अन्य सभी कीला नम्बरान को ग्राम पंचायत के द्वारा पिछले लगभग 40 वर्षों से पट्टे पर दिया जाता रहा है। उक्त बिन्दु बारे कारण सहित स्पष्ट विवरण दिया जाये।
- (iv) ग्राम पंचायत द्वारा उक्त भूमि से मिटटी उठाने की वजह से यदि Environmental Degradation तथा पेड़ पौधों एवं वन्य जीवों को कोई नुकसान पहुंचा है तो इस बारे में विस्तार से अवगत कराया जाए।

अतः आप उक्त बिन्दुवार रिपोर्ट अदिलम्ब इस कार्यालय में भिजवाना सुनिश्चित करें ताकि आगामी कार्यवाही अमल में लाई जा सके।

(Mali)
कृते उपायुक्त, नूंह।

वन विभाग, हरियाणा सरकार

कार्यालय:- वन मण्डल अधिकारी, नूंह-मेवात।

गऊशाला रोड, वन कम्पलेक्स नूंह-मेवात, दूरभाष एवं फैक्स नं०. -01267-274701

E-mail: dfo_mewat@yahoo.com

क्रमांक :- 21

DDPO/HCP

दिनांक :- 03/04/2025

सेवा में,

उपायुक्त महोदय,
नूंह।उपायुक्त
7/4/25

विषय:-

Original Application No. 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench, New Delhi.

संदर्भ:-

आपका पत्र क्रमांक 3104/पंचायत दिनांक 21.03.2025

उपरोक्त विषय के सम्बन्ध में संदर्भांकित पत्र द्वारा मांगी गई सूचना निम्न प्रकार से आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु भेजी जाती है:-

मद संख्या I: ग्राम पंचायत द्वारा दुर्गापुर गांव की जिस भूमि से मिट्टी उठाई गई है वहां पर पेड़ मौजूद नहीं थे तथा वहां पर पेड़ कटाई का मामला नहीं बनता है।

मद संख्या II: इस कार्यालय द्वारा दिनांक 18.03.2024 को कुलजीत सिंह दहिया, खण्ड विकास एवं पंचायती अधिकारी, नूंह के नाम से खसरा नं० 1//24 (6-17), 2//21(2-17), 22(6-0), 23(4-16), 5//20(1-9), 21(3-8), 7//4(6-2), 8//1(6-1), 10/2(4-0) एवं खसरा नं० 16(61-14) के नम्बरान का अनापत्ति प्रमाण पत्र इस शर्त पर जारी किया गया है कि इस भूमि पर सामान्य धारा 4 का प्रावधान लागू है। इसलिये बिना अनुमति के पेड़/पौधों को काटना सख्त वर्जित है। (अनापत्ति प्रमाण-पत्र सलंगन)

मद संख्या III:

यह सही है कि राजस्व रिकॉर्ड अनुसार व वन विभाग कार्यालय द्वारा पूर्व में उपलब्ध करवाई गई नोटिफिकेशन अनुसार मुस्तिकल नं० 6//14, 15 (16 एकड़ 5 कनाल 7 मरला) सुरक्षित वन क्षेत्र में शामिल है। जिसके बारे में ग्राम पंचायत द्वारा प्रस्ताव दिया गया है, परन्तु वन विभाग द्वारा उपलब्ध करवाए गए वर्किंग प्लान 2009-10 से 2024-25 के अनुसार ग्राम दुर्गापुर में खसरा नं० के स्थान पर 6 लिखा हुआ है। जिसे अरावली पौधारोपण में दर्शाया गया है तथा 6 के आगे न तो यह लिखा हुआ है कि उक्त 6 कोई मुस्तिकल है या खसरा नं० है। परन्तु यह रिकॉर्ड से सम्बन्धित मामला है उक्त वर्गित वर्किंग प्लान वर्तमान वन मण्डल, नूंह वर्ष 2005-06 अस्तित्व में आने उपरान्त वर्ष 2009-10 में तत्कालीन वन मण्डल अधिकारी, नूंह द्वारा लिखी गई थी, जिसमें अरावली पौधारोपण बारे नूंह जिले के गांवों की खसरा नं० वाईज सूची दर्ज है। इसके अतिरिक्त आपको अवगत कराया जाता है कि लगभग 25 वर्ष पूर्व 1999-2000 में अरावली परियोजना समाप्त हो चुकी है। उस वक्त अरावली परियोजना डिवीजन, फिरोजपुर झिरका का रिकॉर्ड वन संरक्षक, दक्षिणी परिमण्डल, गुरुग्राम के कार्यालय में जमा किया गया तदोपरान्त वर्ष 2005-06 में नूंह वन मण्डल का सर्जन होने उपरान्त अरावली परियोजना से सम्बन्धित रिकॉर्ड इस वन मण्डल में स्थानांतरण हुआ। अब पुराने रिकॉर्ड का अवलोकन करने उपरान्त पाया कि अरावली परियोजना (वर्ष 1990-2000) के समय ग्राम पंचायतों द्वारा पौधारोपण बाबत दिए गए सभी प्रस्ताव इस वन मण्डल कार्यालय के रिकॉर्ड में उपलब्ध नहीं है। कुछ गांवों के प्रस्तावों की फोटो



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प्रतियां मिली है। जिसमें निवेश दुर्गापुर गांव के अरावली परियोजना के अन्तर्गत
पीधारोपण करवाने बा प्रस्ताव की प्रतियां नहीं मिली है।

मद संख्या IV

Environmental De-gradation से सम्बन्धित रिपोर्ट हरियाणा राज्य प्रदूषण नियंत्रण
बोर्ड (एच0एस0पी0सी0बी0) द्वारा दी जानी बनती है।


वन मण्डल अधिकारी,
नूंह।

प्रेषक

खण्ड विकास एवं पंचायत अधिकारी,
नूह।

सेवा में,

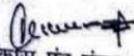
जिला वन विभाग,
नूह।

क्रमांक :- 5875

दिनांक :- 30-11-2023

विषय:- ग्राम पंचायत सादई के बेचिराग रकबा दुर्गापुर जिला नूह की एनओसी देने बारे उपरोक्त विषय के सन्दर्भ बारे आपकी सेवा में लिखा जाता है कि गांव सादई के बेचिराग नंगला दुर्गापुर की पंचायती देह मु० नं० 1 कीला नं० 24(6-17) मु० नं० 2 कीला नं० 21(2-17) 22(6-0) 23(4-16) मु० नं० 5 कीला नं० 20(1-9) 21(3-8) मु० नं० 7 कीला नं० 4(6-2) मु० नं० 8 कीला नं० 1(6-1) 10/2(4-0) खसरा नं० 16(61-14) कुल रकबा 103 कनाल 4 मरला जमीन देह है।

अतः आपकी सेवा में अनुरोध किया जाता है। कि ग्राम पंचायत सादई के पंचायती भूमि देह मु० नं० 1 कीला नं० 24(6-17) मु० नं० 2 कीला नं० 21(2-17) 22(6-0) 23(4-16) मु० नं० 5 कीला नं० 20(1-9) 21(3-8) मु० नं० 7 कीला नं० 4(6-2) मु० नं० 8 कीला नं० 1(6-1) 10/2(4-0) खसरा नं० 16(61-14) कुल रकबा 103 कनाल 4 मरला सैक्सन 4 में है या नही इस बारे में खण्ड कार्यालय को अवगत कराना सुनिश्चित करे यह आपकी सेवा में आगामी कार्यवाही एंस् सूचनार्थ हेतु प्रेषित है।


खण्ड विकास एवं पंचायत अधिकारी,
Block Dev. & Panchayat Officer,
नूह NUH

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प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अथवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.

नाम Name	कुलजित सिंह दहिया Kuljit Singh Dahiya
संगठन का नाम Organisation Name	Gram Panchayat Sadain
वर्तमान पता Current Address	B.d. & P.o., Nuh,
भूमि स्थान Land Location	Durgapur, Mewat, Village Durgapur, Panchayat Sadain
भूमि मापन Land Measurements	103.4 (Kanal)
आयत नम्बर / मुखा नम्बर Rectangle No./ Murba No.	1//24(6-17), 2//21(2-17), 22(6-0), 23(4-16), 5//20(1-9), 21(3-8), 7//4(6-2), 8//1(6-1), 10//2(4-0) And Khasra No. 16(61-14);

Reference No. (SRN):- WMT-JB0-X4B8

जारी करने की तिथि / Date of Issuance: 18-03-2024

जारी करने का स्थान / Place of Issuance: Mewat

जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer



This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/WMTJB0X4B8>

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प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अधवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.

किला नम्बर Killa Number	1/24(6-17), 2/21(2-17), 22(6-0), 23(4-16), 5/20(1-9), 21(3-8), 7/4(6-2), 8/1(6-1), 10/2(4-0) And Khasra No. 16(61-14)
प्रयोजन Purpose	Clarification Only



जारी करने की तिथि / Date of Issuance: 18-03-2024

जारी करने का स्थान / Place of Issuance: Mewat

जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/WMTJB0X4B8>



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



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हरियाणा भू-परिष्कार अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अध्याय प्रतिबंधित भूमि से संबंध में निराश्रय प्रणालि पत्र।
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.
Applicant Kuljit Singh Dahiya located at village /city Durgapur district Mewat
made a proposal to use this land for Clarification Only It is made clear that:

a) As per records available above said land is not part of notified Reserved Forest, Protected Forest under Indian Forest Act, 1927 or any area closed under section 4 of Punjab Land Preservation Act, 1900.

b) It is clarified that by the Notification No. S.O.8/PA 2/1900/S. 4/2013 dated 4th January, 2013, all Revenue Estate of Mewat is notified u/s 4 of PLPA 1900 and S.O.81/PA.2/1900/S.3/2012 u/s 3 of PLPA 1900. The area is however not recorded as forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest Officer, Mewat.

c) If approach is required from Protected Forest by the user agency, the clearance/ regularization under Forest Conservation Act 1980 will be required. Without prior clearance from Forest Department, the use of Forest land for approach road is strictly prohibited. M/s Gram Panchayat Sadain whose land is located at village/city, Durgapur District Mewat must obtain clearance as applicable under Forest Conservation Act 1980.

d) As per the records available with the Forest Department, Mewat the area does not fall in areas where plantations were raised by the Forest Department under Aravalli project.

e) All other statutory clearances mandated under the Environment Protection Act, 1986, as per the notification of Ministry of Environment and Forests, Government of India, dated 07-05-1992 or any other Act/ order shall be obtained as applicable by the project proponents from the concerned authorities.

f) The project proponent will not violate any judicial Order/ direction issued by the Hon'ble Supreme Court/ High Courts.

g) It is clarified that the Hon'ble Supreme Court has issued various judgments dated 07.05.2002, 29.10.2002, 16.12.2002, 18.03.2004, 14.05.2008 etc. pertaining to Aravalli region in Haryana, which should be complied with.

h) It shall be the responsibility of user agency/ applicant to get necessary clearances/ permissions under various Acts and Rules applicable if any, from the respective authorities/ Department.

i) This certificate is not applicable in case of Environment Department notification dated 10.03.2016 for Screening Plant, and notification dated 11.05.2016 for Stone Crusher. Investor/Applicant has to take clearance from Environment Department in case of Screening Plant and Stone Crusher.

It is subject to the following conditions:

1.As Per Rfo Nuh Inspection Report Vide His Office Letter Number 632 Dated 14-03-2024, There Is General Sec 4 Provision Applicable On This Land So Without Permission Felling Of Trees Is Strictly Prohibited.



Date: 18-03-2024

Place: Mewat

Pardeep Kumar Gulia
(Divisional Forest Officer)

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/WMTJB0X4B8>

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प्रेषित

उपायुक्त, नूंह।

जिला वन मण्डल अधिकारी
नूंह।

विषय:

क्रमांक 3468 / पंचायत दिनांक 19/2/2025
ग्राम पंचायत सादई के बेचिराग गांव दुर्गापुर में पंचायती जमीन को समतल कराने हेतु मिट्टी उठवाने बारे वन-विभाग की अनापत्ति जारी करने बारे।

उपरोक्त विषय पर अवगत कराया जाता है कि ग्राम पंचायत सादई के बेचिराग गांव दुर्गापुर में पंचायती जमीन खेवट नं 46 खतौनी नं 46 के कीला मुस्तील नं 2//22, 23 मु0नं 6//1, 2, 3, 5, 6, 8, 13, 16, 17, 18, 19, 23, 24, 25/1, मु0नं 8//10/2, मु0नं 1//24, मु0 नं 2//21, मु0 8//1, मु0नं 7//4, मु0नं 5//20,21/2 कुल भूमि 119 कनाल 8 मरला भूमि व गांव सादई की खेवट नं 144 खतौनी 130 का मु0नं 1//23, मु0नं 3//3, 4, 7, 8/1, 8/2, 12, 13, 14, 17, 18, 24 कुल रकबा 56 कनाल 2 मरला भूमि को समतल कराने हेतु/उबड़-खाबड़ जमीन से मिट्टी उठवाने हेतु नियमानुसार ग्राम पंचायत द्वारा पारित प्रस्ताव नं 01 दिनांक 10.07.2024 व बीडीपीओ नूंह द्वारा पत्र क्रमांक 1475 दिनांक 18.07.2024 के माध्यम से की गई सिफारिस के आधार पर इस कार्यालय के पत्र क्रमांक 990/पंचायत दिनांक 30.07.2024 के माध्यम से स्वीकृति जारी की गई थी। बीडीपीओ नूंह द्वारा अपने पत्र में स्पष्ट वर्णित किया गया था कि उक्त भूमि किसी भी प्रकार से वन विभाग के अन्तर्गत अधिसूचित/संरक्षित/आरक्षित नहीं है।

इस बारे में ग्राम पंचायत सादई निवासियान के द्वारा दी गई शिकायत बारे उपायुक्त महोदय द्वारा ग्राम पंचायत सादई के सरपंच व सभी पंचों, शिकायतकर्ताओं, जिला खनन अधिकारी, जिला वन मण्डल अधिकारी नूंह, बीडीपीओ नूंह को निजी तौर पर सुनवाई हेतु बुलाया गया।

निजी सुनवाई के दौरान सरपंच ग्राम पंचायत सादई व पंचों के द्वारा अवगत कराया गया कि ग्राम पंचायत सादई के बेचिराग गांव दुर्गापुर की पंचायती भूमि के खसरा मु0नं 6//14, 15 कुल रकबा 16 एकड़ 5 कनाल 7 मरला भूमि वन विभाग नूंह को दी हुई है। परन्तु वन विभाग के द्वारा इस कार्यालय द्वारा जारी स्वीकृति अनुसार ग्राम पंचायत की भूमि से मिट्टी उठाने बारे मौखिक तौर पर रोक लगाई हुई है।

अधोहस्ताक्षरी कार्यालय द्वारा आपके कार्यालय द्वारा उपलब्ध करवाई गई अधिसूचनाओं व जिला नूंह में वन विभाग की समस्त भूमि के संबंध में आपके द्वारा भिजवाई गई सत्यापित प्रति के आधार पर पुनः भूमि बारे संतुष्टि की गई जिसमें पाया गया कि सरकार द्वारा जारी अधिसूचनाओं व आपके द्वारा उपलब्ध करवाई गई जिला नूंह में वन विभाग की समस्त भूमि में से गांव दुर्गापुर में केवल मु0नं 6//14, 15 कुल रकबा 16 एकड़ 5 कनाल 7 मरला भूमि ही वन विभाग के नाम से है तथा इस कार्यालय द्वारा जारी स्वीकृति में जिन कीला नम्बरान का विवरण दिया गया है, उनमें से कोई भी कीला नंबर वन विभाग के लिए अधिसूचित/आरक्षित/संरक्षित नहीं है। इसके अलावा उक्त भूमि का मौका निरीक्षण करने पर पाया गया कि आपके कार्यालय द्वारा ग्राम पंचायत के कीला नंबरान मु0नं 6//14, 15 के अलावा किसी भी भूमि पर पौधारोपन नहीं किया हुआ पाया गया है।

इसके अलावा सरपंच सादई व जिला खनन अधिकारी द्वारा उपायुक्त महोदय के समक्ष प्रस्तुत किये गये दस्तावेजों अनुसार पूर्व में आपके कार्यालय द्वारा उक्त भूमि बारे अपनी अनापत्ति जारी की हुई है, परन्तु मौखिक तौर पर आपके अधिकारी पंचायती भूमि को समतल करवाने में बाधा उत्पन्न कर रहे हैं। इसके अलावा वर्तमान में उक्त भूमि बारे मांगी गई अनापत्ति आपके कार्यालय द्वारा रिजेक्ट कर दी गई है।

अतः आप इस बारे में लौटती डाक से स्थिति स्पष्ट करने का कष्ट करें कि जब निम्न पंचायती भूमि खेवट नं 46 खतौनी नं 46 के कीला मुस्तील नं 2//22, 23 मु0नं 6//1, 2, 3, 5, 6, 8, 13, 16, 17, 18, 19, 23, 24, 25/1, मु0नं 8//10/2, मु0नं 1//24, मु0 नं 2//21, मु0 8//1, मु0नं 7//4, मु0नं 5//20,21/2 कुल भूमि 119 कनाल 8 मरला भूमि व गांव सादई की खेवट नं 144 खतौनी 130 का मु0नं 1//23, मु0नं 3//3, 4, 7, 8/1, 8/2, 12, 13, 14, 17, 18, 24 कुल रकबा 56 कनाल 2 मरला भूमि किसी भी रूप में वन विभाग के अधीन अधिसूचित नहीं है तो आपके कार्यालय द्वारा किस आधार पर पंचायती भूमि से मिट्टी उठाने व समतल करने पर रोक लगाई जा रही है। तथा यदि उक्त भूमि या उक्त भूमि का कोई खसरा नंबर वन विभाग के अधीन अधिसूचित है तो अधिसूचना की सत्यापि प्रति इस कार्यालय को उपलब्ध करवाने का कष्ट करें।

Received Copy
R.F. Noh

9c कृत उपायुक्त, नूंह।
Pablic



वन विभाग, मेवारियाणा

कार्यालय वन मण्डल अधिकारी, मेवात-नूंह,

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DP No. 160
60
10/03/25

सेवा में :- उपायुक्त महोदय,
नूंह।

क्रमांक:- 2287

दिनांक:- 27-2-2025

विषय :- ग्राम पंचायत सादई के बेचिराग गांव दुर्गापुर में पंचायती जमीन को समतल कराने हेतु मिट्टी उठवाने बारे वन विभाग की अनापत्ति जारी करने बारे।

सन्दर्भ:- आपके कार्यालय का पत्र क्रमांक 3468/पंचायत दिनांक 19.02.2025



उपरोक्त विषय के संबंध में आपकी सेवा में अवगत कराया जाता है कि वन राजिक अधिकारी, नूंह के पत्र क्रमांक 1086 दिनांक 24.02.2025 द्वारा इस कार्यालय को अवगत कराया है कि गांव दुर्गापुर स्थित भूमि खेपट नं० 46 खतोनी 46 के कीला नं० 22/22, 23 मु० नं० 6/1/1, 2, 3, 5, 6, 8, 13, 16, 17, 18, 19, 23, 24, 25/1, मु० नं० 8/110/2, मु० नं० 1/1/24, मु० नं० 2/1/21, मु० नं० 8/1/1, मु० नं० 7/1/4, मु० नं० 5/1/20, 21/2 कुल भूमि 119 कनाल 8 मरला व गांव सादई की खेपट नं० 144, खतोनी 130 का मु० नं० 1/1/23, मु० नं० 3/1/3 4, 7, 8/1, 8/2, 12, 13, 14, 17, 18, 24 कुल रकबा 56 कनाल 2 मरला का निका निरीक्षण किया गया और विभागीय रिकार्ड का अवलोकन करने उपरांत पाया गया कि उपरोक्त प्रस्तावित भूमि में PLPA-1900 जनरल सैक्शन 4 लागू होता है (प्रति संलग्न Annexure-1) अतः उक्त अनुसार प्रस्तावित भूमि से वृक्ष काटने, हटाने पूर्व नियमानुसार सक्षम अधिकारी से पूर्व अनुमति ली जानी अनिवार्य है। इसके अतिरिक्त विभागीय रिपोर्ट अनुसार विषयकित केस में वन क्षेत्र बारे रिपोर्ट निम्न प्रकार है:-

Name of Village	Land Details (Killa No. Mustil No., Khassa No.	Status of Land	Remarks
Sadai	195, 41 Min	Protected Forest & Aravali Plantation	Vide Notification No. 16/C.A 16/1927/S. 29/2023 dated 11 April 2023 (Copy attached as Annexure-II)
Durgapur	6	Aravali Plantation	Aravali Plantation is Forest vide Hon'ble Supreme Court of India judgement dated 18.03.2024 in case writ petition (civil) 4677 of 1985
Durgapur	6/14, 15	Protected Forest	Vide Notification No. 16/C.A 16/1927/S.29/2023 dated 11 April 2023

उपरोक्त स्थिति के मध्यनजर यह स्पष्ट किया जाता है कि विभागीय रिकार्ड (Working Plan for the Forest of Mewat Forest Division 2009-10 to 2023-24 के पेज नं० 503 से 509 संलग्न Annexure-III के अनुसार अरावली पौधारोपण की डिटेल् अनुसार गांव दुर्गापुर की मु० नं० 6 अरावली पौधारोपण है तथा माननीय सर्वोच्च न्यायालय द्वारा Writ Petition (Civil) 4677 of 1985 में दिए गए आदेश दिनांक 18.03.2004 के अनुसार अरावली पौधारोपण क्षेत्र वन आदेशित है (संलग्न Annexure IV) Aravali Plantation is Forest vide Hon'ble Supreme Court of India Judgement dated 18-03-2004 in case writ Petition (civil) 4677 of 1985. अतः गांव दुर्गापुर की मु० नं० 6 में वन संरक्षण अधिनियम 1980 के अन्तर्गत सक्षम प्राधिकारी की पूर्व अनुमति के बिना गैर वानिकी कार्य नहीं किया जा सकता। यदि ग्राम पंचायत सादई द्वारा अरावली पौधारोपण क्षेत्र से जबरन मिट्टी उठाने का कार्य किया जाता है तो यह माननीय सर्वोच्च न्यायालय, भारतीय वन अधिनियम-1927, वन संरक्षण अधिनियम-1980 की अवहेलना होगी। यह आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।
संलग्न/यथोपरि।

उप वन संरक्षक,
नूंह।

HARYANA GOVT. GAZ. JAN. 04, 2013
(PART - 2, 1993 S.A. 2)

(Authorised English Translation)

HARYANA GOVERNMENT

FOREST DEPARTMENT

Notification

The 4th January 2013

No. S.O. 8/P.A. 2/1900/S. 4/2013.—Whereas the Governor of Haryana is satisfied, after due enquiry, that the regulation, restrictions and prohibitions hereinafter contained are necessary for the purpose of giving effect to the provisions of the Punjab Land Preservation Act, 1900 (Punjab Act 2 of 1900);

Now, therefore, in exercise of powers conferred by Section 4 of the said Act, the Governor of Haryana hereby prohibits the following acts for a period of fifteen years with effect from the date of publication of this order in the Official Gazette in the areas more particularly specified in the Schedule given below, which has been notified under Section 3 of the said Act, *vide* Haryana Government, Forest Department, Notification No. S.O. 81/P.A. 2/1900/S. 3/2012, dated the 19th December, 2012.

- a) The cutting of trees or timber except Eucalytus, Poplar, Bakairi, Bamboo, Tut, Amrood and Ailanthus or the collection or removal or subjection to any manufacturing process, of any forest produce other than flower, fruit and honey, save for *bona fide* domestic or agricultural purposes of the right-holders in the land, provided that the owners of the land may sell trees or timber after obtaining a permit to do so from the Divisional Forest Officer of the concerned division. Such permit will prescribe such conditions for sale as may, from time to time, appear necessary in the interest of forest conservancy. The farmers of the State shall be liberty to sell Khair trees to any person/agency/Haryana Forest Development Corporation Limited of their choice so as to enable them to get remunerative price of their products provided that the owners of the land may sell the Khair trees after obtaining a permit to do so from the Divisional Forest Officer concerned.

SCHEDULE

District	Tehsil	Village
1	2	3
Panchkula	Kalka	Areas lying on North side of metalled & unmetalled road connecting Chandigarh, Panchkula, Ramgarh, Raipur Kant, Naraingarh, Sadhaura, Bilaspur, Chhachhrauli, Dadupur and reaching Jamuna river near villages Nathanpur and Lakur
	Panchkula	
Ambala	Naraingarh	
Yamuna Nagar	Jagadhari Chhachhrauli	
Faridabad	Ballabgarh Faridabad	Areas lying on western side of Delhi-Ballabgarh road and northern road and northern side of Ballabgarh-Sohna road
Mewat	Nuh Ferozepur Jhirka	Areas lying on western side of Delhi-Alwar road All Revenue Estates of Ferozepur Jhirka Tehsil.
Gurgaon	Gurgaon Sohna Pataudi	All Revenue Estates of Gurgaon Tehsil. All Revenue Estates of Sohna Tehsil. All Revenue Estates of Pataudi Tehsil.
Mohindergarh	Narnaul Mohindergarh	All Revenue Estates of Narnaul Tehsil. All Revenue Estates of Mohindergarh Tehsil.
Rewari	Rewari Bawal Kosli	All Revenue Estates of Rewari Tehsil. All Revenue Estates of Bawal Tehsil. All Revenue Estates of Kosli Tehsil.
Bhiwani	Dadri Bhiwani Loharu	Areas lying on western side of Dadri, Bhiwani, Tosham & Hisar Road.

KRISHNA MOHAN,

Additional Chief Secretary to Government Haryana,

Forest Department.

भाग-III

हरियाणा सरकार

पर्यावरण, वन और वन्यजीव विभाग

अधिसूचना

दिनांक 11 अप्रैल, 2023

संख्या कां०आ० 16/कं०आ० 16/1927/घा० 29/2023.- भारतीय वन अधिनियम, 1927 (1927 का केन्द्रीय अधिनियम 16) की धारा 29 की उपधारा (2) के साथ पठित उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हरियाणा के राज्यपाल, इसके द्वारा, नीचे दी गई अनुसूची में वर्णित भूमि को संरक्षित वन के रूप में घोषित करते हैं, जिसे उक्त अधिनियम के अध्याय IV के उपबन्ध लागू होंगे:-

अनुसूची

1 जिला	2 तहसील	3 ग्राम का नाम हदबस्त संख्या सहित	4 क्षेत्र का विवरण		5 कुल क्षेत्रफल (एकड़ में)		
			आयत संख्या	खसरा संख्या/किला संख्या	एकड़	कनाल	मरला
नूंह	सावड़	बिरस्तर अकबरपुर (2)		107, 108, 110, 113	626	7	11
		कोटा खण्डेवला (1)		49 to 55, 58, 59, 60/1, 60/2, 61 to 68	863	2	4
		गंगानी सराय (12)		522 to 534	1023	0	0
		मोहम्मदपुर अहीर (13)	1	22 to 24	609	1	17
		2	21, 22				
		3	10 to 12, 17 to 25				
		4	1 to 25				
		5	5 to 7, 13 to 19, 21 to 25				
		6	25				
		8	5, 6/1				
		9	1 to 18, 19/1, 23/1, 24, 25				
		10	1 to 25				
		11	1 to 25				
12	1 to 4, 6 to 14, 17 to 23						
13	1 to 3, 9 to 11, 20, 21						
14	1 to 25						
15	2/2, 3 to 9, 10/1, 11 to 25						
16	5/2, 16, 17/1, 24, 25						
21	16/3, 17/1, 25						
22	2/2, 3 to 8, 9/1, 12/2, 13 to 19, 21 to 24						
23	1 to 25						
24	1 to 14						
25	1						
26	1 to 3, 9 to 12, 19 to 22						
27	1 to 25						
28	1 to 25						
29	5, 6/1, 15, 16, 25						

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1 जिला	2 तहसील	3 ग्राम का नाम हदबस्त संख्या सहित	4 क्षेत्र का विवरण			5 कुल क्षेत्रफल (एकड़ में)		
			आयत संख्या	खसरा संख्या/किला संख्या	एकड़	कनाल	मरला	
			34	3 to 5, 6/2, 7, 8, 9/1, 11 to 14, 15/1, 18 to 22 86				
नूंह	तावड़	खरक सोहना (15)		34, 35, 36min, 37, 38	441	2	0	
		जलालपुर सोहना (14)		37 to 39	224	7	6	
		चहालका (17)		68 to 76	170	0	0	
		भंगो (16)		83, 98 to 101	348	1	2	
		सूँघ (18)		156 to 160	408	0	6	
		सोहसोला (पिपाका, पुसबेठी, पाटुका, किरुरी, भूलाका) (83)		304 to 330, 331/2, 332 to 345, 346/1/1, 346/1/2, 346/2, 347 to 350, 353 to 358, 360 to 373, 374min, 375 to 378, 379/1min, 380/1min, 381 to 384, 385/1, 386/1, 387/2, 388min, 389 to 396, 397min, 398, 399/2, 400	1813	6	18	
		धूलावट (81)		73, 199	298	4	12	
		डालाका (71)		41min, 42	356	4	14	
		पंघगांव (68)	34 35 36 37	25 17 to 19, 20/1, 20/2, 21/2, 22to 24 2/2 1/1, 1/2, 2 to 10, 12to 14, 16min, 17to19, 23, 24 40, 52, 54	257	5	17	
		ईन्दी	महावन (88)		37 to 45	362	2	0
	बसई (86)			50	195	6	8	
	खोड (84)			40, 41, 42/1/3/2, 53, 54/1/3/1, 55 to 61	240	0	5	
	रोजका मेव (173)			101min	176	4	15	
	महरौला (172)			19/1, 22, 23, 24, 32	180	4	16	
	तावड़	धीला (67)		106 to 108, 110 to 125	324	0	8	
		छारौडा (62)		103	391	2	5	
		सीलखो (59)		86 to 89, 90min, 91min, 92/1, 93, 94/2, 95/1, 95/3, 96/1, 96/3, 97	304	0	18	
नूंह		दुर्गापुर (93)	14, 15	16	5	7		
नूंह		बडेका अलीमुद्दीन (92)	3 4 5	3,4, 7 to 24 4 to 7, 13 to 18, 23 to 25 3 to 9, 12 to 18, 24, 25	491	4	18	

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1 जिला	2 तहसील	3 ग्राम का नाम हदबस्त संख्या संहिता	4 क्षेत्र का विवरण		5 कुल क्षेत्रफल (एकड़ में)		
			आयत संख्या	खसरा संख्या/किला संख्या	एकड़	कनाल	मरला
नूंह			6	1 to 4, 7 to 14, 18, 20 to 23			
			8	1 to 3, 8/2, 9, 10, 12, 13/1			
			10	18, 19, 22 to 24			
			20	1, 10 to 14, 17 to 24			
			21	2 to 9, 12 to 19, 22 to 25			
			22	2 to 9, 12 to 19, 22 to 25			
			23	1 to 4, 7 to 12, 19 to 22			
			35	1 to 3, 4/1, 7/2, 8 to 13, 14/1, 17/1, 18 to 20			
			36	2 to 8, 13 to 18, 25 85 to 91, 93 to 97, 107 to 120			
			साँदई (94)	195/14 min	72	4	19
		रहना (95)	83Min, 84, 85	484	2	6	
		टपकन (96)	87, 88	631	4	18	
		तावड़ू	नूरपुर (97)	457, 458, 459/2, 460/2, 462/2, 463/2	126	1	2
		नूंह	बीबां (98)	50 to 52, 58 to 62, 63/1, 64/2, 65, 66, 67/2, 68/2, 68/3, 69/1, 69/3, 70/1, 70/3, 71/1, 71/3, 72/2, 72/3, 72/4, 73 to 75	232	6	14
			साँख (100)	10 2, 3, 4, 7 to 9, 12 to 19, 23, 24 11 1, 10, 11, 20 60	88	0	6
			पल्ला (101)	40 1 to 4, 7 to 12 79, 99, 105	394	0	3
			पलडी (102)	35, 47 to 51	267	1	6
		नलहर (113)	73 to 75, 76/1 Min	332	5	4	
		गुच्छवास/गहबर (114)	23 to 26	378	0	14	
		बडौजी (115)	9 9, 11, 12, 17, 19, 20, 22, 23 19 2 to 4, 7, 8, 11/2, 14, 17min, 29 18/1 10 to 13, 18 37 Min, 38 to 42, 54, 55	334	6	15	
		खीरी नूंह (116)	26, 37, 38	42	4	7	
		मेवली (118)	187 to 210	953	7	12	
		मोहम्मदपुर नूंह (119)	50 to 52, 53min, 54	484	0	11	
		कोटला (120)	108/1, 108/2, 108/3, 108/4, 108/5, 108/6, 108/7, 108/8, 108/9, 109, 110, 110/1	1306	6	14	

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1	2	3	4		5								
			आयत संख्या	खसरा संख्या/किला संख्या	एकड़	कनाल	मरला						
जिला	तहसील	ग्राम का नाम हृदयस्त संख्या सहित	क्षेत्र का विवरण		कुल क्षेत्रफल (एकड़ में)								
			6	16, 25	492	1	5						
			7	20, 21									
			10	1, 10									
			11	5, 6									
			25	15, 25									
			31	4, 5, 6, 7, 14, 15, 16, 23, 24									
			32	3, 4/1, 6, 7									
			33	26									
				48, 61, 64, 90Min, 91									
			नूह	नगीना				कंसाली (1)	140, 141		634	4	2
									35		202	4	0
									37		233	2	4
49		237							0	6			
183 to 189, 190Min, 191 to 207, 210 to 234		594			3	4							
फिरोजपुर ज़िरका	नगीना	घाघस (2) नौटकी (3) गुमट बिहारी (4) सांटावाडी (55) नांगल मुबारिकपुर (57)		94 to 96		205	6	0					
				63, 64, 76		66	3	16					
				74 to 76		462	7	7					
				22 to 25		268	1	17					
				52		172	5	15					
				12 2/2 15 26/1 33 1/21 34 13, 22, 23 46 22/2 45 13, 19, 21, 22 48 2, 3/1, 7 to 10, 11/2, 12, 13/1, 14/1, 19/2, 22/2, 23/2, 24/2, 25/2 49 1, 2, 9 to 25 50 3 to 6, 8, 13, 15, 16/2, 17, 25 51 1 to 19, 21/1, 22/2, 25 52 1 to 11 54 5, 6, 14, 15 66 26 71 5/1, 9/2, 10, 12, 18/2, 19, 23 72 5 75 4/1 316, 322, 323, 337 to 342, 352 to 375, 379 to 381, 383 to 465, 472/2		2045	4	10					

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HARYANA GOVT. GAZ. (EXTRA.), APR. 11, 2023 (CHTR. 21, 1945 SAKA)

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1 जिला	2 तहसील	3 ग्राम का नाम हदबस्त संख्या सहित	4 क्षेत्र का विवरण		5 कुल क्षेत्रफल (एकड़ में)		
			आयत संख्या	खसरा संख्या/किला संख्या	एकड़	कनाल	मरला
		भौंड (85)	16	17/2/24, 17/2/27, 26 37 to 40, 42, 43, 67 to 145, 180, 194, 207, 220	1446	2	6
		सिधरावट (84)		21	38	7	7
		हसनपुर बिलोडा (89)		46	88	2	6
नूंह	फिरोजपुर शिरका	माहोली (87)		145 to 152	91	4	19
		पाठखोरी (90)		54/2Min	991	6	17
		रावली (91)		190Min	240	0	2
		पाटन उदयपुरी (92)		44	153	4	10

विनीत गर्ग,
अपर मुख्य सचिव, हरियाणा सरकार,
पर्यावरण, वन और वन्यजीव विभाग।

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भारत गणराज्य
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FOREST



दूरभाष
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उत्तर प्रदेश कार्यालय
उत्तर प्रदेश सरकार
दूरभाष (0172) 2630051

NORTHERN REGIONAL OFFICE
BAYS NO 24-25 SECTOR 31-A
DAKSHIN MARG, CHANDIGARH-160022

F.No.13-5 (16) 2008-ROR / 132

Dated: 6th January, 2012

To
The Financial Commissioner & Principal Secretary,
Government of Haryana,
Forest Department,
Mini Secretariat, Sector-17,
Chandigarh

Sub: Approval of Working Plan for the forests of Mewat-Nuh Forest Division (2009-2010 to 2023-2024).

Ref: Pr. Chief Conservator of Forests, Govt. of Haryana letter No.C-18-23B/2201 dated 29.11.2011.

Sir,

The Working Plan for the forests of Mewat-Nuh Forest Division (2009-2010 to 2023-2024) has been examined in accordance with the provisions of Forest (Conservation) Act, 1980 as amended till date, National Working Plan Code, guidelines issued by Government of India, Ministry of Environment and Forests, New Delhi from time to time, National Forest Policy 1988 as well as orders dated 12th December 1996 of Hon'ble Supreme Court of India in PIL WP(C) 202 of 1995 read with WP(C) 171 of 1996.

After careful consideration of the proposed Working Plan, approval of the Competent Authority Government is hereby conveyed under Section 2 of the Forest (Conservation) Act, 1980 subject to observance of the following conditions:-

1. The approval shall be effective from the date of issuance of this communication till 31.03.2024.
2. All the provisions of the Forest (Conservation) Act, 1980 and various Rules & Guidelines issued under the Act shall be strictly enforced.
3. Yield obtained from dead, dry & salvaged timber will form part of prescribed yield and in case prescribed yield has been achieved from dead & dry volume, no further felling will be carried out. Yield from dead, dry & salvaged timber must not exceed the prescribed yield in the working plan.
4. All the fellings must commensurate with regeneration and no fellings would be permitted unless funds for regeneration are available. In this regard, orders of Hon'ble Supreme Court of India will be strictly complied with.
5. Intensive protection measures against fire, biotic interference and encroachment in forests shall be taken up.

Contd.....2/.....

6. All the prescriptions prescribed in the working plan regarding plantation, protection and development of the forest area will be strictly followed and any change in the prescriptions will be treated as deviation for which prior approval of competent authority will be obtained.
7. Sufficient budgetary allocations be ensured for timely implementation of various prescriptions regarding protection, regeneration and development of the forests.
8. Mid term review of the Working Plan will be taken up on expiry of 5th year of the plan period.
9. The work on revision of Working Plan shall be taken up well in advance so that the revised plan is ready before expiry of Working Plan.

The Central Government reserves the right to review/modify or withdraw this approval at any point of time depending upon the management needs and any other guidelines of the Ministry of Environment and Forests, Government of India or Hon'ble Supreme Court of India.

Yours faithfully,



(S.K. Sehrawat)

Addl. Principal Chief Conservator of Forests (Central)

Copy to :

1. The Addl. Director General of Forests (FC), Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, New Delhi.
2. The Pr. Chief Conservator of Forests, Govt. of Haryana, Forest Department, Van Bhawan, Sector-6, Panchkula, Haryana.
5. The Conservator of Forests, Working Plan Circle, Gurgaon, Haryana.
4. The Conservator of Forests, South Circle, Gurgaon, Haryana.
5. The Divisional Forest Officer-cum Working Plan Officer, Mewat-Nuh Division, Mewat, Haryana.
6. Guard file.

Detailed of Aravalli Plantation Area of Mewat Forest Division
Khasra No. of Aravali Project F.P. Jhirka Range

Name of the village	Khasra No.	Area in acre
BIWAN	289, 292, 288, 290	152.0
NANGAL MUBARAKPUR	183-193, 210- 234.	263.0
GHAGAS	140, 141.	146.0
POLE/MOHAMMAD BAS	23,52,22,24,25	137.0
PATHRALI / SHAHABUPUR	43,52,32,36	86.0
BHAKHROJI	114 to 121	90.0
RAOLI	150,190	200.0
IBRAHIM BAS, SAHMEER BAS	27/2, 8 to 12, 13/1, 13/2, 14, 16, 17, 24, 26, 28/2, 35, 44.	106.0
NAWALI	94 to 96	181.0
NOTKI	35	48.0
KANSALI	6/16,25,7/20,21,10/1,10,11/5 6,25/15,25,31/4,5,6,7,14,15 .16,23,24,32/3,4/1,6,7,33/26,48 .64,64,90.61,19/1,63,62/2,62/5 .62/16,62/17,62/18,62/37,62/43,91	67.0
KHERI KALAN	30, 40 to 44, 50 to 54, 57, 58, 81, 88, 89, 18, 24, 29, 77 to 79, 80, 82 to 87, 111.	91.0
SHEKHPUR	12/2 to 9, 10/1, 12, 13, 18/2, 19, 20, 28/14, 16, 17, 25, 37, 83.	56.0
JHIMRAWAT	213 to 221, 100/14 to 17, 90/1 to 3, 8 to 10/1, 12 to 19, 22/2, 23, 24, 100/14 to 25, 101/4, 8, 11 to 13, 19 to 23, 102/1 to 3, 9 to 12, 19 to 21, 103/5 to 7, 13/2, 14 to 18, 23 to 25, 113/1 to 9, 12 to 18/1, 24, 25, 114/1, 10, 11, 115/4, 160, 161, 168, 211, 204, 206, 207, 209, 89/11.	336.5

15	a) MAIHUN b) CHITORA/ NIHARIKA	5, 6, 15, 18, 14, 22, 23, 17, 16, 10, 53, 28, 37, 53 to 56, 35, 36/1, 37/5, 34/5, 35/1, 19, 27, 4, 33, 34, 16, 4, 20, 28, 29, 34, 57, 49/13, 9, 16/22, 17, 18, 25 to 27, 29-35, 34, 37, 52 to 55,	594
16	HIRWARI & BAWANTHERI	32/5,6,15,16,25,48/4,5-7,13/2,14,18, 22,25, 49/1, 1,2,3,8,9,10,49,11-13,19, 22, 50/1, 2, 10, 11, 20, 51/2, 25, 60/1, 22, 60/23,24,61/1,4,7,14,17,24,62/5.	85.0
17	BASAI MEO	1 to 3, 5,10,13,61 to 63,126,142,151, 187, 195,197,200 to 208,281 to 285, 401/2, 416,430, 547 to 549,772, 986, 987, 995, 1041, 1114 to 1127.	298 Ha
18	BIHOND	16, 17/2/27, 1, 2/24, 26, 67to145, 37to43, 180,194,207,220	365Ha
19	GHATA SHAMSHABAD	131to144, 152to154, 211,212,238, 243to448, 252,254 to 256,260to262, 351,363,364,367, 374to377, 381,462,713, 757to763, 876,898to901, 920 to 946, 948to950,	476 Ha
20	PATH KHORI	54	14Ha
21	DADHOLI KHURD/ HASSANPUR BILONDA	30to40, 41/5, 44to54, 55/19, 56,57to60, 46/14, 15/1, 45/2/2, 43, 45/2/2	160Ha
22	BAGHOLA	17,34,45,55,56,20,21,22,25,32,33, 38, 85, 55	57 Ha
23	REGARH	2/21, 22, 17/13 to 14, 16 to 18, 24, 25, 16/21, 19/1, 2, 8 to 13, 18 to 22, 20/1 to 25, 21/5, 6, 15, 16, 25, 32/7, 36/5 to 8, 13 to 18, 23 to 25, 37/1 to 25, 38/1, 2, 9 to 12, 19 to 22, 39/1, 2, 10, 11, 20, 21, 40/1 to 12, 141	177.0
24	F.P.JHIRKA/ THEKRI/ GIASANIA BASS	12/2/2, 15/26/1, 46/22/2, 66/26, 113/26, 196/3/1, 316, 322, 323, 380 to 465, 472 to 2, 49/10 to 16, 49/16/1, 16/2, 49/1, 2/ 9, 49/17 to 25, 48/2, 48/2/1, 48/7 to 10, 48/23/2 to 25/2, 33/1/21, 34/13, 34, 18, 22, 23, 45/13, 19, 21, 22, 51/1 to 19, 30/2, 50/3 to 6, 8, 16/2, 13, 15, 17, 25, 48/19/2, 21/2, 22/2, 23/1, 7 to 10, 11/2, 12, 13/1, 14/1, 51/21/1, 22/2, 25, 52/111, 54/5, 6, 14, 15, 71/51/9/2, 10, 12, 18/2, 19, 23, 72/5, 75/4/1	565

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25	ALIPUR TIGRA	12/20 to 22, 13/2, 3, 7 to 9, 12 to 17, 22 to 25, 10/3/8, 13, 15, 22, 24, 11/1, 12, 14, 19, 20, 14/2, 3, 8, 9, 12, 13, 24/1, 2, 9/2, 10, 11.	28.0
26	GUJAR NANGALA	10, 17, 58, 52, 53, 54, 59, 60, 55, 57.	41.0
27	KHANPUR GHATI	86-89, 35, 36, 41, 46, 85.	66.0
28	AGAON	75/110, 75/25/76/1, 76//10, 7/22, 12/9, 9, 10/2, 11, 12/8' 52/33, 66/6, 15, 16/1, 70/24, 3/3/3, 67/10, 11, 20, 72/21, 73/12/2, 122/19 to 122/23, 131/2, 132/14, 20, 164/12/2, 174, 82/9/2, 84/26, 87/26, 97/14/2, 99/1/20, 23, 101/25/2, 3, 8, 9, 12, 13 to 17, 176, 203, 247, 43/21, 44/11, 44/18 to 25, 45/15 to 18, 23, 24, 25, 77/16, 77/25, 78/1 to 10, 79/1, 79/14, 76/18 to 25, 77/1 to 77, 102/1/2, 1/9, 16, 17/2, 17/3, 103/3/1, 13/1, 13/2, 107/4 to 7, 108/1, 2, 3.	180.0
29	RAWA	16, 17, 23, 53 to 60,	292.0
30	KOLGAON	10, 23/2, 20/6, 11/1, 24/1, 36/14 to 18, 23 to 25, 37/1, 37/24, 38/1, 38/24, 39/3, 39/25, 47/5, 6, 15 to 17, 23, 47/24, 47/25, 48/1, 48/24, 49/1, 49/24, 50/3 to 50/25, 51/6, 12 to 25, 53/5, 54/1 to 54/16, 55/1 to 55/25, 56/2, 3, 73 to 81, 136, 284/11, 12/1, 18, 27, 28, 57, 10/7/2, 14 to 16/2/8, 16/2/7, 16/3/4, 25/1/9, 25, 25/1, 11, 11/19, 11/22, 20/23, 29/3, 13/12/2, 13/1, 15/25/2, 19/5/1, 20.	102.0
31	HIRWARI & BAWANTHERI	32/5, 6, 15, 16, 25, 48/4, 5-7, 13/2, 14, 18, 22, 25, 49/1, 1, 2, 3, 8, 9, 10, 49, 11-13, 19, 22, 50/1, 2, 10, 11, 20, 51/2, 25, 60/1, 22, 60/23, 24, 61/1, 4, 7, 14, 17, 24, 62/5.	85.0

Khasra No. of Aravali Project Punhana Range

32	BUBALHERI	54, 65, 66, 67, 191, 192, 52, 53.	71
33	a) ZAKH GANGWANI	8 to 10, 13, 15, 16.	89.5
	b) LUHINGA KHURD	25, 34, 40, 54, 55/1, 55/2.	
	c) LUHINGA KALAN	14, 14/1, 20-22.	
34	SATAKPURI	27, 28, 29.	15.0

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35	JAITALKA	8/20, 26, 27, 28, 29, 30, 31.	
36	SUNEHRA	24, 60 to 66, 106.	14.0 6.0
37	a) ANCHWARI b) BADED	53,54 ANCHWARI, 101 to 108, 75/3/6, 1, 4/8, 11, 18, 19, 21, 75/4, 26, 27 to 30, 8/4, 10, 18, 22, 27, 31, 66/42, 109 to 111, 320, 3/24, 13/4 to 7, 14, 15, 13/16, 17, 24, 25, 14/11, 19 to 21, 58/21, 112, 11 to 129, 75/3/2, 4/7, 130 to 134, 139, 149, 154, 165/2, 166/2, 168, 175, 191, 196, 211, 232, 245, 156, 264, 278, 293, 304, 313, 321, 345, 361, 369, 378, 405, 424 to 426, 75/4/20, 4/33, 8/6, 427 to 444, 445 to 454, 75/8/13, 25, 455 to 464, 469/2, 415 to 423, 307 to 312, 377, 249, 276, 277.	187.0
38	a) TIGAON b) BUCHAKA	89 to 91. =, 35, 36	95.5
39	DUNGEJA	51-54	9.0
	JHARPARI	66. 67/1, 68/1, 68.	
40	GHATWASON	23	13.0
41	DHANA	46-48, 50-54, 63.	49.0
42	PINANGWAN	302 to 319, 76/76-239, 10, 14, 45 to 47, 62 to 64, 81, 82, 84, 100, 101 to 103, 121 to 126, 148 to 151, 170 to 173, 191 to	111.0
43	NEEM KHERA	193, 48 to 50, 40, 61.	26.0
44	DHADOLI KALAN	5/1, to 25, 6/4 to 7, 14-17, 24, 25, 10/3-8, 13-15, 22-24, 11/1-12, 14, 19, 20, 14/2, 3, 8, 9, 12, 13, 24/1, 2, 9/2, 10, 11.	69.5
45	MALHAKA KHORI	14, 14/1, 20, 21, 22.	7.0
46	KHAWAJILKA	12/4, 5, 24, 11/2, 9, 12, 18, 19, 23/1	14.0
47	RAPHUA	2/9-24, 5/1-4, 7-23, 6/5, 6/15, 16, 25, 7/4, 723, 6/5, 15, 15-17, 17/2, 3, 8, 9, 12, 19, 22.	32.0
48	SHAH CHOKHA	69, 70, 20/24, 31, 2, 28, 33/4, 5 to 7, 6/2, 7, 14, 15, 30/15, 16, 17, 31/2, 3, 43/5, 6, 8, 13, 25, 5, 26/1 to 10, 25/6, 7, 14, 15/1, 33/2, 3, 9, 5/17/3, 18.	30.0
			Total 6383.0 Ha.
1	MADHNAKA	117,3,7/2,8,12,13,17/14,15/1,16,17,19,	45 Ha.

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20,21,23,24,25,118,20/2,21,24,123,1,
10,11,12/2,16,17,18,19,20,21,147,13,
14,15,16,148,1,2,9,10,11,12,19,20,21,
22,150,2, 143,2,85,11/2,231/2,232,23/4,
140,12,13,14,15,17,18,23,24,25,146,
4,5,147,209,139,11,12,13,14,15,16,17,
18, 19, 20,21,23,24,25,140,3 to, 134,
14 to 25, 139,1 to 10,133,1 to 25,134,
1 to 13,124,20/1,21/2, 22 to 25,130,3,
17/3,132,6/1,15/2,123, 22 to 25,124,
1 to 10,11/2, 12 to 19,64, 1 to 8,4, 1 to 3,
8,12,14,19,16,2,17,19,22,75,2,9,11,12,19,
2,20,21,82,16,15,83,1,10,11,20,173,
141,106,176,178,172,174,177,
542,543,546,597/1,597/1,598/1,599/2,127, 86 Ha
5,6/1,6/2,14,15/1,15/2,16,17,18,23,24,25,
128,11/1,12,17/2,18/2,19,20,128,21,22,23,
24,25/1,25/2,129,21/2,147,1,
2/1,9/2,10,11,18/2,19,20/1,20/2,21,22,23,
24/1,148,1,2,3,4,5,6,7,8,9,10,11,12,13,14,
15,16,17,18,19,20,24,25,149,2,3,4,5,6,7,8,
9,11,12,15/2,171,4,5/1,5/2,6,7,14/1,14/2,15,
16/2,17,172,1,2,3,4,7/2,8,9,10,11,12,13/1,
190,1,11,18,19,20,21,22,23,24,191,6,15,16,
25/2,204,1/1,2,3,4,5,6,7,205,1,10/1,221,16/2,
13/2,18,22/5,,23,24,25.

Total 131 Ha.

नोट :- क०स० 1 व 2 मघनाका हथीन रेंज में आता है जो क्षेत्र वन मण्डल अधिकारी पलवल के अधीन चला गया है इसलिए इसको शामिल नहीं किया गया है।

1	BHANGO	83,98,99,100,101	57 Ha
2	a) BISSAR AKBARPUR	106,107,108,110,113	96.5 Ha
	b) BAGHANKI	72,75,76/1,76/2	100 Ha.
3	DALAKA/ MALAKA	41,42 Dalaka 28Malaka	79 Ha
4	a) DHULAWAT	Dulawat -73	77.5 Ha
	b) KHOD	Khod - 40-42,53-61	95 Ha
5	a) KHARK SOHNA	Khark Sohna-34, 35,36,37,38	92 Ha.
	b) KHARK JALALPUR	Khark Jalalpur-37,39	50 Ha
6	KHEDKI	18, 21,22,30,48 to 51	36Ha
	a) KHORI KALAN/	Khori Kalan-73 to 75,76 ,40/20,	49 Ha.

		41/16,17,18,21,22-25,42/1-4,7- 9,30/14,17,18,23,24,39/12,13,14,18, 19,20	
8	KHORI KHURD	Khori Khurd-90/1	15 Ha
	b) RATHIWAS	Rathiwans 61, 61, 70,71,48,49,58,59,46	80 Ha
	c) RANGALA	7,37,38,45,46,52,53,76 to 82,90 to 93,63,	100 Ha.
9	MOHAMMADPUR AIHR	87,88,2,3,11 to 14, 34, 9, 10, 22,23,24, 26 to 28	15 Ha
10	SUNDH	156 to 160, 41	52 Ha
11	ALALPUR	55, 95, 96,101,110,116,251/1 to 251/5	26 Ha
12	a) BAI	Bai - 107 to 124	180 Ha
	b) PALLA	Palla - 100-104,74,39,40,99,105	150 Ha.
	c) PALDI	Paldi - 35,47 to 51	105 Ha.
	d) NALHAD	Nalhad - 73-76	155 Ha.
13	BAROJI/KHORI NUH	Baroji 37 to 43, 29,39,9,19,54,55 Khori Nuh :- 26,37,38	160 Ha
14	a) BIWANA	Biwan 59 to 75 Parts	67 Ha
	b) SONKH	Sonkh 60, 9, 11, 10, 26/6, 27/10/3, 2, 25	33 Ha
15	a) DEWLA NANGLI	70,118,119 Parts Dewla Nangli	26 Ha
	b) RITHAT	71,72,61,69 Rithat	15 Ha.
16	GUNDBAS/ GAIBAR	23 to 26 Parts	111 Ha
17	KOTLA	109,110,108/1 to 108/9 Parts	415 Ha
18	MEOLI	187 to 210 Parts	355 Ha
19	MOHDMADPUR NUH	50 to 54 Parts	99 Ha
20	SILKHO/ NOORPUR	Seelkho: - 92/1 to 97,86 to 91 Noorpur: - 457,458,459/2,462/2,463/2	124 Ha
21	a) TAPKAN	Tapkan- 87, 88	208 Ha.
	b) CHILA	Chila - 106-108,110-125	110 Ha
	c) BARKA	Barka - 107-119,85-91,40,6,21,22,23,35, 36, 3,6,10,4,8,10,20 103	160.8 Ha.
22	CHHARORA		110.6Ha
23	a) MAROLA.	Marola - 3/25,19/1,22,23,24,32,5,6,8,24	44 Ha
	b) ROZKA MEO	Rozka Meo - 101	85 Ha.
24	PANCHGAONA	34,35,36,37,40,52,54,55,56,57	100 Ha
25	a) SAHSOLA (PIPAKA, GHUSBETHI) PATUKA	304 to 350,353 to 358,360 to 400	583 Ha
	b) MAHON/ c) BASAI	Mahon - 42,44,49,43,45,37,38-41 Basai - 50	140 Ha. 70.4 Ha
26	KOTA/KHANDEWLA	49 to 55, 58 to 68	92 Ha
27	SADAI	Sadai - 195, 41 Min.	36 Ha.

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DURGAPUR
MEHINA
INDRI

KUTUBGARH
/MELAWAS
GAGANI SARAI

83,84,85	186 Ha.
230,231,171/3, 8,12,13,18,19,22,23,	54 Ha.
176/16,25, 177/1 to3, 8 to 13, 18 to 23,	
188/1 to3, 8to 13, 18 to 23,189/5 to 7,	
14 to 18, 23 to 25, 190/2 to 9, 12 to 18,	
23 to 25 191/1 to 3, 8 to 13, 18 to 23,	
203/1 to 3, 8 to 13, 18 to 25, 204/3 to 7,	
14 to 17, 25	
51-55, 1-5, 8	42 Ha.
31-33	
522-534 (Bigha)	217 Ha.
Total	5253.8 Ha.

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प्र.नं.क

उपायुक्त, नूंह।

प्रेषित

रीजनल अधिकारी
प्रदूषण नियंत्रण बोर्ड,
नूंह (स्थित रोजकामेव)।

क्रमांक ०५

/पंचायत

दिनांक:- 01/04/25

Subject: Original Application No. 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench, New Delhi.

संदर्भ:- माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 21.02.2025 की पालना बारे।

उपरोक्त विषय पर आपको अवगत कराया जाता है कि संदर्भित आदेशों की पालना में माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा उक्त आदेशों के माध्यम से गठित कमेटी द्वारा दिनांक 18.03.2025 को ग्राम पंचायत सादई के दुर्गापुर गांव की भूमि का मौका निरीक्षण किया जा चुका है। मौका निरीक्षण के दौरान कमेटी द्वारा उठाए गए मुद्दों के अनुसार आपके विभाग से निम्नानुसार रिपोर्ट मांगी जाती है:-

- (i) ग्राम पंचायत द्वारा उक्त भूमि से मिट्टी उठाने की वजह से यदि Environmental De-gradation तथा पेड पौधों एवं वन्य जीवों को कोई नुकसान पहुंचा है तो इस बारे में विस्तार से अवगत कराया जाए।
- (ii) इसके अलावा यदि उक्त मामले में आपके कार्यालय से संबंधित कोई अन्य बिन्दु हो तो उस बारे भी इस कार्यालय को रिपोर्ट भिजवाने का कष्ट करें।

अतः आप उक्त बिन्दुवार रिपोर्ट अविलम्ब इस कार्यालय में भिजवाना सुनिश्चित करें ताकि आगामी कार्यवाही अमल में लाई जा सके।

(Signature)
कृते उपायुक्त, नूंह।



557

Regional Office, Nuh Region
Haryana State Pollution Control Board
 Shed No. 1, Roz ka Meo Industrial Estate,
 District- Nuh(Mewat)-122103
 Website - www.hspcb.org.in E-Mail - hspcbnuh@gmail.com



HSPCB/NUH/2025/ 221

Dated: 21/05/2025

सेवा में

माननीय उपायुक्त
 नूह

विषय:

Original Application No. 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench, New Delhi.

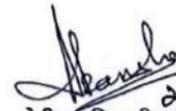
संदर्भ:-

Your office letter No. 04 dated 01.04.2025.

उपरोक्त विषय पर हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड से सम्बंधित मांगी गई सुचना निम्नानुसार है:-

1. ग्राम पंचायत द्वारा उक्त भूमि से मिट्टी उठाने की प्रक्रिया, हरियाणा राज्य प्रदूषण नियंत्रण बोर्ड के कंसेट मैनेजमेंट पॉलिसी दिनांक 04.12.2020 के अंतर्गत नहीं आती है तथा माइनिंग विभाग द्वारा यह सूचित किया गया है की उक्त भूमि से मिट्टी उठाने की प्रक्रिया को सेक्शन 31, The Haryana Minor Mineral Concession, Mining Rules, 2012 के तहत, खनन विभाग नूह द्वारा परमिट जारी किया गया था, जिसमे एनवायर्नमेंटल क्लीयरेंस की आवश्यकता नहीं है व माइनिंग विभाग के किसी भी नियम का उलंघन नहीं हुआ पाया गया। इस सम्बन्ध में, मिट्टी उठाने के कारण धूल मिट्टी की समस्या की कोई भी शिकायत इस विभाग में नहीं प्राप्त हुई है और यह Air Act, 1981 व Water Act, 1974 के अंतर्गत नहीं आता है
2. इसके अतिरिक्त, वन विभाग नूह द्वारा यह सूचित किया गया है की ग्राम पंचायत दुर्गापुर गांव की जिस भूमि से मिट्टी उठाई गई है वहाँ पर पेड़ मौजूद नहीं थे तथा वहाँ पर पेड़ कटाई का मामला नहीं बनता है। जिससे प्रतीत होता है की उक्त भूमि से उठायी गई मिट्टी से, किसी भी पेड़ पौधों व जीव को नुकसान नहीं हुआ है।

आपकी सुचना एवं आगामी कार्यवाही हेतु प्रस्तुत है


 21/05/25
 क्षेत्रीय अधिकारी, नूह

Annex 558 R-5

स्मरण पत्र

प्रेषक

उपायुक्त, नूंह।

प्रेषित

तहसीलदार,
नूंह।

क्रमांक 03

/पंचायत

दिनांक:- 01/04/25

Subject: Original Application No. 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench, New Delhi.

संदर्भ:- माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 21.02.2025 की पालना बारे एवं इस कार्यालय के पत्र क्रमांक 3103/पंचायत दिनांक 21.03.2025 के संदर्भ में।

उपरोक्त विषय पर संदर्भित पत्र के माध्यम से आपसे तीन बिन्दुओं पर विस्तृत सूचना/रिपोर्ट मांगी गई थी जो कि अभी तक आपकी तरफ से वांछित है।

अतः आपको पुनः लिखा जाता है कि वांछित सूचना/बिन्दुवार रिपोर्ट अविलम्ब लौटती डाक से इस कार्यालय में भिजवाना सुनिश्चित करें ताकि आगामी कार्यवाही अमल में लाई जा सके। उक्त मामले में किसी भी प्रकार की देरी न की जाये। कृपया इसे परम आवश्यक समझें।

Malik
कृते उपायुक्त, नूंह।

[Signature]
[Signature]
01/04/25

प्रश्न :-

तहसीलदार
रूट।

559

सेवा में

उपायुक्त नरेश्वर
रूट।

क्रमांक 2616. 104 दिनांक 15-4-2025

विषय :- Original application No 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench New Delhi.

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 3103/पंचायत दिनांक 21-3-2025 के संदर्भ में।

विषयगत मामले में मांगी गई सूचना को ध्यान में रखते हुए रिपोर्ट प्राप्त की गई। मुलाकिक रिपोर्ट मांगी गई सूचना किन्तु पत्र निम्न है :-

किन्तु नं 1 स्वीकृत वाले नम्बरों की सूची किम्बो किला नं 24 शिबपुर 1-2-2026
8-13-16-17-18-19-23-24-25/1 की किम्बो कंवर सूदीक व किला नं 10/2-1 7
20/2-21/2 की किम्बो रूड़ है व नरकवन्दी के साथ में तालकाटा एक किला नं
24 की भी शाकवाक देत है व किला नं 23-25 6-2-25-6-8-13-16-17-18-19
23-24-25/1, 10/2-1 7 20-21/2 का तालकाटा एक नरकवन्दी से लेकर जवाकनी
1989-90 तक जुमला जुवलरफा मासकात तालिक है व साल 1994-95 से लेकर
हाल तक पंचायत देत तालिक है।

किन्तु नं 2. नरकवन्दी से साल 1999 तक गिरदावरी हवलदार रही है व साल 2000 से हाल तक भी गिरदावरी वकालत साथ सलखे है।

किन्तु नं 3. किला नं 7 पर नरकवन्दी से लेकर हाल तक अमरवाक उप रही वहां पर गौशाली कायम है व किला नं 7 पर ओरु उप मण्डल व सुन्नी उप ओरु गौशाली कायम है। किला नं 5-21/2 पर इरफत उप गन्दी उप आमागिट गौशाली कायम है। बाकी नम्बरों का कमीषन अनुसार बुक जखत है; रिपोर्ट आपकी सेवा में प्रेषित है।

तहसीलदार
रूट।

07/25
31/9/25-

o/c
Dulay

प्रेषक

उपायुक्त, नूंह।

प्रेषित

तहसीलदार,
नूंह।

कमांक 3103

/पंचायत

दिनांक:- 21-03-2025.

Subject: Original Application No. 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench, New Delhi.

संदर्भ:- माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 21.02.2025 की पालना बारे।

उपरोक्त विषय पर आपको अवगत कराया जाता है कि संदर्भित आदेशों की पालना में माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा उक्त आदेशों के माध्यम से गठित कमेटी द्वारा दिनांक 18.03.2025 को ग्राम पंचायत सादई के दुर्गापुर गांव की भूमि का मौका निरीक्षण किया जा चुका है। मौका निरीक्षण के दौरान कमेटी द्वारा उठाए गए मुद्दों के अनुसार आपके विभाग से निम्नानुसार रिपोर्ट मांगी जाती है:-

- i. तहसीलदार नूंह से रिपोर्ट मांगी जाये कि ग्राम पंचायत सादई को गांव दुर्गापुर के कीला नम्बरान में से मिट्टी उठाने की जारी की गई स्वीकृति वाले कीला नम्बरान (सूची संलग्न) की मूल किसम चकबन्दी के समय से अब तक क्या रही है तथा चकबन्दी के समय से इसका मालिकाना हक किसके-2 पास रहा है।
- ii. चकबन्दी के समय से वर्तमान तक उक्त कीला नम्बरान की गिरदावरी रिपोर्ट मांगी जानी उचित होगी कि उक्त भूमि में चकबन्दी से अब तक सम्वतवार क्या-क्या फसल बोई गई थी।
- iii. उक्त कीला नम्बरान की मलकियत के खानाकास्त कॉलम में चकबन्दी से अब तक किस-2 नाम से दर्ज है उनका पूर्ण विवरण उपलब्ध कराएँ।

अतः आप उक्त बिन्दुवार रिपोर्ट अविलम्ब इस कार्यालय में भिजवाना सुनिश्चित करें ताकि आगामी कार्यवाही अमल में लाई जा सके।

Mak
कृते उपायुक्त, नूंह।

जागीरदार एवं ग्रं

शु. शु. 1-क दिनांक

मूलरूप में आप्रुप्त महोदय ग्रं की प्रेषा

में प्रेषक अत्रोद्य है कि पत्र में दर्शाए

कीला नम्बरान को सूची उपलब्ध करवाते का

रहते करे ताकि रिपोर्ट आपकी सेवा में

प्रेषी जा सके।

Dulay
TENSILDAR
NH

561 | 06 दिनांक 4-4-25

गुणवत् Flag को प्रदर्शित करने के लिए प्रयत्न करने के लिए मैंने प्रयत्न किया है।

आपको यह पत्र लिख रहा हूँ कि मैंने प्रयत्न किया है।

आपको यह पत्र लिख रहा हूँ कि मैंने प्रयत्न किया है।

11/4/25

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क्र.सं.	सर्वीस करीत असलेल्या मालकाचे नाव	सर्वीस करीत असलेल्या मालकाचे पत्ता	सर्वीस करीत असलेल्या मालकाचे पत्ता	साल 1934						साल 1935								
				1	2	3	4	5	6	7	8	9	10	11	12			
23	गणेश 12 24000 अल मुल 34000	गणेश 12 24000 मुल 34000	गणेश 12 24000 मुल 34000	7-9	7-9	X	7-9	7-9	X	7-9	7-9	X	7-9	7-9	X	7-9	7-9	X
24	गणेश 34000	गणेश 34000	गणेश 34000	7-9	7-9	X	7-9	7-9	X	7-9	7-9	X	7-9	7-9	X	7-9	7-9	X
25	गणेश 34000	गणेश 34000	गणेश 34000	2-15	2-15	X	2-15	2-15	X	2-15	2-15	X	2-15	2-15	X	2-15	2-15	X
3/192	गणेश 34000	गणेश 34000	गणेश 34000	4-0	4-0	X	4-0	4-0	X	4-0	4-0	X	4-0	4-0	X	4-0	4-0	X
16	गणेश 34000	गणेश 34000	गणेश 34000	6-11	6-11	X	6-11	6-11	X	6-11	6-11	X	6-11	6-11	X	6-11	6-11	X

गणेश
 मालकाचे नाव गणेश
 मालकाचे पत्ता 34000
 दिनांक 11/1/35

लोकतः - 10.2.1921
 गणेश - गणेश
 20 20 10 20 15

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9

क्र.सं.	वर्ग	नाम	वर्ग	२०१५		२०१५		२०१५		२०१५	
				२०१५	२०१५	२०१५	२०१५	२०१५	२०१५		
23	५
24	५
25	५
26	५
27	५
28	५
29	५
30	५

अनुपस्थित
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 अनुपस्थित

१०२२१ - १०२२२

२०१५ २०२० २०२५
 १०२२१ - १०२२२

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क्र.सं.	वारीक वारी	सतत गिरवारी	गुणिये	वारीक वारी	सतत गिरवारी	गुणिये	वारीक वारी	सतत गिरवारी	गुणिये	वारीक वारी	सतत गिरवारी	गुणिये	वारीक वारी	सतत गिरवारी	गुणिये
23	उपरोक्त वारी	उपरोक्त वारी	7.4	वारीक वारी	वारीक वारी	X									
24	उपरोक्त वारी	उपरोक्त वारी	7.9	वारीक वारी	वारीक वारी	X									
25	उपरोक्त वारी	उपरोक्त वारी	2.15	वारीक वारी	वारीक वारी	X									
16	उपरोक्त वारी	उपरोक्त वारी	4.0	वारीक वारी	वारीक वारी	X									
	उपरोक्त वारी	उपरोक्त वारी	6.14	वारीक वारी	वारीक वारी	X									

गुणिये
 2005 वारी 2010
 11/11/10

उपरोक्त - गिरवारी

गोपनीय - गुणिये

2005 वारी 2010

0340202500007573

गाँव : दुर्गापुर

नकाल जमाबंदी (पड़त पटवार)

हदबस्त नं. : 93

जिला : मुँह

साल : 2019-2020

सोपट या जमाबंदी नं.	पारतक या जमाबंदी नं.	विबरण सहित मासिक नाम	विबरण सहित कारतकार का नाम	कुपु या सिंचाई के अन्य साधन का नाम	नाम्बर डरारा या के अन्य साधन का नाम	रकबा और विबरण जमीन	दर और संवय के हकीकत का विवरण जो मुजरा पाना और दिता है	अभिपुक्ति
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47

शासीदेह धानू

46धावू धावू

48

अबर ओं पुव	रुहीम ओं पुव	भरवर	वासीदेह	केर मोरसी	मोन्ड पुव	मंजुपु पुव	धन्वर	1/2 भाग	केर मोरसी	मुन्गी पुव	कड़े पुव	धन्वर	1/2 भाग	वासीदेह	केर मोरसी	हुरगत पुव	मन्सा पुव	समय सिंह	वासीदेह	केर मोरसी	
92-14	92-14	8//	1	7//	4	5//	20	1-9	नं. मु.	40 मु0	0-1	नं. मु.	40 मु0	3-8	नं. मु.	40 मु0	न.	बटाई अथी 1/2 भाग बराबरता	बटाई अथी बराबर जगत न.2	बिला समान बराबर	बिला या हकीकत का पाना और दिता है

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गाँव : दुर्गापुर

नकल जमाबंदी (पड़त पटवार)

हदबस्त नं. : 93

साल : 2019-2020

खेपट या जमाबंदी नं.	खताने नाम के आधारी	विवरण सहित आसिक नाम	जिला : गुरु	तहसील : गुरु	साल : 2019-2020
		विवरण सहित कातका	कुप या सिपाई के अन्य साधन का नाम	नाम्बर खरा या मुरवे और किले का मन्बर	दर और संख्या के हकीमत का विवरण या हकीमत का विवरण और रीमाना और बाउ का दर
					अभिमुक्ति

किले 3	4-18	कुल गैर मजकूत
	4-18	
17	4-18 गै. मं. 26-9 गै. मं.	
18	रास्ता 4-4 गै. मं.	
	रास्ता	
किले 2	30-13	कुल गैर मजकूत
	30-13	
	30-13 गै. मं.	

शारे आम

चावू

50

46चावू

मिजाम हकीमत

किले 25	202-2	कुल गैर मजकूत
	कुल मजकूत	
104-17	97-5	
104-17 चाही	97-5 गै. मं.	
1/1	2/4	
2/4	6-17 चाही	
7/11		
21	2-17 चाही	

मजकूत मालक

बागमाल दह

48 //

47

कच्चा 227 गै. आदिज
 पड़त बहारह
 खेपट
 नं. 1



74



580

101

नकल जमाबंदी (पड़त पटवार)

हरकतल नं. : 93

जिला : मुह

शिवरण सहित मासिक नाम शिवरण सहित कासतकार

नाम सरक या पत्नी जमाबंदी नं.

साल : 2019-2020

तहसील : मुह

कुप या सिचाई के अन्य साधन का नाम

नकल खराग या मुहल्ले और किले का नम्बर

दर और संख्या के बचारे के साथ लगान जो मूलावर देता है

दर और संख्या के हिसका या हकीयत का विधाना और बाउंड का टंग

अभियुक्ति

किले 2 9-14

कुल मलकका

9-14

9-14 चाही

14

15

किले 2

97-9 मी. मु.

पहाड़

35-18 मी. मु.

पहाड़

133-7

कुल मीर मलकका

133-7

133-7 मी.मु.

मिचान हकीयत

किले 4

कुल मलकका

9-14

9-14 चाही

143-1

कुल मीर मलकका

133-7

133-7 मी.मु.

53



4/6

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नकल की हकीयत मुहल्ले के लिए QR कोड को स्कैन करें

जमाबंदी (पड़त पटवार)

गांव: कुशीपुर इलाका नं. 93 तहसील: Nuh जिला: Mevat साल: 2014-2015 पृष्ठ संख्या: 12

1	2	3	4	5	6	7	8	9	10	11	12	13
सूचना												

पती देवा धाम

कुल पटवार

547-9 1-16

154-0 पट्टी 1-16 बी मू

391-19 मूट 1-10 रोस्की

45	45	पंचायत देह	सुपकात	वर्ग
//	//	पारोरेड	सुपकात	पट्टा नं. 1
42	42			

- 2// 22 6-0 पट्टी
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- 6//
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- 24 7-9 पट्टी
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- 16

61-14 नं. मू

नं. 10

पृष्ठ संख्या 18 154-8

ग्राम - कुम्भपुर - रदमालि-नूड - जिला - मेवार साल 2014-15

जमाबंदी (पड़त पटवार)

गाँव: कुम्भपुर	हदपत्र नं. 93	तहसील: Nuh	जिला: Mewar	साल: 2014-2015	पृष्ठ संख्या: 33				
3	4	5	6	7	8	9	10	11	12
किसान का नाम	किसान का पता	किसान का पता	किसान का पता	किसान का पता	किसान का पता	किसान का पता	किसान का पता	किसान का पता	किसान का पता

कुल पटवारों का कुल क्षेत्रफल

92-14 61-14
 92-14 पट्टी 61-14 र.पू

पट्टी जमीन का क्षेत्रफल

8// 1 6-1 पट्टी

अरर जो पुर
 खीम जो पुर
 मण्डक
 बालीदेर
 गिर मोरवाली

कुल क्षेत्रफल

7// 4 6-2 पट्टी

पोंडू पुर
 मण्डू पुर
 चन्दर
 1/2 भाग
 गिर मोरवाली
 मूडी पुर
 कुडू पुर
 चन्दर
 1/2 भाग
 बालीदेर
 गिर मोरवाली

पट्टी जमीन 1/2

5// 20 1-9 र. पू.
 20 ग.पू.
 21/1 0-1 र. पू.
 21/2 20 ग.पू.
 3-8 र. पू.
 20 ग.पू.

दुल्ला पुर
 नरक पुर
 सखर सिंह
 बालीदेर
 गिर मोरवाली

कुल क्षेत्रफल

कुल 3 4-18

35)

9

जमाबंदी (फसल पट्टवार)

गांव: दुपौपुर 93 तहसील: Nuh जिला: Mewat साल: 2014-2015 पृष्ठ संख्या: 34

क्र.सं.	1	2	3	4	5	6	7	8	9	10	11	12
किसान का नाम	किसान का पता											
45	48	48	48	48	48	48	48	48	48	48	48	48

49

शरी अम

17

26-9 नं. मु. रास्ता

18

4-4 नं. मु. रास्ता

30-13

कुल में मकसआ

30-13

30-13 नं. मु.

मिजान हकीमत

किलो 25

कुल मकसआ

104-17

97-5

104-17 पट्टी

97-5 नं. मु.

3/1

17/1

0-2 नं. मु.

40 मु.0

24

6-17 पट्टी

2/1

21

2-17 पट्टी

46

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43

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श्रीमान जी,
 तसदीक की जाती है कि
 तसदीक अकाल है।
 नकल मुसदिक अकाल है।
 सदय-जाबल गमाय अकाल है।
 11/8/15
 219 नकली काहीना
 2/87

585

1961
1961
1961

78

200910

water
pools
at
the
park

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170
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ग्राम-कुल्लु - नरसिंह-स्टे - सिता. भवन सादर आभार - 2009-10

586

$\frac{41}{38}$

461

संसार-पत्र

पुस्तकालय

dm

39

(P.T.C)

22	6	मोना	
20	4-16	कातर	
1	3-15	श्याम	
2	5-11	श्याम	
3	8-11	श्याम	
5	2-8	श्याम	
6	4-1	श्याम	
8	7-6	श्याम	
13	7-15	श्याम	
16	6-17	श्याम	
17	2-17	श्याम	
18	8-2	श्याम	
19	3-1	श्याम	
23	7-9	श्याम	
24	2-15	श्याम	
27	4-2	श्याम	
28	6-14	श्याम	

18
154-7
1205

6-14

587

उजभाबन्दी गांव

तहसील नुई

जिला भयार

ताल 2205-बा 10

1	2	3	4	5	6	7	8	9	10	11	12
खेट या जमाबन्दी नम्बर	खाली नम्बर	गण करक या खती और क्या कलित नम्बरदार का नाम	हिरसा कलित मासिक का नाम	हिरसा कलित कारनाम का नाम	बुर या चिचाई के अन्य सामन का नाम	नम्बर खसरा या मुरजे और कोले का नम्बर	रकबा और किस जमीन	दर और राखबा के जोरे के साथ लगान जो मुजारा देता है	हिरसा या हकीमत का पैमाना और बाउ का रम	माल और सवाई के जोरे सहित माग	अनुक्ति
57	48		मिनापुर हे - बाण	जमालपुर इलाहाबादपुर हे एड बाण मिनापुर		1	6-1 (बाण)	बाण जमालपुर कापुर बाण 2			
49				जमालपुर कापुर-मन्दा जमाल 1/2 नाम मुनीपुर मुनेपुर मन्दा जमाल 1/2 नाम जमालपुर		7	6-2 (बाण)	मिना जमाल कापुर बाण कापुर			
				इमरतपुर मन्दापुर कापुर-बाण हे जमालपुर		20 21 22	19 20 0-1 3-8 4-18	जमाल कापुर जमाल कापुर कापुर			

63241 R. HOSP. 101

पञ्चमी कार्यक्रमों का क्रम सं० 10

जमावन्दी गांव ~~खुर्द~~ सांगुल तहसील पुर्द

जिला 40912

साल 2004-2005

1	2	3	4	5	6	7	8	9	10	11	12
क्र. सं.	विवरण	नाम लखट या पूर्वी और जमा सौदा नम्बरदार का नाम	विवरण सौदा सार्वजनिक का नाम	विवरण सौदा कागजदार का नाम	क्र. सं.	क्र. सं.	क्र. सं.	क्र. सं.	क्र. सं.	क्र. सं.	क्र. सं.
1	5/4	पंचायत के	पंचायत के	अरबा का खेती का मकान नामी काटे सरसंगी	1	6-1	6-1	अरबा का खेती का मकान नामी काटे सरसंगी	अरबा का खेती का मकान नामी काटे सरसंगी		
2	5/4			सोड का मकान का नाम नाम 1/2 सुनी का मकान का नाम 1/2 नाम 1/2 नाम 1/2	2	6-2	6-2	सोड का मकान का नाम नाम 1/2 सुनी का मकान का नाम 1/2 नाम 1/2 नाम 1/2	सोड का मकान का नाम नाम 1/2 सुनी का मकान का नाम 1/2 नाम 1/2 नाम 1/2		
3	5/4			सोड का मकान का नाम नाम 1/2 सुनी का मकान का नाम 1/2 नाम 1/2 नाम 1/2	3	6-3	6-3	सोड का मकान का नाम नाम 1/2 सुनी का मकान का नाम 1/2 नाम 1/2 नाम 1/2	सोड का मकान का नाम नाम 1/2 सुनी का मकान का नाम 1/2 नाम 1/2 नाम 1/2		

592

<p>42 47</p>		<p>2012 भाग</p>	<p>17 26-9 श्री (8-14) 18 4-4 श्री (8-14) श्री 30-13 श्री</p>	
<p>श्रीमान श्री</p>	<p>श्रीमान जी. राजेश्वर की लक्ष्मी श्री नकल मुद्रांक असल लक्ष्मी श्री इस लक्ष्मी-मंगल बसल श्री</p>	<p>श्रीमान श्री 25 20-17 श्रीमान श्री 41-3 783</p>	<p>श्रीमान श्री 159-4 श्रीमान श्री 68-11 91-3</p>	
<p>40 40</p>	<p>श्रीमान श्री</p>	<p>श्रीमान श्री</p>	<p>3 0-2 4</p>	<p>श्रीमान श्री श्रीमान श्री श्रीमान श्री श्रीमान श्री</p>

1999-2000

कायदा विभाग

593

114

36	2-17	अथवा 0-39	अथवा 0-39
$\frac{2}{31}$	2-17	अथवा 0-27	अथवा 0-27
2	9-14	अथवा 0-12	अथवा 0-12
14	97-9	अथवा (1)	अथवा (1)
15	35-18		
2	103-7		
$\frac{6}{25}$	3-6		
$\frac{1}{5}$	5-7		
2	8-13		

39	अथवा 0-39	अथवा 0-39
40	अथवा 0-40	अथवा 0-40
41	अथवा 0-41	अथवा 0-41

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ग्राम - कुआँर लक्षक - बट्टे जिला - गुजरात साल 1999-2000

$$\frac{39}{39}$$

$$\frac{43}{43}$$

पंचायत की

प्रवन्शत

22	6-6
23	4-16
6	5-15
2	5-11
3	8-14
5	2-8
6	4-4
8	7-6
13	7-5
16	16-17
17	2-17
18	4-8
19	3-1
23	7-9
24	7-9
25	2-15

(Signature)

1	2	3	4	5	6	7	8	9	10	11	12
क्र. सं.	क्र. सं.	नाम सवक या पत्नी और अन्य सहित सम्बन्धित का नाम	विवरण सहित मालिक का नाम	विवरण सहित काररकर का नाम	स. सं. के अन्तर्गत स. सं.	अभ्युक्ति					
39	43	खार	पंचायत खर - खार	खुदाम्नामत - खार	8	16	18	13-5	61-14		
	44	खार		असरणीय सवक का नाम 68-11	24-2	13-5	154-7	गो. अ. क. का नाम 7-8-5	गो. अ. क. का नाम 7-8-5		
	44	खार		असरणीय पुंग रवीमळा पुंग मटलु वानी सायेब गो. अ. क. रानी	8	1	18	3-4	6-1		
								अ. म. का नाम 6-1	अ. म. का नाम 6-1		
								अ. म. का नाम 6-1	अ. म. का नाम 6-1		
								अ. म. का नाम 6-1	अ. म. का नाम 6-1		

$\frac{45}{45}$

$\frac{46}{46}$

$\frac{47}{47}$

गौन्ड पुत्र भगद पुत्र
-चन्वट आध्या $\frac{1}{2}$ भाग
सुन्नी पुत्र सुन्नी पुत्र
-चन्वट आध्या $\frac{1}{2}$ भाग
मैलमौरसीपान

कुरमत पुत्र नन्व पुत्र
सभेसिंह वासी देह गेट
मोरसी

भारे आम

भमान जी,
सप्तदीक की जाती है कि
सब मुताबिक जसाल है विद्वान्मर
हिसब जाकर सप्तदीक
दिवस शहरको
हस्ताक्षर
11/09/25
अ 3 कोडा
41-3

$\frac{7}{4}$

$\frac{5}{20}$
 $\frac{21}{2}$
 $\frac{22}{2}$
किता 3

17
18
किता 2

किता 25
159-14

6-2
अनवर
मिलाल

7-34
1-9
0-1
12-5
3-8
4-7
4-18

26-9
4-4
30-15

20-17
68-11

मिला
लागा
अनवर
मिलाल

बगार
आनी
भाग
अबार
जाता
गं.
मलकाऊ

गोठरास्ता
गोठरास्ता
गोठरास्ता

गोठरास्ता
गोठरास्ता

भीजाग खेवट

37

गोठरास्ता

ਗਰਮ-ਭੁਗਪੁਰ - ਰਹਿਮਤ-ਬੰਦੇ-ਪਿਲਕਾ-ਬੁਲਾਰ-ਮੁਲਕੀ-ਸਿਵਲਾਈ-ਮਾਠੀ-ਗਾ-95

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ਪੰਚਾਇਤ ਦਾ

ਕੁਲ-ਮਾਰਗ

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23 4-16
1 1/7 27
2 2-15 27
3 5-11 27
4 8-14 27
5 2-8 27
6 4-1 27
8 7-6 27
13 7-15 27
16 11-17 27
17 2-11 27

147 ਲਕ/ਪਿ
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26461 -D.L.R.-Item No. 1--H.G.P., Chd.

पटवारी कार्यालय क्र. 10

जमाबंदी गांव कुमायूट

तहसील - 52

जिला प्रयाग

साल

1990-91

1	2	3	4	5	6	7	8	9	10	11	12
39 -वाट	45	नाम तसेच वाटची प्रति जमा वसूल संबंधीचा का नाम	विद्युत वाटची नाम	विद्युत वाटची कायदा का नाम	विद्युत वाटची कायदा का नाम	7 4	6-2 83	विद्युत वाटची कायदा नाम	विद्युत वाटची कायदा नाम	विद्युत वाटची कायदा नाम	विद्युत वाटची कायदा नाम
	46		पंचायत 45 - वाट	विद्युत वाटची कायदा नाम	विद्युत वाटची कायदा नाम	8 20	1-9 83	विद्युत वाटची कायदा नाम	विद्युत वाटची कायदा नाम	विद्युत वाटची कायदा नाम	विद्युत वाटची कायदा नाम
	47			विद्युत वाटची कायदा नाम	विद्युत वाटची कायदा नाम	8 22	0-1 83	विद्युत वाटची कायदा नाम	विद्युत वाटची कायदा नाम	विद्युत वाटची कायदा नाम	विद्युत वाटची कायदा नाम

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<p>13508 26-7 21-25 4-4 21-11-11 1-55-52 20-12 21-2-11-11</p>	<p>17 18 पान 2</p>	<p>पान 3</p>	<p>21-11-11</p>	<p>47</p>
<p>10-25-30 20-17</p>	<p>पान 25</p>	<p>पान 3 41-3 25</p>	<p>श्रीमान जी, तुम्हारे ही कामे पत्र तुम्हारे कामे पत्र तुम्हारे कामे पत्र तुम्हारे कामे पत्र</p>	<p>श्रीमान जी</p>
<p>7-9-11 15-9-11 21-11-11 21-11-11 68-11</p>	<p>पान 25 पान 11</p>	<p>पान 3 41-3 25</p>	<p>श्रीमान जी तुम्हारे ही कामे पत्र तुम्हारे कामे पत्र तुम्हारे कामे पत्र तुम्हारे कामे पत्र</p>	<p>48 41</p>
<p>पान 25 पान 11</p>	<p>पान 25 पान 11</p>	<p>पान 3 41-3 25</p>	<p>श्रीमान जी तुम्हारे ही कामे पत्र तुम्हारे कामे पत्र तुम्हारे कामे पत्र तुम्हारे कामे पत्र</p>	<p>पान 25 पान 11</p>

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ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ - 1979-80

ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	2	30-35	3-4
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	22	25	4-5
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	23	31-15	5-8
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	6	4-16	6-7
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	1	15-18	21-66
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	2	3-15	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	2	26-8	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	3	5-11	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	3	45-85	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	5	8-14	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	5	12-4	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	2-8	2	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	6	17-9	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	8	4-1	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	8	22-6	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	13	7-25	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	16	25-35	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	17	6-17	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	17	14-16	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	18	2-16	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	18	40-47	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	18	8	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	19	22	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	19	15-43	
ਸਾਹਿਬਜ਼ਾਦਾ ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ	19	3-1	

ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ

ਸ਼ੇਰ ਸ਼ਾਹ ਸੂਰੀ

की जायकारी 1919-8

जिला 31/5/1919

महलीस 1-1

सर्व काम 10 खतरी नाम 23/2/19

क्र.सं.	1	2	3	4	5	6	7	8	9	10	11	12	13
काम का नाम	महलीस का नाम	वही क्षेत्र का नाम, मालिक का नाम, मालिक का पता, मालिक की पत्नी का नाम	वही क्षेत्र का नाम, मालिक का नाम, मालिक का पता, मालिक की पत्नी का नाम	मालिक का नाम और पता	मालिक का नाम और पता	मालिक का नाम और पता	वही क्षेत्र का नाम और पता	मालिक का नाम और पता	मालिक का नाम और पता	मालिक का नाम और पता	मालिक का नाम और पता	मालिक का नाम और पता	मालिक का नाम और पता
39	42							6 23 24 25 1 8 10 2 16	-7-62 7-9 21-62 7-9 -43-11 2-15 -2-23 4-0 61-14 21-14				
नाम	नाम	नाम	नाम	नाम	नाम	नाम	नाम	नाम	नाम	नाम	नाम	नाम	नाम

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की बराबरी (9) 9 - 8

दिनांक 15/11/14

पृष्ठ संख्या 13

क्र.सं.	विवरण	7	8	9	10	11	12	13
1	बंदी की बराबरी							
2	बंदी की बराबरी							
3	बंदी की बराबरी							
4	बंदी की बराबरी							
5	बंदी की बराबरी							
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7	बंदी की बराबरी							
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10	बंदी की बराबरी							
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12	बंदी की बराबरी							
13	बंदी की बराबरी							

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कसारी कागजों सं. 10-

जमाबंदी गाँव हुसैनपुर-

तहसील उँस

जिला हुसैनपुर

साल 1947

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पृष्ठ सं. कसारी।

1	2	3	4	5	6	7	8	9	10	11	12	13
बिघा का जमाबंदी संख्या	मालिकों संख्या	किसान मालिकों का संख्या और क्षेत्र विस्तार	किसान मालिकों का संख्या और क्षेत्र विस्तार का संख्या	विस्तार कृषि मालिकों का संख्या	विस्तार कृषि कालान्तर का संख्या	सू. का विस्तार का संख्या और क्षेत्र विस्तार का संख्या	विस्तार कृषि मालिकों का संख्या और क्षेत्र विस्तार का संख्या	संख्या और क्षेत्र विस्तार का संख्या	सू. का विस्तार का संख्या और क्षेत्र विस्तार का संख्या	विस्तार कृषि मालिकों का संख्या और क्षेत्र विस्तार का संख्या	सू. का विस्तार का संख्या और क्षेत्र विस्तार का संख्या	सू. का विस्तार का संख्या और क्षेत्र विस्तार का संख्या
38	39			शामलापूर	मुकामियाँ	1	1	24-63				
38	38			शालाका		24	24	6-17				
						21	21	14-12				
						2	2	9-14				
	40					14	14	4-12-14				
						15	15	35-18				
						25	25	3-6				
						7	7					

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दुपल नं०, बलाप०।

पदवारी कागदो कां० नं 10

जमाबन्दी गाँव

५१११५८

तहसील ज०३

जिला ५५३११२

साब 19१५-१६

1	2	3	4	5	6	7	8	9	10	11	12	13
बेस का बलाबन्दी मालक	सतोपी मालक	उपक कारिक का नाम और विवरण	नाम ठरक का रसी और बना रहल मालकधार का नाम	विवरण सहित मालिक का नाम	विवरण सहित फालतकार का नाम	दुरे का विचार के साथ ठरक का नाम	मालक ठरक का नाम	रकबा और विवरण	दर और रकबा के साथ ठरक - जो दुबारा देगा है	बिला का कुपोर का रकबा और द बाब का रक	नाम और विचार के साथ ठरक का नाम	
५१				रुमला मल्लिकान	रुमला मल्लिकान		$\frac{6}{18}$	५-५ ४-०				
५३				रुमला मल्लिकान	रुमला मल्लिकान		१९	१५-५ ३-१				
				रुमला मल्लिकान	रुमला मल्लिकान		२३	५-९ १-१५				
				रुमला मल्लिकान	रुमला मल्लिकान		२५	५-९ २-६-८				
				रुमला मल्लिकान	रुमला मल्लिकान		$\frac{२५}{१}$	५-९ २-६-८				
				रुमला मल्लिकान	रुमला मल्लिकान		$\frac{१६}{१}$	५-९ २-६-८				
				रुमला मल्लिकान	रुमला मल्लिकान		१६	५-९ २-६-८				

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पञ्जाब कायदारी कानून नं० 10

जमाबन्दी गाँव

तहसील

जिला

मुद्रण सं०, नयाप 0

माल

1	2	3	4	5	6	7	8	9	10	11	12	13
बैठक का क्रमांक सं०	व्यक्ति संख्या	कमर आदि का बाद और फिकर	घास कटा, बा बनी और अन्य विधि संस्कार का बाध	फिकर का पहिल पारिषद का नाम	फिकर का पहिल भासदार का नाम	दुप का विभाजित कमर नाम कमर नाम	सकल लक्ष्य या दुखे की संख्या का संख्या	बहाल और फिकर की संख्या	दुप और मकान के बाद लक्ष्य का संख्या का संख्या	फिकर का संख्या के संख्या की संख्या का संख्या	बाद और मकान के बाद लक्ष्य का संख्या	संख्या
515	45		कुमारी नाम का 10 बाध	कुमारी नाम का 10 बाध	कुमारी नाम का 10 बाध		7 1/2	6-2 25	बाध बाध बाध बाध L 2-48			13
39 भा०	46				कुमारी नाम का 10 बाध		8-5 20 2 1/2 2 1/2	3-5 25 0-25 25 3-8 25	5000 2 बाध बाध बाध L.T. 198			

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पटवारी, कावुली फॉर्म नं० 10

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जमावडी गाव सुवात

तहसील नं०

जिला सुवात

साल 1969-70

625

1	2	3	4	5	6	7	8	9	10	11	12	13
घर नं०	बनोनी मन्बर	उपलब्ध मन्बर गाव विवरण	गाव वस्ती का वस्ती मन्बर का मन्बर	विवरण मन्बर गाव का मन्बर	विवरण मन्बर गाव वस्ती का मन्बर	गाव का मन्बर मन्बर का मन्बर	गाव वस्ती का मन्बर का मन्बर	विवरण मन्बर गाव वस्ती का मन्बर				
38	40			शिवमोती नं०	मन्बर गाव		1	मन्बर गाव		मन्बर गाव	०-35	
36					मन्बर गाव		2	मन्बर गाव		मन्बर गाव	०-35	
					मन्बर गाव		3	मन्बर गाव		मन्बर गाव	०-35	
					मन्बर गाव		4	मन्बर गाव		मन्बर गाव	०-35	
					मन्बर गाव		5	मन्बर गाव		मन्बर गाव	०-35	
					मन्बर गाव		6	मन्बर गाव		मन्बर गाव	०-35	
					मन्बर गाव		7	मन्बर गाव		मन्बर गाव	०-35	
					मन्बर गाव		8	मन्बर गाव		मन्बर गाव	०-35	
					मन्बर गाव		9	मन्बर गाव		मन्बर गाव	०-35	
					मन्बर गाव		10	मन्बर गाव		मन्बर गाव	०-35	
					मन्बर गाव		11	मन्बर गाव		मन्बर गाव	०-35	
					मन्बर गाव		12	मन्बर गाव		मन्बर गाव	०-35	
					मन्बर गाव		13	मन्बर गाव		मन्बर गाव	०-35	

(MS)

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पटवारी, कानुमी फॉर्म नं० 10

जमाबन्दी गांव दुजा 52

तहसील 2-2

जिला 25/11/01

साल 1989-90

1	2	3	4	5	6	7	8	9	10	11	12	13
खेट या काबूकी नम्बर	बनोती नम्बर	उप खेतक का नाम और विवरण	गांव वारक का नती और या विवरण नम्बरवार का गांव	विवरण गहिरा बालक का नाम	विवरण गहिरा बालकवार का नाम	सुर निपाई के अन्व गांव का नाम	गांव वारक या सुरेख और नती का नम्बर	एकवा और कियत बनीम	एक वारक के अन्व गांव का नाम और नती का नाम	विकास का हकीकत का ईशारा और नती का ईश	गांव वारक वारक के अन्व गांव का नाम	अवस्थिति
39	44			मुमता मीरकान	सुदकापुर		6	34-93	34-93			
40	45			मुमता मीरकान वती 41	वौरी भुजापुर		8	7-6	7-6			
				मुमता मीरकान			13	34-20	34-20			
							16	24-25	24-25			
							17	14-16	14-16			
							18	4-4	4-4			
							19	15-43	15-43			
							24	31-69	31-69			

627

<p>24 ✓ $\frac{25}{1}$ $\frac{8}{1}$ $\frac{10}{2}$ 16</p>	<p>37-69 7-9 $\frac{13-91}{2}$ 2-15 23 20-23 4-0 $\frac{25}{1}$ 3-12-12 61-14</p>	<p>7-24-22 153-3 $\frac{140}{18}$ 18</p>	<p>87-9 $\frac{25}{1}$ $\frac{30-60}{6-1}$ $\frac{8}{1}$</p>	<p>37-69 7-9 $\frac{13-91}{2}$ 2-15 23 20-23 4-0 $\frac{25}{1}$ 3-12-12 61-14</p>	<p>7-24-22 153-3 $\frac{140}{18}$ 18</p>
<p>45</p>	<p>37-69 7-9 $\frac{13-91}{2}$ 2-15 23 20-23 4-0 $\frac{25}{1}$ 3-12-12 61-14</p>	<p>7-24-22 153-3 $\frac{140}{18}$ 18</p>	<p>87-9 $\frac{25}{1}$ $\frac{30-60}{6-1}$ $\frac{8}{1}$</p>	<p>37-69 7-9 $\frac{13-91}{2}$ 2-15 23 20-23 4-0 $\frac{25}{1}$ 3-12-12 61-14</p>	<p>7-24-22 153-3 $\frac{140}{18}$ 18</p>

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 $\frac{13-91}{2}$
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21	1-20-8 4-18	25	24-79	25			
17	1-20-8 26-9		श्री 5 मी 11				
18	21-25 4-4		श्री 5 मी 11				
2	1-55-05 30-13		श्री 5 मी 11				
1001	1-16-01	25	200-17				
25							
21-1	87-9						92-7

श्री 3 मी 11

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633

111

59	37 41	49	<p>गुरेला मालकाव मुजालावक ए दोराव इकवावाम इसवय रवव कववुवा इरावा</p>	<p>मुदे कावाव ए मकवुवा मालकाव</p>	<p>153-11 7 10-10</p>	<p>153-11 7 10-10</p>	<p>गुरेला मुजालावक दोराव इकवावाम इसवय रवव कववुवा इरावा</p>	<p>गुरेला मुजालावक दोराव इकवावाम इसवय रवव कववुवा इरावा</p>	<p>3-22 गुरेला कावाव मुजालावक दोराव इकवावाम इसवय रवव कववुवा इरावा</p>
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153-11

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गुरेला कावाव मुजालावक दोराव इकवावाम इसवय रवव कववुवा इरावा

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गुरेला मुजालावक 1965-65 133-7

गुरेला मुजालावक 10-10

गुरेला मुजालावक 7

गुरेला मुजालावक 10-10

गुरेला मुजालावक 153-11

गुरेला मुजालावक 7

गुरेला मुजालावक 10-10

गुरेला मुजालावक 3-22

गुरेला कावाव मुजालावक दोराव इकवावाम इसवय रवव कववुवा इरावा

635

<p>4 - 0 2/3</p> <p>61 - 14 1/2</p> <p>16</p>	<p>153-3</p> <p>16</p> <p>149-3</p> <p>87-9</p>	<p>149-3</p> <p>87-9</p>	<p>149-3</p> <p>87-9</p>
<p>4 - 0 2/3</p> <p>61 - 14 1/2</p> <p>16</p>	<p>153-3</p> <p>16</p> <p>149-3</p> <p>87-9</p>	<p>149-3</p> <p>87-9</p>	<p>149-3</p> <p>87-9</p>
<p>4 - 0 2/3</p> <p>61 - 14 1/2</p> <p>16</p>	<p>153-3</p> <p>16</p> <p>149-3</p> <p>87-9</p>	<p>149-3</p> <p>87-9</p>	<p>149-3</p> <p>87-9</p>
<p>4 - 0 2/3</p> <p>61 - 14 1/2</p> <p>16</p>	<p>153-3</p> <p>16</p> <p>149-3</p> <p>87-9</p>	<p>149-3</p> <p>87-9</p>	<p>149-3</p> <p>87-9</p>
<p>4 - 0 2/3</p> <p>61 - 14 1/2</p> <p>16</p>	<p>153-3</p> <p>16</p> <p>149-3</p> <p>87-9</p>	<p>149-3</p> <p>87-9</p>	<p>149-3</p> <p>87-9</p>

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3-8-23	3-8-23	3-8-23	3-8-23	3-8-23
4-18	4-18	4-18	4-18	4-18
26-9	26-9	26-9	26-9	26-9
4-4	4-4	4-4	4-4	4-4
30-13	30-13	30-13	30-13	30-13
200-17	200-17	200-17	200-17	200-17
21-1	21-1	21-1	21-1	21-1
179-16	179-16	179-16	179-16	179-16
87-9	87-9	87-9	87-9	87-9
92-7	92-7	92-7	92-7	92-7

सर्वोच्च
जि. म. म. म.

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श्रीमान् जी.
 राजकीय को जालो के पि.
 नकल मुद्रित सवाल के जोड़कर 2023
 प्रकाशित करने के लिए प्रार्थना
 श्रीमान् जी.
 17/11/23

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Amendment 2-6
638

प्रेषक

प्रेषित

उपायुक्त, नूह।

1. खण्ड विकास एवं पंचायत अधिकारी, नूह।
2. सरपंच ग्राम पंचायत सादई, खण्ड नूह।

कमांक 3107-08 / पंचायत दिनांक:- 21-03-2025.

Subject: Original Application No. 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench, New Delhi.

संदर्भ:- माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 21.02.2025 की पालना बारे।

उपरोक्त विषय पर आपको अवगत कराया जाता है कि संदर्भित आदेशों की पालना में माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा उक्त आदेशों के माध्यम से गठित कमेटी द्वारा दिनांक 18.03.2025 को ग्राम पंचायत सादई के दुर्गापुर गांव की भूमि का मौका निरीक्षण किया जा चुका है।

अतः आपको निर्देश दिये जाते हैं कि माननीय राष्ट्रीय हरित प्राधिकरण द्वारा निर्णय दिये जाने तक ग्राम पंचायत सादई व दुर्गापुर (बेचिराग) से किसी भी प्रकार की मिट्टी उठाने पर रोक लगाई जाती है ताकि जो भी माननीय राष्ट्रीय हरित प्राधिकरण का निर्णय हो उसे अमल में लाया जा सके।

Mohi
कृते उपायुक्त, नूह।

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प्रेषक

उपायुक्त, नूंह।

प्रेषित

1. खण्ड विकास एवं पंचायत अधिकारी, नूंह।
2. सरपंच ग्राम पंचायत सादई, खण्ड नूंह।

क्रमांक 347-348 / पंचायत दिनांक:- 22/4/2025

Subject: Original Application No. 73/2025 filed by Sh. Abdullah before the National Green Tribunal Principal Bench, New Delhi.

संदर्भ:- माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 21.02.2025 की पालना बारे।

उपरोक्त विषय पर आपको अवगत कराया जाता है कि संदर्भित आदेशों की पालना में माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा उक्त आदेशों के माध्यम से गठित कमेटी द्वारा दिनांक 18.03.2025 को ग्राम पंचायत सादई के दुर्गापुर गांव की भूमि का मौका निरीक्षण किया जा चुका है।

अतः आपको निर्देश दिये जाते हैं कि आप निम्नानुसार रिपोर्ट लौटती डाक से इस कार्यालय में भिजवाना सुनिश्चित करें ताकि माननीय राष्ट्रीय हरित प्राधिकरण के समक्ष निर्धारित तिथी से पूर्व जवाबदाबा जमा करवाया जा सके:-

1. तहसीलदार नूंह द्वारा दी गई साल 2000 से हाल तक की फसल गिरदावरी रिपोर्ट अनुसार उक्त भूमि पर फसल बोई जा रही है। तथा वर्ष 2000 से पूर्व की फसल गिरदावरी रिपोर्ट राजस्व रिकॉर्ड में मौजूद नहीं बताई गई है। अतः आप रिपोर्ट उपलब्ध करायें कि उक्त भूमि को कब से ग्राम पंचायत द्वारा पट्टे पर दिया जाता रहा है। पट्टे का वर्ष-वार विवरण प्रस्तुत किया जाये।
2. उक्त भूमि पर यदि किसी अन्य व्यक्ति के द्वारा अनधिकृत कब्जा करके फसल बोई जा रही है तो कबसे व किसके द्वारा बोई जा रही है, इस बारे संपूर्ण विवरण दिया जाये।

कृते उपस्थित, नूंह।

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DDPO
9/5/2025

प्रेषक

खण्ड विकास एवं पंचायत अधिकारी,
नूह।

सेवा में,

जिला विकास एवं पंचायत अधिकारी,
नूह।

क्रमांक:- 1150 दिनांक:- 01/05/2025

विषय :- **Original Application No. 73/2025 Filed by Sh. Abdullah Before the National Green Tribunal Principal Bench, New Delhi.**

उपरोक्त विषय बारे आपकी सेवा में अनुरोध किया जाता है कि माननीय राष्ट्रीय हरित प्राधीकरण नई दिल्ली द्वारा ग्रम पंचायत सादई के गांव दुर्गापुर के सम्बन्ध में सूचना मागी है उक्त बारे सरंपच ग्रम पंचायत सादई ने ग्रम पंचायत का प्रस्ताव न0 01 दिनांक 30-04-2025 इस कार्यालय में प्रस्तुत किया है। जिसमें बिन्दुवार सूचना दि गई है। नकल प्रस्ताव की प्रति व पट्टा रजिस्ट्रर की प्रति पत्र के साथ सलग्न करके आपकी सेवा मे आगामी आवश्यक कार्यवाही एवं सूचनार्थ हेतु प्रेषित है।

सलग्न:-उपरोक्त।

खण्ड विकास एवं पंचायत अधिकारी,
नूह

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1. $\frac{1}{2} + \frac{1}{3} = \frac{3}{6} + \frac{2}{6} = \frac{5}{6}$
 2. $\frac{1}{4} + \frac{1}{5} = \frac{5}{20} + \frac{4}{20} = \frac{9}{20}$
 3. $\frac{1}{6} + \frac{1}{8} = \frac{4}{24} + \frac{3}{24} = \frac{7}{24}$
 4. $\frac{1}{10} + \frac{1}{15} = \frac{3}{30} + \frac{2}{30} = \frac{5}{30} = \frac{1}{6}$
 5. $\frac{1}{12} + \frac{1}{18} = \frac{3}{36} + \frac{2}{36} = \frac{5}{36}$

6. $\frac{1}{20} + \frac{1}{25} = \frac{5}{100} + \frac{4}{100} = \frac{9}{100}$
 7. $\frac{1}{30} + \frac{1}{40} = \frac{4}{120} + \frac{3}{120} = \frac{7}{120}$
 8. $\frac{1}{45} + \frac{1}{60} = \frac{4}{180} + \frac{3}{180} = \frac{7}{180}$
 9. $\frac{1}{60} + \frac{1}{75} = \frac{5}{300} + \frac{4}{300} = \frac{9}{300} = \frac{3}{100}$
 10. $\frac{1}{84} + \frac{1}{105} = \frac{5}{420} + \frac{4}{420} = \frac{9}{420} = \frac{3}{140}$

11. $\frac{1}{120} + \frac{1}{140} = \frac{7}{840} + \frac{6}{840} = \frac{13}{840}$
 12. $\frac{1}{168} + \frac{1}{196} = \frac{7}{1176} + \frac{6}{1176} = \frac{13}{1176}$
 13. $\frac{1}{210} + \frac{1}{252} = \frac{6}{1050} + \frac{5}{1050} = \frac{11}{1050}$
 14. $\frac{1}{280} + \frac{1}{315} = \frac{9}{2520} + \frac{8}{2520} = \frac{17}{2520}$
 15. $\frac{1}{360} + \frac{1}{420} = \frac{7}{2520} + \frac{6}{2520} = \frac{13}{2520}$

16. $\frac{1}{420} + \frac{1}{490} = \frac{7}{2940} + \frac{6}{2940} = \frac{13}{2940}$
 17. $\frac{1}{504} + \frac{1}{560} = \frac{5}{2520} + \frac{4.5}{2520} = \frac{9.5}{2520}$
 18. $\frac{1}{630} + \frac{1}{700} = \frac{10}{4200} + \frac{6}{4200} = \frac{16}{4200} = \frac{4}{1050}$
 19. $\frac{1}{840} + \frac{1}{980} = \frac{7}{4900} + \frac{6}{4900} = \frac{13}{4900}$
 20. $\frac{1}{1050} + \frac{1}{1260} = \frac{6}{6300} + \frac{5}{6300} = \frac{11}{6300}$

1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20.

20/12/16
 Arshad Sarpanch
 G.P. Sadai
 Block & Distt. Nuh (Hr.)

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फार्म नं० 2 शामलात देह भूमि का लीज पट्टा का रजिस्टर

| क्रमांक | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
|---|---------------------------------------|--------------|--------------|-------------|-----------------------------|------------------|-------------|-----------|---------------------------|-----------------------------|--------------------|----------|---------|
| (संख्या) | खसम नं० एरिया खसम इति नं० डिस्ट्रिक्ट | को एरिया AKM | सीचे की किलम | सीचे का खसम | शेरी देने वाले का नाम व पता | हकिम का नं० हकिम | शेरी की खसम | अफिम शेरी | शेरी देने वाले के इस्ताफा | ससपंच/ग्राम सचिव के इस्ताफा | खसम जो प्राप्त हुई | रसीद नं० | शेष खसम |
| | | | | | बीरगंज | बीरगंज | बीरगंज | बीरगंज | | | | | |
| 1 | 45/2 | 38500/- | 11000/- | 17000/- | 25000/- | 27000/- | 35000/- | | | | | | मर |
| 2 | 45/2 | 37000/- | 38000/- | 38500/- | | | | | | | | | |
| 3 | 45/2 | 50000/- | 79000/- | 87000/- | 86000/- | | | | | | | | |
| 4 | 45/2 | 60000/- | 77000/- | 87000/- | 85000/- | | | | | | | | वसुधायन |
| 5 | मर | 70000/- | 75000/- | 84000/- | 87000/- | 90000/- | | | | | | | 35000 |
| 6 | रसम मं० | 75000/- | 78000/- | 88000/- | 85000/- | 90000/- | | | | | | | |
| <p>शेरी देने वाले का नाम व पता बीरगंज का नाम व पता</p> <p>हकिम का नं० हकिम 35000/-</p> <p>शेरी की खसम 25000/-</p> <p>अफिम शेरी 27000/-</p> <p>शेरी देने वाले के इस्ताफा 35000/-</p> <p>ससपंच/ग्राम सचिव के इस्ताफा 35000/-</p> <p>खसम जो प्राप्त हुई 35000/-</p> <p>रसीद नं० 35000/-</p> <p>शेष खसम 35000/-</p> | | | | | | | | | | | | | |



Civil Courts, Nuh
IN THE COURT OF Anjali Jain
Additional Civil Judge (Senior Division) Nuh
Next Date, Purpose of case, Orders and Judgments as well as other case information is available on <http://ecourts.gov.in>

SUMMONS FOR DISPOSAL OF SUIT /PETITION (O. 5, R. 1, 5.)
ABDULLAH AND OTHERS Vs GRAM PANCHAYAT SADAI
Cs/29/2025
Previous Date 10-01-2025
NEXT DATE : 13-01-2025

To, District Collector Mewat
Son :-
Haryana

डा. पी. म. स. प.
काते उपस्थित
नह
10.01.2025

DATE 10.01.2025

Whereas **ABDULLAH AND OTHERS** has instituted above said case against you for you are hereby summoned to appear in this Court in person or by a pleader duly instructed (and able to answer all material questions relating to the suit, or who shall be accompanied by some person, able to answer all such questions, on the 13-01-2025 at 10:00 o'clock in the forenoon, to answer the claim; and as the day fixed for your appearance is appointed for the final disposal of the said case, you must be prepared to produce on that day all the witnesses upon whose evidence and all the documents upon which you intend to rely in support of your defence.

Take notice that, in default of your appearance on the day before mentioned, the case will be heard and determined in your absence.

Given under my hand and the seal of the Court, this 10-01-2025



Additional Civil Judge (Senior Division)
Addl. Civil Judge (Senior Division)
Nuh

Notice -

- 1. Should you apprehend your witnesses will not attend of their own accord, you can have a summons from this Court to compel the attendance of any witness, and the production of any document that you have a right to call upon the witness to produce, on applying to the Court and on depositing the necessary expenses.
- 2. If you admit the claim, you should pay the money into Court together with the costs of the suit, to avoid execution of the decree, which may be against your person or property, or both.
- 3.

Visit ecourts.gov.in for updates or download mobile app "eCourts Services" from Android via [play](https://play.google.com/store/apps/details?id=com.ecourtservices)

To get Next Date and Purpose of your case through SMS, kindly register your mobile with the Reader/Ahimad

BDO Nuh is **651** requested to
 defend the case & file Reply
 on behalf of Respondent No 1 & 2 also
 under intimation to this office

No _____ / Pts Dated _____

Forwarded in original to the BDO Nuh

for N/A and Compliance as per Rule & to
 send compliance Report within _____ days

~~For Deputy Commissioner
 Nuh~~

IN THE HONOURABLE COURT OF CIVIL JUDGE SR.DIV. NUH.

Abdullah & Another. Versus Gram Panchayat Sadai.

Suit for Declaration & Injunction.

APPLICATION U/S 91 OF C.P.C.

Sir,

The applicants/plaintiffs respectfully submit as Under:-

1. That the illegal act of the defendants over the suit land will effect the public at large as such the present suit is appropriate in circumstances of the case and as such the plaintiffs are filing the present suit on their own behalf as well as on behalf of other inhabitants of the village Sadai, Tehsil & District Nuh.

2. It is, therefore, prayed that the plaintiffs may Kindly be allowed to file the present suit on behalf of other inhabitants of Village Sadai, Tehsil & District Nuh, in the larger interest of Justice.

Dated.9-01-2025.

APPLICANTS/PLAINTIFFS.

Abdullah & Another through Counsel;

(*Liyakat Ali Advocates Nuh.*)

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IN THE HONOURABLE COURT OF CIVIL JUDGE SR.DIV. NUH.

Abdullah & Another. Versus Gram Panchayat Sadai & Others.

Suit for Declaration & Injunction.

APPLICATION U/S 80(2) OF C.P.C.

Sir,

The Applicant/plaintiff respectfully submits:-

1. That the defendants 2 to 4 are the Govt. officers and the suit of the plaintiffs is of an urgent nature, as the defendants are intend to remove the standing trees from the suit land and to dig the same, so the plaintiffs are filing the present suit without serving the legal notice under Section 80 of C.P.C. to the defendants, being of an urgent nature.

2. It is, therefore, prayed that notice U/S 80 CPC be exempted and the suit be also entertained against the defendants 2 to 4 without serving the legal notice of 80 CPC to them, being of urgent nature.

Dated.9-01-2025.

APPLICANT/PLAINTIFF.

Abdullah & Another through Counsel,

(Liyakat Ali Adv.Nuh.)

IN THE HONOURABLE COURT OF CIVIL JUDGE SR.DIV. NUH.

Civil Suit No ____ of 2025.

1.Abdullah aged 64 years son of Juhur Kan, Aadhar No.507830951837.

2.Molvi Rashid aged 60 years son of Abdul Rehman, both residents of Village Sadai, Tehsil & District Nuh.

_____ Plaintiffs.

VERSUS

1.Gram Panchayat Sadai, Tehsil & District Nuh, through its Sarpanch.

2.The State of Haryana through District Collector Nuh, Mewat.

3.District Collector Nuh Mewat Haryana.

4.Block Development Officer Nuh Mewat Nuh.

.....Defendants.

SUIT FOR DECLARATION WITH CONSEQUENTIAL

REELIEF OF PERMANENT INJUNCTION.

Sir,

The plaintiffs respectfully submit as Under:-

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1. That the defendant Gram Panchayat is owner of the following land:-

A- Khewat/Khatoni No.46/46, Rect. No. 2, Killa No. 22(6-0), 23(4-16), Rect. No. 6, Killa No. 1(3-15), 2(5-11), 3(3-14), 5(2-08), 6(4-01), 8(7-06), 13(7-15), 16(6-17), 17(2-17), 18(8-0), 19(3-01), 23(7-09), 24(7-00), 25/1(2-15), Rect. No. 8, Killa No. 10/2(4-0), Rect. No. 1, Killa No.24(6-17), Rect. No. 2, Killa No. 21(2-17), Rect. No. 8, Killa No. 1(6-01), Rect. No. 7, Killa No. 4(6-02), Rect. No. 6, Killa No. 20(0-0), 21/2((0-0), total measuring 110 Kanals 08 Marla, situated within the revenue estate of Village Durgapur, Tehsil & District Nuh. Jamabandi for the year of 2019-20 is attached herewith.

B- Khewat/Khatoni No. 158/169, Rect. No. 1, Killa No. 23(0-04), Rect. No. 3, Killa No. 3(6-01), 4(2-04), 7(7-16), 8/1(3-05), 8/2(3-09), 12(1-09), 13(9-05), 14(5-15), 17(6-16), 18(4-08), 24(5-10), total measuring 56 Kanals 02 Marla, situated within the revenue estate of Village Sadai, Tehsil & District Nuh. Jamabandi for the year of 2022-23 is attached herewith.

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2. That previously the suit land was Jumla Malakan and the same was reserved for Chargah i.e. for the grazing of cattle of the village. The plaintiffs and other villagers are using the suit land as Chargah and they are grazing their cattle. Some land out of the suit land was agricultural land which was lease out by the Gram Panchayat Sadai on dated 21-06-2013, 26-06-2015, 7-06-2016 and 26-06-2014. Rasids of Patta are attached herewith.

3. That there are 3000 to 4000 trees on the above said suit land and many birds have their nest on the trees. These trees were protecting air from pollution. This soil of the above said suit land was very good for chara (fodder) of animals and this above said land very near of mountain of Arawali hills. Many animals came from

mountain for grazing. There is mountain in depth of 7.8 feet of soil land, illegal Mining of stone had been done by the Sarpanch against the order of Supreme Court.

4. That Sarpanch of the village Sadai in collusion with the District Collector and other officers of Govt. had taken permission No. 990 dated 30-07-2024 illegally unlawfully which is not in public interest for lifting soil from Panchayat land. The above said soil is Bhood which have very high cost of Rs.18,000/- per Highwa,

Rs.3000/- for trolley. The Sarpanch Gram Panchayat Sadai is saling the above said land to private contractors in collusion with District Collector or other related officers and making corruption in the soil and is cutting the trees without permission of pollution or Forest Department and changing the nature of the land illegally, unlawfully in collusion with officers. Sarpanch is lifting the soil (Bhood) from 7/8 feet to 50 feet deepness of water level. This work of Sarpanch is not in bulic interest of villager and animals and Birds. This work of lifting soil is disturbance with nature. This soil of suit land is fertile land which useful for grazing, so the permission Sr. No. 990 dated 30-07-2024is quite wrong, illegal, null and void and is liable to be cancelled, because the same is not in interest of Public and nature. The above said suit land of proprietors of village, so the Sarpanch is doing work against the will of village and animals and birds.

5. That the defendants illegally and unlawfully allow the private contractors to take soil upto 7/8 to 50 feet in depth. They are taking soil upto 7/8 to 50 feet and are converting the suit land into deep ditches. Whereas

the suit land is reserve for Chargah from the time of consolidation, so the defendant has no right to convert the suit land into deep ditches and to change the nature and utility of the suit land in any manner. If the defendants succeed in changing the nature and utility of the suit land mentioned in para No. 1 of the plaint and in converting the land of Chargah into deep ditches in that case, the plaintiffs and other villagers at large will suffer an irreparable loss and injury which cannot be compensated.

6. That the plaintiffs asked the defendant several times to admit the claim of the plaintiffs over the suit land mentioned in para No.1 of the plaint and not to remove the 3000/4000/- trees exists there over without the written permission of Forest Department and not to change the nature and utility of the suit land in any manner and not to allow any private person/contractor/company to take soil from the suit land, but the defendants have paid no heed to the genuine requests of the plaintiffs and they have finally refused to do so on 8-01-2025 and this is the date of final cause of action.

7. That no other suit or litigation on the same cause of action is either pending or has been decided between the parties over the suit land in or by any other court of Law.

8. That the plaintiffs reside, suit property situates and cause of action arose within the territorial jurisdiction of this Hon'ble Court hence this Hon'ble Court has got jurisdiction to decide the present suit.

9. That the value of the suit for the purpose of court fee and jurisdiction is Rs.200/- over which a court fee of Rs.25/- has been paid on the plaint.

10. It is, therefore, prayed that a decree for Declaration to the effect that the letter No. 990 dated 30-07-2024, issued by the Deputy Commissioner Nuh is quite wrong, illegal, arbitrary, against the provisions of Forest Department and the same is liable to cancelled, alongwith a decree of Permanent Injunction, restraining the defendants from changing the nature and utility of the suit land mentioned in para No. 1 of the plaint in any manner and from removing 3000/4000/- standing trees ^{from some} from

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the suit land without the written permission of Forest Department and also from allowing to any private person/contractor/company to take soil from the suit land, may kindly be passed in favour of the plaintiffs and against the defendants with costs;

Any other relief, which this Hon'ble Court deems fit and proper, may also be awarded.

VERIFICATION;

Verified that para No. 1 to 7 & 10 are true and correct to my knowledge and para No. 8 & 9 are true to My belief.

Verified at Nuh.

Dated.9-01-2025.

PLAINTIFFS.

1. Abdullah s/o Juhur Khan,
2. Movi Rashid s/o Abdul Rehman
Residents of Village Sadai
Tehsil & District Nuh.

(Liyakat Ali Advocate Nuh.)

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IN THE HONOURABLE COURT OF CIVIL JUDGE SR.DIV. NUH.

Abdullah & Another. Versus Gram Panchayat Sadai & Others.

Suit for Declaration & Injunction.

AFFIDAVIT.

I, Abdullah son of Juhur Khan, Resident of Village Sadai, Tehsil & District Nuh, do hereby solemnly affirm and declare as Under:-

1. That I am fully conversant with the contents of the plaint, as my counsel has translated me all the contents of the same into simple Hindi and after having fully understood them, I verify those contents and the same may kindly be read as a part of this Affidavit.

DEPONENT.

VERIFICATION.

Verified that all the contents of the Affidavit are true and correct to my knowledge and belief.

Verified at Nuh.

Dated.9-01-2025.

DEPONENT.

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IN THE HONOURABLE COURT OF CIVIL JUDGE SR.DIV. NUH.

Abdullah & Another. Versus Gram Panchayat Sadai & Others.

Suit for Declaration & Injunction.APPLICATION U/O 39, RULE 1 & 2 SECT.151 CPC

Sir,

1. That the contents of the plaint may kindly be read as a part of this Application.

2. That the defendants illegally and unlawfully allow the private contractors to take soil upto 7/8 to 50 feet in depth. They are taking soil upto 7/8 to 50 feet and are converting the suit land into deep ditches. Whereas the suit land is reserve for Chargah from the time of consolidation, so the defendant has no right to convert the suit land into deep ditches and to change the nature and utility of the suit land in any manner. If the defendants succeed in changing the nature and utility of the suit land mentioned in para No. 1 of the plaint and in converting the land of Chargah into deep ditches in that case, the plaintiffs and other villagers at large will

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suffer an irreparable loss and injury which cannot be compensated.

3. That the plaintiffs have good prima facie case in their favour and balance of convenience also lies in favour of the applicants/plaintiffs.

4. It is, therefore, prayed that the defendants may kindly be restrained from changing the nature and utility of the suit land mentioned in para No. 1 of the plaint in any manner and also from removing the standing trees ^{Mikyal Stone.} and from digging any portion of the same, till the final decision of the suit.

Dated.9-01-2025.

APPLICANTS/PLAINTIFFS.

Abdullah & Another through Counsel;

(*Liyakat Ali Advocate Nuh.*)

IN THE HONOURABLE COURT OF CIVIL JUDGE SR.DIV. NUH.

Abdullah & Another. Versus Gram Panchayat Sadai & Others.

Suit for Declaration & Injunction.

AFFIDAVIT.

I, Abdullah son of Juhur Khan, Resident of Village Sadai, Tehsil & District Nuh, do hereby solemnly affirm and declare as Under:-

1. That I am fully conversant with the contents of the Application u/o 39 Rule 1 & 2 read with section 151 of C.P.C., as my counsel has translated me all the contents of the same into simple Hindi and after having fully understood them, I verify those contents and the same may kindly be read as a part of this Affidavit.

DEPONENT.

VERIFICATION.

Verified that all the contents of the Affidavit are true and correct to my knowledge and belief.

Verified at Nuh.

Dated.9-01-2025.

DEPONENT.

Case Status : Search by Case Number

This form needs JavaScript activated to work.

- Case Number
- FIR Number
- Party Name
- Advocate Name
- Case Code
- Act
- Case Type

All fields marked with * are required

Please select radio button

Court Complex Court Establishment

Court Complex *
 Select Court Complex ▼

Case Type
 -Select- ▼

Case Number *
 Type Case Number

Year *
 Type year

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District and Sessions Court, Nuh

| Serial Number | Case Type/Case Number/Case Year | Petitioner versus Respondent | View |
|---------------|---------------------------------|--|----------------------|
| 1 | CRA/29/2025 | State of Haryana
Versus
SANJAY S/O ROHTASH | View |
| 2 | BA/29/2025 | BARKAT
Versus
State of Haryana | View |
| 3 | MACP/29/2025 | MUNFED
Versus
RAHUL KUMAR | View |
| 4 | CM/29/2025 | IDRISH S/o SUBEDAR
Versus
AABID KHAN S/o UNNAS | View |
| 5 | CRM/29/2025 | XXXXXXX
Versus
XXXXXXX | View |
| 6 | CA/29/2025 | SDO DHBVN Ferozepur Jhirka
Versus | View |

| Serial Number | Case Type/Case Number/Case Year | Petitioner versus Respondent | View |
|---------------|---------------------------------|--|----------------------|
| | | DEEN MOHD | |
| 7 | DMC/29/2025 | XXXXXXX
Versus
XXXXXXX | View |
| 8 | NDPS/29/2025 | State of Haryana
Versus
SHAMEEM | View |
| 9 | Remp/29/2025 | State of Haryana
Versus
CHIJOKE | View |
| 10 | MMA/29/2025 | XXXXXXX
Versus
XXXXXXX | View |
| 11 | CRR/29/2025 | FIROJ KHAN
Versus
State of Haryana | View |
| 12 | MNT125/29/2025 | XXXXXXX
Versus
XXXXXXX | View |
| 13 | SC/29/2025 | XXXXXXX
Versus
XXXXXXX | View |
| 14 | EXE/29/2025 | SANGEETA
Versus
State of Haryana | View |

Civil Judge Senior Division, Nuh

| Serial Number | Case Type/Case Number/Case Year | Petitioner versus Respondent | View |
|---------------|---------------------------------|---|----------------------|
| 1 | EXE/29/2025 | SURENDER KUMAR
Versus
MOHD. FARUKH | View |
| 2 | CM/29/2025 | TEJPAL SINGH
Versus
JAKIR HUSSAIN S/O MOLABAKH | View |
| 3 | Cs/29/2025 | ABDULLAH AND OTHERS
Versus
GRAM PANCHAYAT SADAI | View |

Chief Judicial Magistrate, Nuh

| Serial Number | Case Type/Case Number/Case Year | Petitioner versus Respondent | View |
|---------------|---------------------------------|--|----------------------|
| 1 | CRM/29/2025 | State of Haryana
Versus
AKHLAK S/O KAMRUDDIN | View |
| 2 | UCR/29/2025 | State of Haryana
Versus
UNKNWON | View |
| 3 | SUMM/29/2025 | State of Haryana
Versus
Gafar son of Umar Mohd | View |

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| Serial number | Case Type/Case Number/Case Year | Petitioner versus Respondent | View |
|---------------|---------------------------------|--|----------------------|
| 4 | BA/29/2025 | State of Haryana
Versus
SHYAM LAL | View |
| 5 | CHA/29/2025 | State of Haryana
Versus
WAKIL S/O KALLU | View |
| 6 | TRAFFIC/29/2025 | State of Haryana
Versus
TOFIK | View |
| 7 | DV ACT/29/2025 | ANISHA
Versus
SADDAM | View |
| 8 | Remp/29/2025 | State of Haryana
Versus
FAIJAL S/O NIHAL KHAN | View |
| 9 | CHI/29/2025 | State of Haryana
Versus
KRISHAN GOPAL | View |
| 10 | COMI/29/2025 | NIJAMUDDIN s/o DEEN MOHD
Versus
ISLAM/ NAJJU S/O HUNNY | View |
| 11 | NACT/29/2025 | STATE BANK OF INDIA
Versus
BHUSRA W/O SUBEDAR | View |

[Back](#)**Civil Courts, Nuh**

Case Details

| Case Type | Filing Number | Filing Date | Registration Number | Registration Date | CNR Number |
|-----------------|---------------|-------------|---------------------|-------------------|------------------|
| Cs - CIVIL SUIT | 39/2025 | 10-01-2025 | 29/2025 | 10-01-2025 | HRNU020000392025 |

Case Status

| First Hearing Date | Next Hearing Date | Case Status | Stage of Case | Court Number and Judge |
|--------------------|--------------------|-------------|---------------|--|
| 10-January-2025 | <u>13-May-2025</u> | Pending | Arguments | 6-Additional Civil Judge (Senior Division) |

Petitioner and Advocate

- 1) ABDULLAH AND OTHERS

Advocate - LIAQAT ALI

- 2) MOLVI RASHID

Respondent and Advocate

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- 1) GRAM PANCHAYAT SADAI
- 2) STATE OF HARYANA
Advocate - APP
- 3) District Collector Mewat
Advocate - APP
- 4) Block Development and Panchayat Officer
Advocate - Sh. Arvind Patwari
Acts

| Under Act(s) | Under Section(s) |
|---------------------|------------------|
| Specific Relief Act | 38, Declaration |

Case History

| Registration Number | Judge | Business On Date | Hearing Date | Purpose of hearing |
|---------------------|--|-------------------|--------------|--------------------|
| 29/2025 | Additional Civil Judge (Senior Division) | <u>10-01-2025</u> | 13-01-2025 | NOTICE |
| 29/2025 | Additional Civil Judge (Senior Division) | <u>13-01-2025</u> | 15-01-2025 | CONSIDERATION |
| 29/2025 | Additional Civil Judge (Senior Division) | <u>15-01-2025</u> | 17-01-2025 | CONSIDERATION |
| 29/2025 | Additional Civil Judge (Senior Division) | <u>17-01-2025</u> | 23-01-2025 | Arguments |
| 29/2025 | Additional Civil Judge (Senior Division) | <u>23-01-2025</u> | 18-02-2025 | Arguments |
| 29/2025 | Additional Civil Judge (Senior Division) | <u>18-02-2025</u> | 12-03-2025 | Arguments |
| 29/2025 | Additional Civil Judge (Senior Division) | <u>12-03-2025</u> | 13-05-2025 | Arguments |

Orders

| Order Number | Order Date | Order Details |
|--------------|------------|----------------------|
| 1 | 10-01-2025 | <u>Copy of order</u> |
| 2 | 13-01-2025 | <u>Copy of order</u> |
| 3 | 15-01-2025 | <u>Copy of order</u> |
| 4 | 17-01-2025 | <u>Copy of order</u> |
| 5 | 23-01-2025 | <u>Copy of order</u> |
| 6 | 18-02-2025 | <u>Copy of order</u> |
| 7 | 12-03-2025 | <u>Copy of order</u> |

Process Details

| Process id | Process Date | Process title | Party Name | Issued Process |
|------------|--------------|---------------|------------|----------------|
| | | | | |

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| Process id | Process Date | Process title | Party Name | Issued Process |
|-------------------|--------------|---|---|----------------|
| PHRNU020000392025 | 10-01-2025 | Summons for disposal of suit [O. 5, R. 1, 5.] | Block Development and Panchayat Officer, District Collector Mewat, STATE OF HARYANA, GRAM PANCHAYAT SADAI | 0/4 |

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This has reference to the meeting held in Office of Deputy Commissioner, Nuh on 01/05/2025 in the matter of OA No. 73 of 2025. The documents requested in the meeting were provided to the member through whatsapp on 05/05/2025. Accordingly, suggestions were provided by CPCB member on 15/05/2025, with a request to share the draft report of the Joint Committee, which is yet to be received. As required through email dated 22/05/2025 received from the office of DDPO, Nuh, the signed copy of the suggestions CPCB, which were earlier provided on 15/5/2025 is attached, as follows:

1. The Forest Deptt, Nuh vide No. 2237 dated 27/02/2025 (Annexure I) sent to Deputy Commissioner, Nuh in response to his letter No. 3468/Panchayat dated 19/02/2025 has communicated as follows:

उपरोक्त स्थिति के मध्यमजर यह स्पष्ट किया जाता है कि विभागीय रिकार्ड (Working Plan for the Forest of Mewat Forest Division 2009-10 to 2023-24 के पेज नं० 503 से 509 संलग्न Annexure-III के अनुसार अरावली पौधारोपण की डिटेल् अनुसार गांव दुर्गापुर की सु०नं० 6 अरावली पौधारोपण है तथा माननीय सर्वोच्च न्यायालय द्वारा Writ Petition (Civil) 4677 of 1985 ने दिए गए आदेश दिनांक 18.03.2004 के अनुसार अरावली पौधारोपण क्षेत्र वन आदेशित है (संलग्न Annexure IV) Aravali Plantation is Forest vide Hon'ble Supreme Court of India Judgement dated 18-03-2004 in case writ Petition (civil) 4677 of 1985. अतः गांव दुर्गापुर की सु०नं० 6 में वन संरक्षण अधिनियम 1980 के अन्तर्गत सख्त प्राधिकारी की पूर्व अनुमति के बिना गैर वानिकी कार्य नहीं किया जा सकता। यदि ग्राम पंचायत सादई द्वारा अरावली पौधारोपण क्षेत्र से जबरन मिट्टी उखाने का कार्य किया जाता है तो यह माननीय सर्वोच्च न्यायालय, भारतीय वन अधिनियम-1927, वन संरक्षण अधिनियम-1980 की अवहेलना होगी। यह आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।
संलग्न/यदोपरि।

In view of the above and the fact the status of the Panchayat Land under reference is Aravali Plantation as confirmed by the Forest Department, Nuh, it is suggested that it may be clearly mentioned in the report that XYZ is the competent authority to accord permission for carrying out गैर वानिकी कार्य (non-forestry work) including soil excavation in the declared Aravali Plantation area and the permission for the same was taken or not taken from the competent authority i.e the name of the competent authority..

2. The Joint Committee was also directed by the Hon'ble NGT to "ascertain the extent of damage, which is being caused on account of such lifting of soil". In this regard, it is suggested that the following may be incorporated in the report:

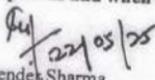
4/22/05/25

As per Chapter 10 : Mining operations to be undertaken as per the Mining Plan" Point No 70 (6)(vi) of HARYANA GOVERNMENT, MINES AND GEOLOGY DEPARTMENT Notification No. S.O. 45 /C.A. (11-957/S.13) 2012 dated 20th June, 2012 (Annexure-2); Haryana Minor Mineral Concession, Stacking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012, (6)"Every mining plan shall delineate the approach in respect of environmental safeguards and restoration and rehabilitation measures of the area with regard to the following, among others: "(vi) *removal and stacking of any top soil or over-burden or waste rock and nonsaleable minor mineral excavated/ generated during the mining operations and utilisation of the same for restoration and rehabilitation of the area*"

However, the examination of the mining permission granted by Mining Department under Mineral Concession, Stacking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012 for excavation of the soil from the area under reference, revealed that no such condition for "*removal and stacking of any top soil or over-burden or waste rock and nonsaleable minor mineral excavated/ generated during the mining operations and utilisation of the same for restoration and rehabilitation of the area*" has been imposed.

The above suggestions may kindly be reviewed and considered by the Joint Committee to ensure factual accuracy of the report.

Further comments, if any, alongwith relevant photographs, will be incorporated in the draft report as and when circulated by the nodal agency.


Dr. Narender Sharma
Regional Director
CPCB, Regional Directorate, Chandigarh

Encl: Annexure 1 and Annexure 2

वन विभाग हरियाणा

कार्यालय वन मण्डल अधिकारी, मेवात-नूंह,
गुरुशाला रोड, वन कम्प्लेक्स नूंह, मेवात, हरियाणा एवं फैक्स नं०. -01287-274701

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10/03/2024

सेवा में :- उपायुक्त महोदय,
नूंह।

क्रमांक:- 2237

दिनांक:- 27-2-2025

विषय :- ग्राम पंचायत सादई के बेधिराग गांव दुर्गापुर में पंचायती जमीन को समतल कराने हेतु मिट्टी उठवाने बारे वन विभाग की अनापत्ति जारी करने बारे।
सन्दर्भ:- आपके कार्यालय का पत्र क्रमांक 3468/पंचायत दिनांक 19.02.2025

Diary No. 1761
Dt. 18/3/2025

PPA
DDP
Nuh.
10/03/2024

उपरोक्त विषय के संबंध में आपकी सेवा में अवगत करवाया जाता है कि वन राजिक अधिकारी, नूंह के पत्र क्रमांक 1086 दिनांक 24.02.2025 द्वारा इस कार्यालय को अवगत करवाया है कि गांव दुर्गापुर स्थित भूमि खेवट नं० 46 खतोनी 46 के कीला नं० 02/1/2, 23 सु० नं० 6/1/1, 2, 3, 5, 6, 8, 13, 16, 17, 18, 19, 23, 24, 25/1, सु० नं० 8/1/0/2, सु० नं० 1/1/24, सु० नं० 02/1/21, सु० नं० 8/1/1, सु० नं० 7/1/4, सु० नं० 5/1/20, 21/2 कुल भूमि 119 कनाल 8 मरला व गांव सादई की खेवट नं० 144, खतोनी 130 का सु० नं० 1/1/23, सु० नं० 3/1/3 4, 7, 8/1, 8/2, 12, 13, 14, 17, 18, 24 कुल रकबा 56 कनाल 2 मरला का उपरोक्त प्रस्तावित भूमि में PLPA-1900 जनरल सैवशन 4 लागू होता है (प्रति संलग्न Annexure-I) अतः उक्त अनुसार प्रस्तावित भूमि से वृक्ष काटने, हटाने पूर्व नियमानुसार सक्षम अधिकारी से पूर्व अनुमति ली जानी अनिवार्य है। इसके अतिरिक्त विभागीय रिपोर्ट अनुसार विषयांकित केस में वन क्षेत्र बाटे रिपोर्ट निम्न प्रकार है:-

| Name of Village | Land Details (Killa No. Mustil No., Khassra No.) | Status of Land | Remarks |
|-----------------|--|---------------------------------------|--|
| Sadai | 195.41 Min | Protected Forest & Aravali Plantation | Vide Notification No. 16/C.A 16/1927/S. 29/2023 dated 11 April 2023 (Copy attached as Annexure-II) |
| Durgapur | 6 | Aravali Plantation | Aravali Plantation is Forest vide Hon'ble Supreme Court of India judgement dated 18.03.2024 in case writ petition (civil) 4677 of 1985 |
| Durgapur | 6/14, 15 | Protected Forest | Vide Notification No. 16/C.A 16/1927/S. 29/2023 dated 11 April 2023 |

उपरोक्त स्थिति के मध्यनजर यह स्पष्ट किया जाता है कि विभागीय रिकार्ड (Working Plan for the Forest of Mewat Forest Division 2009-10 to 2023-24 के पेज नं० 503 से 509 संलग्न Annexure-III के अनुसार अरावली पौधा रोपण की डिटेल् अनुसार गांव दुर्गापुर की सु० नं० 6 अरावली पौधा रोपण है तथा माननीय सर्वोच्च न्यायालय द्वारा Writ Petition (Civil) 4677 of 1985 में दिए गए आदेश दिनांक 18.03.2004 के अनुसार अरावली पौधा रोपण क्षेत्र वन आदेशित है (संलग्न Annexure IV) Aravali Plantation is Forest vide Hon'ble Supreme Court of India Judgement dated 18-03-2004 in case writ Petition (civil) 4677 of 1985. अतः गांव दुर्गापुर की सु० नं० 6 में वन संरक्षण अधिनियम 1980 के अन्तर्गत सक्षम प्राधिकारी की पूर्व अनुमति के बिना गैर यानिकी कार्य नहीं किया जा सकता। यदि ग्राम पंचायत सादई द्वारा अरावली पौधा रोपण क्षेत्र वन संरक्षण अधिनियम का कार्य किया जाता है तो यह माननीय सर्वोच्च न्यायालय, भारतीय वन अधिनियम-1927, वन संरक्षक अधिनियम-1980 की अवहेलना होगी। यह आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।
संलग्न/व्योपरी।


उप वन संरक्षक,
नूंह।

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[Authorised English Translation]

HARYANA GOVERNMENT
MINES AND GEOLOGY DEPARTMENT

Notification

The 20th June, 2012

No. S.O. 45 /C.A.67/1957/S.15/2012.— In exercise of the powers conferred by sub-section (1) of section 15 and section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the Governor of Haryana hereby makes the following rules for regulating the grant of various forms of mineral concessions, storage and transportation of minerals, and prevention of illegal mining, namely:-

Part – I (General)

Chapter – 1

Preliminary

1. (1) These rules may be called the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012. Short title and applicability.

(2) These rules shall be applicable throughout the State of Haryana and shall come into force from the date of their publication in the Official Gazette, except Chapter 13,14 and 15 of Part-IV, which shall come into force after six months of the publication of this notification.

2. (1) In these rules, unless the context otherwise requires,— Definitions.

- (i) 'Act' means the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957);
- (ii) 'appellate authority' means the Government or any authority vested with such powers under these rules or any other authority empowered by the Government to perform such functions;
- (iii) 'authorised officer' means a person or officer authorised by the State Government by notification in the Official Gazette to exercise such powers and to perform such functions under these rules;
- (iv) 'boundary pillar' means cemented pillar of size sixty centimetre x sixty centimetre with one metre height and fifty centimetre foundation with the yellow paint and marked lease/contract number and pillar number along with Global Positioning System (in short, GPS) readings in black paint;
- (v) 'carrier' means any mode of transport or facility by which mineral or its products are transported either in raw or processed form from the place of raising or from one place to another and includes any mechanized device, person, animal or cart;
- (vi) 'cess' means a duty imposed and collected on any minor mineral in accordance with the provisions of the Act;
- (vii) 'competitive bid' means an amount offered by the participant in the open auction or tender process under these rules;
- (viii) 'competent authority' means the authority for exercise of such powers and carrying out of such functions as specified in these rules;
- (ix) 'contractor' means a person holding a mining contract under these rules;
- (x) 'contract money' means the amount to be paid by the contractor(s) for raising the mineral(s) from the area granted on contract;

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- (xi) **'dead rent'** means the minimum amount payable in a year by the person granted a mining lease under these rules irrespective of the fact as to whether or not he operates/ could operate the area fully or partly;
- (xii) **'dealer'** means any person stocking and/ or carrying on the business of trading of minerals in raw or processed form;
- (xiii) **'department'** means the Mines and Geology Department;
- (xiv) **'Director'** means the Director of Mines and Geology, Haryana;
- (xv) **'District Monitoring Committee'** means a committee constituted by the State Government for each district in the State to monitor the working of mines and minerals, its transportation, storage, stocking and other operations in accordance with the applicable rules and laws;
- (xvi) **'form'** means a form appended to these rules;
- (xvii) **'fund'** means the Mines and Mineral Development, Restoration and Rehabilitation Fund created and established under these rules;
- (xviii) **'Government'** means the Government for the State of Haryana acting through its Administrative Secretary;
- (xix) **'lessee'** means a person holding a valid grant of lease for raising the minerals from the area granted on lease and would include the plural thereof;
- (xx) **'letter of intent' (LoI)** means a 'Letter of Intent' issued to the successful bidder on acceptance of the bid for grant of a mining lease or contract or permit or a mineral concession granted in any other form under these rules;
- (xxi) **'licensing Authority'** means the Director, Mines & Geology, Haryana;
- (xxii) **'licensee'** means holder of a Mineral Dealer License granted under these rules for the purpose of storing, stocking, trading and dispatch of mineral/mineral products either in raw or processed form;
- (xxiii) **'mineral concession'** means a mining lease or a mining contract or permit in respect of minor mineral and includes quarrying permits and any other mineral concession, permitting the mining of minor mineral in accordance with the provisions of these rules;
- (xxiv) **'mining contract'** means a mining contract given on behalf of the Government to carry, win, work and carry away any minor mineral(s) specified therein through a competitive bidding process as notified by the Director;
- (xxv) **'mineral dealer license'** means the license granted under these rules;
- (xxvi) **'mining dues'** means and includes any of the dues on account of royalty, dead rent, contract money, amount payable towards the Mines and Mineral Development, Restoration and Rehabilitation Fund, interest on delayed payments or any fee or any other sum in respect of a mineral concession granted under these rules;
- (xxvii) **'mining lease'** means a lease granted under these rules to mine, search, undertake excavation for winning of mineral and to carry away any minor mineral(s) specified therein;
- (xxviii) **'mining operations'** means any operation carried out for the purpose of winning any mineral except mineral oils;
- (xxix) **'mining plan'** means a plan prepared by a recognised qualified person (RQP) on behalf of mineral concession holder of minor mineral and includes progressive and final mine closure plans;

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- (xxx) **'mineral products'** means minerals in any raw or processed form, bricks, dressed stone, rock aggregates, chips, ballast, stone dust, sand, and/or any product to be prepared from minerals without involving any chemical changes;
- (xxxi) **'mineral transit pass'** means a document issued by the mining officer-in-charge to the lessee/ contractor/ permit holder/ mineral dealer for lawful dispatch and transportation of any mineral(s) raised;
- (xxxii) **'mineral transport permit'** means a permit issued by the Director or an officer authorized by him to the carrier owner to use such carrier for lawful transportation of mineral(s) raised in accordance with the provisions of the Act;
- (xxxiii) **'officer-in-charge'** means an officer of the Department holding charge of one or more districts and by whatever designation known such as the Assistant Mining Engineer or an Assistant Geologist or a Mining Officer;
- (xxxiv) **'permit'** means a mineral concession, other than a lease or a contract, granted for a period of up to two years in specified cases;
- (xxv) **'presiding officer'** means the Director or any other officer authorised by him to preside over the process of inviting competitive bids;
- (xxvii) **'processing'** means all physical processes such as pulverising and/ or grinding and/ or powdering or washing of minerals in such a way that no chemical change takes place by that process and includes cutting and polishing process of slate, granite blocks or marble blocks or blocks of any other types of rocks;
- (xxviii) **'producer'** means any person carrying on the business of extracting/ producing/ collecting minerals or mineral aggregates in raw or processed form including the licensee of a registered metal mineral unit, as the case may be, in accordance with the provisions of the Act or rules made there under;
- (xxviii) **'rules'** means the rules made under the Mines and Minerals (Development & Regulation) Act, 1957 (67 of 1957);
- (xxix) **'Schedule'** means a Schedule appended to these rules;
- (xi) **'scheme of mining'** means a scheme prepared by a recognised qualified person (RQP) on behalf of mineral concession holder for systematic and scientific mining of minor mineral;
- (xii) **'scientific mining'** means and refers to mining operations consistent with the approved mining plan/scheme of mining, clearances/permissions granted by the competent authority;
- (xiii) **'scientific test'** means any test conducted for geological or chemical analysis of minerals and rocks exclusively for academic and research purposes without any commercial motive;
- (xiii) **'stock-yard' or 'sale-depot'** means any place where a mineral or its products are stored and stocked in any raw or processed form for commercial purposes;
- (xiv) **'un-authorized mining'** means any mining operation undertaken without any valid mineral concession granted under the Act;
- (xiv) **'unscientific mining'** means and refers to the manner of undertaking mining operations not consistent with the mining plan/scheme of mining approved, clearances/permissions granted by the competent authority;

(2) **All other words and expressions used** in these rules, but not defined herein, shall have the same meaning respectively as assigned to them in the Mines and Mineral (Development and Regulation) Act, 1957 (67 of 1957).

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Relaxations
in certain
cases.

3. (1) No royalty or permit fee shall be charged or transit permit required for,—
- (i) extraction of ordinary clay or ordinary sand by hereditary potter(s)/ kumhar(s), for use in manufacturing of earthen pots/ artefacts on a cottage industry basis, and whose turnover during a year does not exceed one lakh rupees;
 - (ii) excavation of the limestone or kankar from the areas which do not form part of any lease or contract or permit area, by the members of scheduled castes, scheduled tribes and backward classes, agriculturists, whose monthly income does not exceed Rs. 7500/- or as specified by the Government from time to time;
 - (iii) mining, transportation or storage of clay or sand by hereditary Kumhars or a co-operative society of Kumhars or such other people for making tiles, pots or bricks by traditional means but not by the process of manufacture in kilns or by way of any mechanical device;
 - (iv) levelling of any agricultural fields by a landowner within his own land where no disposal of ordinary earth outside the area is involved;
- (2) No royalty shall be charged for removal of any ordinary earth by a person from his own land for meeting personal land-fill requirements either in another agricultural field or for meeting his personal bona-fide requirements for which he shall obtain a permit from the competent authority;
- (3) The rates of royalty or permit fee in the case of a person maintaining his residence in the adjoining rural areas for excavation of masonry stone and/or ordinary clay, and required for bona-fide personal use for the construction of a house, hutment, *dharamshala*, *plao* or other building for charitable or philanthropic purposes in such rural area shall be charged at the rates specified in Schedule-III:

Provided that the quantity of mineral excavation shall be permissible only to the extent of bona-fide personal use under a permit issued by the Director or an officer authorised by him in this behalf, on payment of Rs. 200/-. Such permit shall be valid for a period not exceeding three months at any one time;

Provided further that no permit shall be issued for excavation of mineral(s) in any area for which mining lease or contract or permit or any other mineral concession has already been granted.

(4) The relaxations granted under this rule shall not be available for excavation of mineral in any area where use of explosives is inevitable.

Quarrying of
minor minerals
by government
departments/
organisations.

4. (1) An application for the grant of permit for quarrying of any minor mineral by any government department or any of its agencies from the land belonging to the government for the construction of any work by it, shall be made by an officer authorised by the concerned department to the Director or any other officer authorised by him in this behalf.
- (2) The Department or the organisation granted a permit under sub-rule (1) above, shall be liable to pay royalty or dead rent or fee etc. and shall abide by the terms and conditions of such grant and other laws as applicable to the lessee or any other concession holder(s) unless specifically relaxed.

Chapter - 2

General Restrictions

Mining
operations
under a
mineral
concession.

5. (1) No person shall undertake any reconnaissance, prospecting or mining operation activity in respect of any mineral(s) in any part of the state, except under and in accordance with the terms and conditions of a reconnaissance permit or a prospecting licence or a mining lease or a mining contract or a permit, or a concession in any other form, as the case may be, granted:

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 Provided that nothing in these rules shall apply to any prospecting operations undertaken by the Geological Survey of India, the Indian Bureau of Mines, the Director Atomic Minerals, Directorate for Exploration and Research of the Central Government, the Department or a Government Company within the meaning of section 617 of the Companies Act, 1956.

(2) The Government shall decide the mode and nature of grant of mineral concession under these rules in different areas *i.e.* lease, contract, permit etc from time to time.

6. (1) In the case of Irrigation Department of the Government:

Exemptions in certain cases.

- (i) channelisation of any river system for containing any incidence of inundation or flooding, provided the mineral extracted in the process is used along side at the same place for creation of safety embankments and is not disposed off outside such area;
- (ii) regular operation and maintenance of the non-scheduled canal distribution network and drainage system as notified by the Irrigation Department where any mineral extracted in the process is used along side at the same place for strengthening of embankments and is not disposed off outside such area;
- (iii) regular operation and maintenance of the scheduled canals and drainage system as notified by the Irrigation Department.

Provided that the Irrigation Department shall obtain a permit from the Director or an officer authorised by him for undertaking any works covered under sub-clauses (ii) and (iii) above, indicating the estimated quantity of silt proposed to be removed from the system and the usage thereof giving sectional plans and estimates:

Provided further that while no royalty shall be payable in respect of the mineral extracted from its canal & drainage system and used by the Irrigation Department for its own requirements, it shall pay the royalty in respect of the mineral extracted and disposed off outside the area as prescribed under rule 33.

(2) In other cases:

- (i) Construction of any building by the public or private sector, or road or any other development project under the authority of any government department or its agencies involving any digging or excavation for a purpose other than winning a mineral.

Provided that where any minor mineral comprising construction sand and stone is excavated and extracted in the process of execution of such projects, the same shall be disposed off or consumed only after obtaining a permit from the Mines and Geology Department and payment of the applicable royalty and other fees as prescribed under rule 32.

- (ii) breaking of land for laying the foundations or basements of individual houses and other establishments over plots up to five hundred square yards involving excavation of the ordinary earth only.
- (iii) breaking of land only for laying the foundations of individual houses or small establishments over plots up to five hundred square yards.

7. (1) No mining lease/ contract/ permit shall be granted in respect of any land within a distance of:-

- (i) fifty metres from the outer periphery of the defined limits of any village abadi, National Highway, State Highway, Major District Roads (MDR) and Other District Roads (ODRs) where such excavation does not require use of explosives;
- (ii) two hundred fifty metres from the outer periphery of the defined limits of any village abadi, National Highway, State Highway, Major District Roads (MDR) and Other District Roads (ODRs) where use of explosives is required;

Restrictions on grant of mining lease/ contract/ permit.

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- (iii) ten metres from any notified public road:

Provided that the Government may relax the above distance parameters, wherever required in the interest of workings, mineral conservation or for any unforeseen reasons subject to such conditions as may be imposed under the said relaxation.

(2) No mining lease/ contract/ permit or other mineral concession shall be granted in respect of any such minor mineral or in respect of any specific or general area which the government may notify.

(3) No fresh concession shall be granted in an area, which has been declared/ notified as urban area under the Haryana Development and Regulation of Urban Areas Act, 1975 except with prior consultation and approval of the Town and Country Planning Department, and the renewal of any concession granted earlier in such area shall be considered only in consultation with the Town and Country Planning Department:

Provided further that no such restriction shall be applicable or consultation required if the concession area falls within the notified Agricultural zone.

(4) Wherever any area situated outside the urban area notified under the Haryana Development and Regulation of Urban Areas Act, 1975, has either been used for mining in the past or which may be used for grant of any mining lease or contract in future, such area will not be allowed to be used by any authority for any other purpose (except the purpose for which it is being used traditionally) without prior consultation with the Department.

(5) Where any controlled area, situated outside the urban area, is under any mineral concession in the past and it has been proposed to allow the said area to be used for a development project other than mining, the Town and Country Planning Department shall consult the Director before granting change of land use for any such project.

(6) Where any area is declared as a controlled area under the Punjab Scheduled Roads (Restriction of Unregulated Development) Act, 1963 (Act No. 41 of 1963), the Town and Country Planning Department shall consult the Department to the extent any part thereof comprises of any mineral bearing area, at the time of preparation of Development Plan in respect of such area.

(7) Wherever a mineral concession is granted in respect of a large area (e.g. the district or block as a unit) for mining of stone, boulder, gravel and sand etc., such concession holder shall have no rights qua the mining permits granted for excavation of brick earth, ordinary earth, silt from the canal system and drains, and mineral excavated in the process of construction of any buildings/ development projects etc.

Stocking and transportation of minerals.

8. (1) No person shall stock, sell or offer for sale any mineral or mineral products, either in raw or processed form, for commercial purposes or trade in the State without holding a valid Mineral Dealer License under these rules;

(2) Subject to the conditions prescribed in chapter 13 of these rules, a mineral concession holder shall not be required to obtain a Mineral Dealer License for sale of the excavated mineral stock from the concession area.

(3) Subject to the conditions prescribed in chapter 13 of these rules, a licensee of a Stone Crusher, granted under the provisions of Haryana Regulation and Control of Stone Crusher Act, 1991 and rules framed thereunder, is exempted from obtaining a Mineral Dealer Licence for selling crushed aggregate/ stone-dust from the premises of the licensed stone crusher.

(4) The Government may, from time to time, notify or specify, to use or restrict, the roads through which the mineral, whether imported from other states or generated within the state in raw or processed form, be transported from the source of raising the mineral to the stone crushers, or the screening plants or the premises of a mineral dealer.

(5) No person shall transport or cause to be transported any mineral and/or mineral products by any carrier from one place to another without having a valid mineral transit pass and mineral transport permit as prescribed under chapter 15 of these rules.

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Grant of Mineral Concessions

Chapter - 3

Grant of a Mining Lease

9. (1) Any minor mineral deposits, where the government decides such areas to be operated under a lease, may be granted on mining lease for a period not less than 10 years but not exceeding 20 years following a competitive bid process as provided under Chapter 7 of these rules:

Grant of a Mining Lease through competitive bidding.

Provided that the Government may, wherever it deems necessary, pre-qualify the bidders, with the pre-qualification criteria determined upfront, by inviting expressions of interest through a public notice, and limit the bidding process among such pre-qualified bidders.

(2) In case the Government accept the bid, the payment of earnest money, initial bid security, security and advance instalment shall be made in accordance with the provisions contained in Chapter 7 of these rules.

(3) The highest bid received shall become the 'annual dead rent' amount payable by the lessee. The rate of annual dead rent initially determined on the basis of competitive bids/ auctions shall be increased @ 25% on completion of each block of three years.

Explanation: If the initially determined amount of annual dead rent is Rs. 100/-, it shall be increased to Rs. 125/- with the commencement of the fourth year and to Rs. 156.25 with the commencement of the 7th year and so on and so forth for the next each block of three years.

(4) A lease deed shall be executed by the successful bidder with the Director or an officer authorized in this behalf in the prescribed Form ML-1, appended hereto, within the period as prescribed under rule 21 of these rules.

(5) The lessee shall pay royalty in respect of each of the minor minerals extracted or removed or consumed by him or by his agent, manager, employee etc. The royalty shall be payable at the rates prescribed in the First Schedule appended to these rules.

10. (1) Where a mining lease has been granted for major mineral under the Act, and the Mineral Concession Rules, 1960, and where it is considered expedient by the Government to grant mining lease of the minor mineral available in the same area to the lessee of major mineral in the interest of harmonious and systematic mining of minerals, it may grant such lease on application submitted by such major mineral lessee.

Grant of Mining Lease on application in certain cases.

(2) The major mineral lessee shall submit an application for grant of mining lease for the associated minor mineral(s) in Form ML-2.

(3) Any minor mineral concession, granted on an application under sub-rule (1) above, shall entail payment of royalty/ dead rent for such minor mineral at the rates specified in the 1st Schedule and the 2nd Schedule respectively.

(4) Each application under sub-rule (2) above shall be accompanied with a non-refundable fee of Rs. 1,000/- per hectare of lease area or part thereof, subject to a minimum of Rs. 1,00,000/- and shall be accompanied with the following documents namely:

- (i) a valid certificate of clearance of mining dues in respect of such major mineral lease or any other mineral concession held by the applicant, and the firm or company in which such applicant may be a partner or director, in the State from the Director or any other Officer authorised by him in this behalf;
- (ii) in case of a firm or a company or association of persons, a valid clearance certificate shall have to be submitted in respect of the firm, or association of persons or company as well as other firms in which partners in the applicant firm are partners or directors:

Provided that the grant of a clearance certificate shall not discharge the holder(s) of such certificate from the liability to pay the mining dues which may subsequently be found to be payable by such applicant under the Act or rules made thereunder.

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- (iii) where any injunction has been issued by a court of law or any other competent authority staying the recovery of any such outstanding mining dues or income tax, non-payment thereof shall not be treated as a disqualification for the purpose of granting or renewing the said mining lease;
- (iv) an affidavit stating that the applicant has filed up-to-date income-tax returns, paid the income-tax assessed or on self-assessment as provided in the Income Tax Act, 1961.
- (5) The Director, or an officer authorised by him, shall issue notice within thirty days from the date of submission of application, to remove the deficiencies, if any, in the application or for furnishing any additional information as may be required by the Director or the officer authorised by him, requiring the applicant(s) to supply the requisite information within a period of thirty days from the date of issue of such notice. In case the said information is not submitted within specified period, the application shall be decided on the basis of information already submitted along with application.
- (6) The period of mining lease granted for the associated minor mineral(s) shall be co-terminus with the period of lease of major mineral(s) but shall not exceed a period of 10 years. If the mining lease for major mineral(s) still subsists at the time of expiry of period of the associated minor mineral lease, the government may consider the renewal of mining lease of associated minor mineral(s) from time to time, so that it co-terminates with the lease of major mineral(s).
- (7) In case the mining lease of major mineral(s) is renewed by the Government, it may also consider the renewal of mining lease of associated minor mineral(s) on submission of application by the major mineral lessee. However, the period of renewal of lease of the associated minor mineral shall not exceed ten years.
- (8) Where a major mineral lease is still subsisting and an application for renewal of the minor mineral lease made one year before the expiry of such lease is not disposed of by the State Government before the date of the expiry of the lease for associated minor mineral, the period of lease shall be deemed to have been extended by a further period till the State Government passes orders thereon.
- (9) Where a lessee has applied for extension of his major mineral lease, along with the lease for associated minor mineral(s), and is able to operate the major mineral lease under the 'deemed extension' provisions under Rule 24-A (8) of Mineral Concession Rules, 1960, the mining lease for the associated minor mineral(s) shall also be deemed to have been extended by a further period, till such time a decision on the renewal application is taken by the Government.
- (10) On grant or renewal of the minor mineral lease under this rule, a separate lease deed shall be executed in the prescribed Form ML-1 within the period as provided under rule 21 of these rules:

Provided that for execution of lease deed, the security amount, as prescribed under rule 11 of these rules, shall be deposited.

11. (1) Pursuant to the grant of mining lease for associated minor mineral(s) on an application under rule 10, the applicant shall deposit the following amount as security for due observance of the terms and conditions of the lease:

| Serial Number | Area | Amount of Security (INR) |
|---------------|--|--------------------------|
| (i) | For mining lease up to 50 hectares | 50.00 Lakh |
| (ii) | For mining lease exceeding 50 hectares but not exceeding 75 hectares | 75.00 Lakh |
| (iii) | For mining lease exceeding 75 hectare | 100.00 Lakh |

Security Deposit.

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- (2) The lessee may, for his own security by depositing the amount in the appropriate head of the department or in the form of a Bank Guarantee or Fixed Deposit Receipt in favour of the Director or any officer authorised in this behalf. The Bank Guarantee/Fixed Deposit Receipt shall be valid for a period of six months beyond the period of lease.
- (3) No interest, whatsoever, shall be payable on the security deposited in cash in the accounting head of the Department or furnished by way of a Bank Guarantee.
12. (1) A register of applications for grant or renewal of mining leases shall be maintained in the office of the Director in Form ML-3. Register of applications and Mining Lease.
- (2) A register of mining leases granted under these rules shall be maintained in the office of the Director and the Officer-in-charge of the district concerned in Form 'ML-4'.
13. The register of applications for grant of mining leases and the register of grant of mining leases shall be open to inspection by any person on payment of a fee of Rs. 100/- on any working day. Inspection of Register.
14. No person by himself or with any other person(s) joint in interest with him, shall ordinarily hold more than 1,000 hectares of area in aggregate in case of mining lease(s) granted under rule 9 in the state of Haryana. However, the area granted under a lease under rule 10 shall not be taken into account for this purpose: Maximum Area of Mining Lease.
- Provided that this limit may be suitably relaxed in case of concession areas linear in nature, such as river-bed mining.
- Provided further that the lessee shall be entitled to surrender any part of the area originally granted at the time of renewal of any lease, subject to the conditions prescribed in these rules.
15. The area for any mining lease should be compact and contiguous as far as possible. However, no mining lease shall be granted for an area of less than one hectare in case of isolated and small deposits. Compact area and minimum area of lease in case of isolated deposits.
16. (1) The lessee or contractor shall not assign, sublet, mortgage, or in any other manner transfer the lease or contract or any right, title or interest therein, to any person without prior approval of the Government; Transfer of a mining lease or contract.
- (2) When a lease is granted following the system of pre-qualification of lessees, the government may specify a lock-in period within which no transfer of such lease shall be permissible. A lessee may, however, in such cases be permitted to induct other partners/share holders to the extent of forty nine percent of the total shareholding of the original grantee;
- (3) Any application for transfer of a mining lease or contract shall be accompanied with a non-refundable fee of Rs. 10,000/- per hectare, subject to a minimum of Rs. 2,00,000/-. The said application shall be signed by the lessee himself in the case of an individual, each of the partners in case of a partnership firm and by the person authorised by a special resolution of the Board of Directors, in the case of a company;
- (4) No consent to the transfer of mining lease or contract shall be accorded unless the applicant has paid all the outstanding mining dues in respect of the lease or contract and the transferee has accepted all the terms and conditions and the liabilities enjoined upon the transferor in respect of such mining lease or contract;
- (5) The transferor shall make the original or certified copies of all plans of abandoned workings in the area available to the transferee;
- (6) The transferor-lessee or contractor shall not charge or accept from the transferee any premium in addition to the sum spent by him in obtaining the lease or contract and for conducting all or any of the operations in or over the lease granted to him;

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(7) The transferee shall be required to furnish an undertaking that he has filed up-to-date income tax returns, paid income tax assessed on him or on the basis of self-assessment as provided in the Income Tax Act, 1961.

(8) Subject to submission of the transfer application, complete in all respects, the government may allow the transfer of such lease or contract and prescribe such additional conditions, as it may deem appropriate;

(9) The Government may refuse to allow such transfer, wherever deemed appropriate, for reasons to be recorded in writing after giving an opportunity of representation to the applicant;

(10) Where the Government gives its consent for transfer of such lease or contract on an application for transfer of mining lease under sub-rule (2), a transfer lease deed shall be executed within ninety days of the date of the consent in Form ML-5 failing which, the consent of the government shall be deemed to have lapsed, unless the period is extended on the request of the lessee made prior to the expiry of such period of ninety days;

(11) Where it comes to the notice of the Government that any lessee or contractor has violated the conditions prescribed in sub-rule (1) above, it may terminate such lease by an order in writing at any time. However, no such order shall be passed without giving a reasonable opportunity of show cause to the lessee or the contractor for stating his case.

Renewal of
lease.

17. (1) A mining lease, originally granted under rule 9, may be renewed only once over and above the original lease period, for such period as considered appropriate but not exceeding ten years on expiry of the original lease period, subject to strict compliance of the terms and conditions of the grant, lease agreement and other approvals or permission for mining granted by Central or State agencies;

(2) The lessee shall submit application for renewal of mining lease twenty four months before the date of expiry of lease period in the prescribed Form ML/6 to the Director giving complete details of the mineral excavated, royalty paid, mineral reserves available, details of explorations undertaken, if any, along with the details of the areas reclaimed or restored, the sites of overburden, restoration works undertaken etc. The details regarding compliance of other statutory requirements such as environmental clearance, safety provisions as per Mines Act, 1952 and the rules and regulations framed thereunder etc. shall also be provided;

(3) No application for renewal of a mining lease shall be considered in a case where the lessee has been found to be indulging in any violation of the conditions of original lease grant or has been penalised or held accountable for such violations;

(4) Every application for renewal of a mining lease shall be accompanied with a non-refundable fee of Rs. 1,000/- per hectare or part thereof, subject to a minimum of Rs. 1,00,000/-. Besides, the application shall be accompanied with the following supporting documents:-

- (i) a valid clearance certificate for payment of mining dues on all accounts (such as royalty or dead rent or contract money or the Fund, and the surface rent payable to the landowners under the Act or the rules made thereunder, in respect of the original mining lease or any other mineral concession held by him in the State from the Director or an authorised officer;
- (ii) in case of a firm or a company or association of persons, a valid clearance certificate shall have to be submitted in respect of the firm, company or association of persons as well as the other firms in which partners in the applicant firm are partners or directors;

Provided that the grant of a clearance certificate shall not discharge the holder(s) of such certificate from the liability to pay the mining dues which may subsequently be found to be payable by such applicant under the Act or rules made thereunder.

- (iii) where any injunction has been granted by a court of law or any other competent authority, staying the recovery of any such outstanding mining dues or income

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tax, non-payment of which shall not be treated as a disqualification for the purpose of renewing the said mining lease;

- (iv) a declaration stating that the applicant has filed up-to-date income-tax returns, paid the income-tax assessed on him, or on the basis of self-assessment, as provided in the Income Tax Act, 1961 on the project.

(5) The Director or an officer authorised by him, shall issue notice within thirty days from the date of receipt of application to make up the deficiencies in the application, if any, or for furnishing any additional information as may be required by the Director or the officer authorised by him, requiring the applicant(s) to supply the requisite information within a period of thirty days from the date of issue of such notice. In case the said information is not furnished within such specified period, the application shall be decided on the basis of information already submitted along with application;

(6) The renewal of a lease shall be considered only in cases where the lease has been granted after the commencement of these rules.

18. An application for grant of a mining lease under rule 10 or an application of renewal of a mining lease under rule 17, is delivered personally, its receipt shall be acknowledged forthwith in Form ML-7 and if the application is received by post, the same shall be acknowledged with in seven days of the receipt thereof. Acknowledgement of application.

19. (1) An application for renewal of a mining lease shall be decided by the Government within a period of six months of the receipt of complete application in all respects keeping in view the following parameters:- Decision on the application for renewal of mining lease.

- (i) the lessee has complied with all the terms and conditions of the original lease grant and other permissions for undertaking mining operations;
- (ii) the mining operations under the original lease grant have been carried out in a scientific manner;
- (iii) The mine out area has been restored/reclaimed/rehabitated as per the progressive mine closure plan;
- (iv) the lessee has not defaulted in submission of all details with regard to the production, payment of mining dues in time and has not been found wanting in taking adequate measures for the labour safety;
- (v) the lessee has not been penalised for non-compliance of the environmental safeguards, or for any other reason, including suspension of the mining operations, for whatsoever reasons, during the original lease period;
- (vi) substantial investment has been made by the lessee in the development of mine, plant and machinery with a long term perspective and optimal benefit of the same could not have been derived during the original lease period; and
- (vii) such other matters as may be considered necessary by the Government.

(2) The Government may reduce the area of mining lease at the time of renewal for reasons to be recorded in writing:

Provided that the reduction in the area of the mining lease shall not result in any prorated reduction in the dead rent.

(3) Where the Government accords its approval to the renewal of a mining lease, the annual dead rent shall be increased by an amount of twenty five percent over the amount of dead rent payable in the last year of the original lease grant. Further, future increase in such dead rent, on the expiry of each block of three years, shall be regulated on the same terms and conditions as applicable in the case of any mining lease granted on the first occasion;

Provided that in case the lessee makes an application for surrender of part area of the lease, it shall not result in any prorated reduction of the dead rent and the rate of dead

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rent payable and applicable for the entire area at the time of such application shall remain intact.

Surrender of a mining lease.

20. (1) The Government may accept the request of a lease holder for surrender of a lease or part thereof in cases where it is established that it has not been found feasible to operate the mining lease grant, for whatsoever reasons, subject to the condition that the lessee,

- (i) has been regular in furnishing the production returns as required in terms of the lease agreement;
- (ii) has been taking the requisite steps for the progressive mine closure plan as per the conditions of the lease grant;
- (iii) is not in default of payment of any mining dues on account of any mineral concession as on the date of making such application and undertakes to pay all such dues till the date of expiry of the notice period either in advance or by way of adjustment of the security or both;

(2) In case the lessee makes an application for surrender of part area of the lease, it shall not result in any prorated reduction of the dead rent and the rate of dead rent payable and applicable for the entire area at the time of such application shall remain intact.

Execution of mining lease Agreement.

21. (1) Where a mining lease is granted or renewed, the lease deed shall be executed and registered in Form ML-1 within a period of ninety days of the date of order of grant or renewal of the mining lease and duly registered with the Registrar;

(2) If the lease deed is not executed within the aforesaid period, the order sanctioning the mining lease shall be deemed to have been revoked and the 'advance dead rent' and 'security amount' deposited at the time of auction shall stand forfeited;

Provided that where the Director is satisfied that the Lol holder/ lessee is not responsible for the delay in the execution of the lease deed, the Director may, for reasons to be recorded in writing, permit the execution of the lease deed beyond a period of ninety days but not exceeding one hundred twenty days of the expiry of the aforesaid period.

(3) The Lol holder/ lessee shall also furnish a solvent surety for a sum equal to the annual bid amount for execution of the agreement. In case the surety offered by the lessee during the subsistence of the mining lease is not found solvent, the lessee shall offer another solvent surety and a supplementary deed to this effect shall be executed.

Chapter - 4

Grant of Mining Contracts

Grant of mining contracts by competitive bidding.

22. (1) The minor mineral deposits, where the Government decides to grant the mineral concession in respect of such area in the form of a contract, may be granted on mining contract for a period not less than seven years but not exceeding ten years following a competitive bidding process as prescribed under chapter 7 of these rules.

(2) No bid shall be regarded as successful unless accepted by the Government. The amount of the successful bid shall become the annual contract money payable by the contractor. The annual contract money determined at the time of initial grant shall be increased at the rate of twenty five percent on completion of each block of three years.

(3) The mining contract deed shall be executed by the successful bidder with the Director or an officer authorized in this behalf in the prescribed Form MC-1.

(4) Other terms and conditions of the contract shall be in accordance with provisions as contained in chapter 8.

Renewal of a mining contract.

23. (1) The contractor shall submit an application to the Director for renewal of the mining contract eighteen months prior to the date of expiry of contract period in the prescribed

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Form MC-2, containing complete details of mineral excavated, royalty paid, mineral reserves available, details of explorations undertaken, if any, along with the details of the areas reclaimed/restored, the sites of overburden, restoration works undertaken etc. The details regarding compliance of other statutory requirements such as Environmental Clearance, Safety provisions as per Mines Act, 1952 and the rules and regulations framed thereunder etc. shall also be provided;

(2) No application for renewal of a mining contract shall be considered in a case where the contractor has been found to be indulging in any violation of the conditions of original contract grant or the conditions accompanying the environmental clearances, and penalised or held accountable for any such violations;

(3) Every application for renewal of a mining contract shall be accompanied with a non-refundable fee of Rs. 1,000/- per hectare or part thereof, subject to a minimum of Rs. 1,00,000/- along with the following supporting documents:

- (i) a valid clearance certificate from the Director or any officer authorized by him in this behalf regarding payment of mining dues on all accounts (such as royalty or dead rent or contract money or Fund and surface rent payable to the landowners under the Act or the rules made thereunder) in respect of the original contract or any other mineral concession held by him in the State;
- (ii) in case of a firm or a company or association of persons, a valid clearance certificate shall have to be submitted in respect of the firm, company or association of persons as well as the other firm in which the partners in the applicant firm are partners or directors;
Provided that the grant of a clearance certificate shall not discharge the holder(s) of such certificate from the liability to pay the mining dues which may subsequently be found to be payable by such applicant under the Act or rules made thereunder.
- (iii) where any injunction has been granted by a court of law or any other competent authority, staying the recovery of any such outstanding dues, non-payment thereof shall not be treated as a disqualification for the purpose of renewal the said mining contract;
- (iv) a self-declaration stating that the applicant has filed up-to-date income-tax returns, paid the income-tax assessed on him or on self-assessment as provided in the Income Tax Act, 1961 on the project.

(4) The Director, or an officer authorised by him, shall communicate the discrepancies in the application, if any, or requirement of any additional information within thirty days from the date of receipt of application, requiring the applicant(s) to make up the deficiencies and/or provide such additional information within a period of thirty days from the date of issue of such notice. In case the required information is not submitted within such specified period, the application shall be decided on the basis of information already submitted.

(5) No renewal shall be granted for the mining contracts exempted under section 3 of the Mines Act, 1952.

(6) The renewal of a contract shall be considered only in cases where the contract has been granted after the commencement of these rules.

(7) A contract for minor minerals granted under rule 22 may be renewed only once by the Government for a period not exceeding five years, after having satisfied itself that the contractor has undertaken mining operations strictly in accordance with the terms and conditions of grant, contract agreement and other approvals/permissions for mining granted by Central/State agencies.

24. (1) The application for renewal of a mining contract shall be decided on satisfaction of the competent authority with regard to the following:

- (i) The contractor has complied with all the terms and conditions of the contract agreement and other permissions for undertaking mining operations;

Decision on the application for renewal of Mining Contract.

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- (ii) The mining operations in respect of original contract grant have been carried out in a scientific manner;
- (iii) The mined out area has been restored/ reclaimed/ rehabilitated as per the progressive mine closure plan;
- (iv) The contractor has not been in default of submission of any returns with regard to the production, payment of contract money in time and has not been found wanting in taking adequate measures for the labour safety;
- (v) The contractor has not been penalised in any manner, including suspension of the mining contract, for whatsoever reasons, during the original contract period;
- (vi) Substantial investment has been made by the contractor in the development of mine and plant & machinery with a long term perspective and optimal benefit of the same could not have been derived during the original contract period; and
- (vii) Such other matters as may be considered by the Government.
- (2) The Government may reduce the area of contract at the time of renewal for reasons to be recorded in writing.
- (3) Where the Government accords its approval to the renewal of a contract, the annual contract amount shall be increased by an amount of 25% over the amount of contract money payable in the last year of the original contract grant. Further, future increase in such contract amount, on the expiry of each block of three years, shall be regulated on the same terms and conditions as applicable in the case of any contract granted on the first occasion.

Surrender of
a mining
contract.

25. The Government may accept the contractor's request for surrender of a contract or part thereof in cases where it is established that it has not been found feasible to operate the contract grant for whatsoever reasons subject to the condition that the contractor:
- (i) has been regular in furnishing the production returns as required in terms of the contract agreement;
 - (ii) has been taking the requisite steps for the progressive mine closure plan as per the conditions of the contract grant;
 - (iii) is not in default of payment of any dues of the Government as on the date of making such application and undertakes to pay all such dues till the date of expiry of the notice period either in cash in advance or by way of adjustment of the security or both.

Provided that in case the contractor makes an application for surrender of part of the contract area, it shall not result in any prorated reduction of the contract money and the rate of contract amount payable and applicable for the entire area at the time of making such application shall remain intact.

Execution of
Contract
Agreement
within ninety
days.

26. (1) Where a mining contract is granted or renewed, the agreement deed shall be executed in Form 'MC-1' within a period of 90 days of the date of order of grant/ renewal of the contract and shall be duly registered;
- (2) If the contract agreement is not executed within the aforesaid period, the order sanctioning the contract shall be deemed to have been revoked and the 'advance contract money' and the 'security amount' deposited at the time of auction shall be forfeited to the Government.

Provided that where the Director is satisfied that the LoI holder/ contractor is not responsible for the delay in the execution of the contract agreement, the Director may, for the reasons to be recorded in writing, permit the execution of the contract agreement deed beyond a period of 90 days but not exceeding 120 days of the expiry of the aforesaid period.

- (3) The LoI holder/contractor shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the agreement. In case the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed to this effect shall be executed.

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Chapter - 5

Grant of Mining or Quarrying Mineral Disposal Permits

27. (1) Mining or quarrying or mineral disposal permits may be granted by the Director or an officer authorised by him, in respect of any area not covered under any mineral concession already granted under these rules in the following cases:

Grant of Mining/ quarrying and mineral disposal permits.

- (i) mining in respect of areas less than five hectares;
- (ii) removal of salt-peter;
- (iii) excavation of Brick Earth by the Brick Kiln Owners;
- (iv) extraction of ordinary clay/ earth;
- (v) disposal of mineral encountered in the process of construction of buildings/ structures/ other developmental projects;
- (vi) disposal of mineral extracted in the process of operation and maintenance of the Canal and Drainage system by the Irrigation Department;
- (vii) permits for specific Government works under emergency conditions.

(2) All mining/ quarrying permits in respect of sub clauses (i) and (ii) mentioned under sub-rule (1) shall be granted following a competitive bid process, unless specifically decided otherwise by the Government in any specific case.

(3) The mining/quarrying permits in respect of (iii) to (vii) above shall be granted on the basis of application submitted under rules 30 to 34 respectively.

(4) A mining permit under these rules may be granted for a period as considered appropriate by the competent authority, but not exceeding two years, on such terms and conditions as may be stipulated therein.

(5) The Director, or any officer authorised in this behalf, may refuse the application to grant permits in respect of sub-clauses (iii) to (vii) mentioned under sub-rule (1) of this rule for reasons to be recorded in writing.

28. (1) Subject to sub-rule (2) of rule 27, permits for mining of minor minerals may be granted by the Director or an officer authorised by him for extraction of minor minerals in respect of area less than five hectares;

Grant of permits for mining over area less than five hectares.

(2) Permits under this rule shall be granted only in cases where the Government decides such areas to be operated for short periods under special circumstances and with adequate environmental safeguards, precautions and applicable clearances;

(3) In case more than one individual/ agency shows interest in taking the permit, it shall be granted in favour of the individual/ agency offering the highest bid;

(4) In case of permit granted under this rule, the permit holder shall execute an agreement in Form MPS1 with the Director or the officer authorised in this behalf within a period of ninety days from the date of grant and shall be duly registered;

(5) The permit holder shall submit monthly production returns in Form MMP1.

29. (1) Subject to sub-rule (2) of rule 27, the permit for excavation of saltpetre, a minor mineral, may be granted along with suitable restrictions regarding the depth of excavation which shall generally not exceed 12 inches;

Grant of permits for removal of saltpetre.

(2) In case more than one individual/ agency shows interest in taking the permit, it shall be granted in favour of the individual/ agency offering the highest bid;

(3) In case of permit granted under this rule, the permit holder shall execute an agreement in Form MPS2 with the Director or officer authorised in this behalf within a period of ninety days from the date such grant and shall be duly registered;

(4) The permit holder shall submit monthly production returns in Form MMP1.

Permits for
excavation of
Brick Earth by
the Brick Kiln
Owners.

30. (1) A permit for excavation of brick earth may be granted by the Director or an officer authorised by him in favour of the Brick Kiln Owner only for the purposes of manufacturing of bricks;

(2) The initial permit shall be granted for a period that co-terminates with the close of the next financial year so that the further renewal thereof is allowed on bi-annual basis;

(3) The excavation of brick earth under this permit shall not be permissible beyond a depth of nine feet measured from the natural ground level of the area;

(4) The application for lifting of brick earth shall be made to the Director or an officer authorised by him in this behalf in form PIM-1 along with the following supporting documents:

(i) The particulars/details of the land, *i.e.* revenue estate, rectangle number, field numbers etc. from where he proposes to extract/ remove the brick earth;

(ii) Lay out Plan of the area from where brick earth is to be removed;

(iii) Written consent of the land owner(s) along with certified copy of the agreement signed between the landowner and the applicant after mutual settlement of compensation between the parties;

(iv) A copy of the partnership deed or Articles of Memorandum in case the applicant is a partnership firm or a company, as the case may be.

(5) The existing brick kiln owner shall apply ninety days before the expiry of permit already held by him for fresh grant in cases where the extraction of brick earth has reached the maximum permissible level in respect of area of the permit already held;

In case the excavation of the brick earth is to be carried out in the same area earlier held on permit, the brick kiln owner shall apply for renewal of the permit ninety days before the expiry of permit already held;

(6) The royalty on account of excavation of brick earth shall be charged as per rates prescribed in the First Schedule appended to these rules. The payment in these cases shall be made in advance for the complete financial year or part thereof;

(7) An application for renewal of permit/ fresh grant under this rule shall be submitted within the period prescribed above along with the payment towards applicable royalty for the ensuing year and a surety for the remaining period of the permit;

(8) A permit for excavation of brick earth will be granted in form PIM-2.

Permits for
extraction of
ordinary
clay/ earth.

31. (1) Save in the cases covered under sub-rule (2) of rule 30, the Director or an officer authorised by him in this behalf may grant permit for lifting of ordinary earth from an area not already granted on any mineral concession to the landowner or the person having consent of the landowner on submission of an application;

(2) The permit for extraction of ordinary earth shall be granted only up to a maximum depth of nine feet measured from the natural ground level of said area;

(3) The permit for extraction of ordinary earth/ clay in respect of any land of which the ownership or management vests in a Gram Panchayat shall be granted only if a resolution is passed to that effect by the Gram Panchayat and approval of the concerned Deputy Commissioner is obtained by the applicant or the Gram Panchayat;

(4) The royalty shall be charged on lump-sum basis on the basis of quantity/ volume of the earth for which the permit is applied/ granted as per rates prescribed in the First Schedule. The payment of royalty in these cases shall be made in advance for the complete financial year or part thereof;

(5) The permits for extraction of ordinary earth under this rule shall not be granted for excavation beyond a depth of three feet for areas where 'sand deposits' are available below the ordinary clay/earth;

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(5) An application for grant of permit shall be submitted in model form PIM-3. The application shall be submitted along with following documents:

- (i) The particulars/details of the land, i.e. revenue estate, rectangle number, field numbers etc. from where he proposes to extract/ remove the brick earth;
- (ii) Lay out Plan of the area from where earth is to be removed;
- (iii) Written consent of the land owner(s) or a certified copy of the agreement signed between the landowner and the applicant after mutual settlement of compensation between the parties;
- (iv) A copy of the partnership deed or Articles of Memorandum in case the applicant is a partnership firm or a company, as the case may be.

(7) A permit for excavation of ordinary earth shall be granted on model form PIM-4.

32. (1) Where any mineral is encountered in the process of construction of any building or a development project and has to be extracted in the process of execution of such project, such person may be granted a permit to either use such mineral for self-consumption or for its disposal outside the project area on payment of the applicable royalty and other charges to the government for the quantity so excavated and consumed or disposed off;

Grant of permits for disposal of mineral encountered in the process of construction of buildings/ structures/ development projects.

(2) An application for grant of permit under this rule shall be submitted in Form PIM-5. The authorised officer may either himself visit the site or get the same visited by any official subordinate to him, carry out an assessment of the quantity of mineral likely to be excavated from the site vis-à-vis the quantity stated in the application and grant the permit in Form PIM-6 within a period of 7 days of the receipt of application, complete in all respects.

(3) In case no permit is granted or refused (for reasons to be recorded in writing) within a period of 15 days of the receipt of complete application, the permit would be deemed to have been granted and the applicant may deposit the applicable royalty amount as per his assessment.

33. (1) Where any silt or sand or ordinary earth or any other minor mineral is extracted in the process of maintenance and upkeep of the canal and drainage system in the State in the process of de-silting of canals or clearance of drains, the Executive Engineer-in-Charge of the Irrigation Department shall obtain a permit from the Director or the officer authorised by him for the District concerned for disposal of the said mineral;

Permits for disposal of minor mineral excavated in the process of maintenance of canal and drainage system by the Irrigation Department.

(2) An application for grant of permit under this rule shall be submitted containing complete details regarding the site, the location, along with the site plan, and the estimated quantities of removal of the minor mineral. The officer authorised by the Director may visit the site, carry out an assessment of the quantity of mineral likely to be excavated from the canal/ drain vis-à-vis the quantity stated in the application and grant the permit in Form PIM-7 within a period of 10 days of the receipt of application, complete in all respects.

(3) While no security shall be required to be deposited in this case, the Irrigation Department shall deposit the amount of applicable royalty in respect of the mineral disposed off. The manner and mode of deposit of the applicable royalty shall be decided mutually by the Mines & Geology Department and the Irrigation Department in consultation with the Finance Department of the State Government through an executive order.

Provided that all consolidated accounts in this behalf shall be settled by the Irrigation Department by the close of the financial year, failing which no fresh permits may be granted by the Director during the ensuing financial year till full and final settlement of all payments for the preceding financial year are made and settled.

34. The Director or an officer authorised by him may, on a requisition from the Deputy Commissioner of the District concerned, grant permit for extraction of minor minerals from such area which has not been granted on mineral concession to such Government department or any other Government agency requiring mineral for execution of works relating to emergent flood protection works or any other natural calamity or other pressing circumstances for safety of human and cattle life under emergency conditions:

Permits for specific emergency situations.

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Provided that the Government may provide the terms and conditions of grant of such permits under emergency situations in advance or post-facto.

Application fee for permits.

35. The permits, other than those given through competitive bidding process, may be granted on application made to the Director or any other officer authorised by him in this behalf on Forms submitted along with non-refundable application fee of Rs. 500/-:

Provided that a Government department/ agency seeking a permit under rule 33 and 34 shall be exempted from payment of the application fee.

Conditions on which the Permit for mining/ quarrying shall be granted.

36. (1) Any mining operations in the case of mining of brick earth or ordinary clay or alluvial deposits below a depth of 1.5 meters shall necessarily require formation of benches for safe mining. The benches would be formed in a manner that the width of the bench is not lesser than the height of the bench or as permitted by the Director, Mines Safety.

(2) Any quarrying permit granted under these rules shall contain information with regard to the following:—

- (i) manner, mode and place of payment of rent, royalties, permit money, Rehabilitation & Restoration Fund amount and interest on delayed payments or any other dues as admissible under these rules;
 - (ii) particulars of the receipt heads of the Government to which the payments are to be credited;
 - (iii) rent, water charges, compensation of damage to the landowners for the land covered by the permit;
 - (iv) felling of trees, pumping of ground water;
 - (v) restriction of surface operations in any area prohibited by any authority;
 - (vi) entering and working in any reserved or protected forest;
 - (vii) reporting all accidents, use of explosives;
 - (viii) indemnity to the Government against claim of third parties;
 - (ix) mineral to be stacked, weighed and dispatched;
 - (x) applicability of the provisions of all other statutes/ rules framed by the Central and State Governments;
 - (xi) reclamation or restoration of the mining areas and security thereof;
 - (xii) development and conservation of minerals and environment and ecology of the area;
 - (xiii) extent of the area or land (khasra numbers and other relevant details) from where the minor mineral(s) shall be extracted;
 - (xiv) period within which the minor mineral shall be extracted and removed and delivery of possession of land on the expiry of such period or on removal of the quantity of the minor mineral(s) for which the permit is valid/ granted;
 - (xv) release of security by the authority issuing permit after having satisfied that the permit holder has fulfilled all the conditions of the permit satisfactorily;
 - (xvi) any other condition, as may be found expedient by the Director or an officer authorized by him to grant the permit, may be imposed in the interest of scientific mining, mineral conservation and mineral development.
- (4) In case the permit holder is not able to remove the whole or any part of the mineral for which he obtained the permit within the permissible time for any reasons, whatsoever, he shall not be entitled to claim the refund of permit amount/ royalty or any part thereof.

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(5) The permit holders and their heirs shall furnish a solvent surety within fifteen days of the issue of the permit by submitting an undertaking of such surety that he would be responsible for deposit of all dues in case the permit holder fails to deposit the same.

37. In case of breach of any of the conditions of the grant of permit, the Director or an officer authorised by him may cancel the permit by passing orders after giving thirty days notice to the permit holder and for reasons to be recorded in writing. On cancellation of the permit, unless specifically ordered otherwise, the quarried mineral lying on the land from which the same was extracted shall be allowed to be removed by the permit holder within a period of seven days after which any residual mineral will become the absolute property of the Government.

Forfeiture of property left after cancellation of the permit.

Chapter - 6

Grant of minor mineral concessions in Land over which mineral rights vest in a person other than the Government

38. The provisions of this chapter shall apply only for the grant of mining lease(s) in respect of land in which the minor mineral rights vest exclusively in a person other than the government. Applicability of this chapter.
39. (1) No mining lease shall be granted to any person unless he: Restrictions on the grant of mining lease.
- (i) produces an income-tax clearance certificate from the Income Tax Officer, concerned;
 - (ii) produces a certificate of no dues from the Director or an officer authorized by him in this behalf.
- (2) No mining lease(s) shall be granted to any person who is not an Indian National, except with the previous approval of the Government.
40. A mining lease may be renewed by the lessor for one or two periods each not exceeding the period for which the mining lease was originally granted. Renewal of a mining lease.
41. Every mining lease shall be subject to the following conditions: Conditions of mining lease.
- (i) The provisions of rule 14, 15 and chapter 8 shall apply to all such cases with the modification that the word "Government" occurring in said rules shall be substituted by the word "lessor";
 - (ii) The lease may contain such other conditions, not being inconsistent with the provisions of these rules, as may be agreed upon between the parties;
 - (iii) The period for which a mining lease may be granted shall be ten years in the first instance;
 - (iv) If the lessee makes any default in payment of royalty as required under rule 57(1) or commits a default or breach of any of the conditions of the lease, the lessor shall give notice to the lessee requiring him to pay the royalty or remedy the default or breach, as the case may be, within 30 days from the date of receipt of the notice and if the royalty is not paid or the default or breach is not remedied within such period, the lessor may, without prejudice to any proceedings that may be taken against the lessee, terminate the lease;
 - (v) The lessee may surrender the lease at any time by giving not less than three calendar months notice in writing to the lessor after paying all outstanding dues to the lessor;
 - (vi) The lessee shall furnish a bank guarantee of Rs. ten thousand per hectare to the lessor for due observance of the terms and conditions of the lease, before the execution of the lease deed.

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- Transfer or assignment. 42. No mining lease or any right, title or interest in such lease shall be transferred to another person unless he produces a bonded assurance certificate from the Income Tax Officer concerned.
- Communication of Transfer or Assignment. 43. Every transferee or assignee of a mining lease or any right, title or interest therein, shall, within thirty days of such transfer or assignment, inform the Government of the transfer or assignment and of the terms and conditions of such transfer or assignment. He shall also furnish to the Government a certified copy of the Transfer Deed in duplicate.
- Submission of copy of mining lease. 44. Every person, obtaining a mining lease, shall within ninety days of the grant of such lease, furnish a certified copy of the mining lease in duplicate to the Government.
- Prohibition of premium. 45. No person granting or transferring a mining lease or any right, title or interest therein, shall charge or pay any premium in addition to the expenditure incurred by him in lieu of surface rent, dead rent or royalty payable under these rules or such proportionate part of such rent or royalty as is payable in respect of such right, title or interest.
- Prohibition of working of Mines. 46. If the Government has reason to believe that the grant or transfer of a mining lease or any right, title or interest in such lease is in contravention of any of the provisions of this chapter, the Government may, after giving the parties an opportunity to present their case, direct the parties concerned not to undertake mining operations in the area to which the lease relates.
- Returns and statements. 47. The lessee shall furnish to the Government such returns and statements, as may be specified, within a period of thirty days.
- Grant of short term permit. 48. The provisions of chapter-5 shall also apply in this case with the modification that the words 'Director' and 'Government' occurring in these rules shall be substituted by the word 'lessor.'
- Penalty and punishment. 49. (1) If the lease holder of a mining lease or his transferee or assignee fails, without sufficient cause, to furnish the documents, information and returns, called for by the Government, he shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to ten thousand rupees or both;
- (2) If any person grants or transfers or obtains a mining lease or any right, title or interest therein in contravention of any of the provisions of this chapter, he shall be punishable with imprisonment which may extend to six months or with fine which may extend to ten thousand rupees or both.

Chapter - 7

Procedure for inviting competitive bids/ auctions and payments

- Mode of Grant of mining lease or contract or permit. 50. (1) Save in the cases specifically mentioned under these rules and where such mineral concessions may be granted on application, all mining leases/ contracts/ permits shall be granted through a transparent process of inviting competitive bids/ open auction, as may be decided by the Government.
- (2) The Government may, in the interest of mineral conservation and scientific mining, pre-qualify the potential bidders, based on an objective assessment criteria determined upfront, by inviting Expressions of Interest through general public notice and restrict the bids among the pre-qualified bidders.
- Determination of reserve price for inviting bids/ auction. 51. (1) The Director shall upfront determine the reserve price in each case with the approval of the Government where the mineral concessions are granted through competitive bidding/ open auction, as the case may be;
- (2) State's priorities with regard to the observance of principles of sustainable development, inter-generational equities and conservation of minerals, scientific mining, availability of construction material at economic rates for developmental works and the State Revenues shall remain the over-arching principles in fixing the reserve prices;

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(3) The reserve price may be fixed keeping in view the past trends, availability of mineral reserves in the area, the potential, access and proximity to the markets. However, any aberrations in the auctions held earlier and the bids received of exceptionally lower or higher amount, due to whatsoever reasons, may be ignored.

(4) In case of no bid/ offer is received against a reserve price fixed for an area on two successive occasions, the Government may revise the reserve price downwards at appropriate level.

52. (1) A public notice of 21 days shall be published in the Official Gazette for inviting bids or conduct of open auctions for the grant of mineral leases/ contracts/ permits, as the case may be:

Public notice for inviting expressions of Interest/ bids/ open auctions.

Provided that the Government may, in exceptional circumstances and for reasons to be recorded in writing, reduce such notice period from twenty one days which shall not less than ten days.

(2) In addition to the publication of notice inviting competitive bids/ open auction in the Government Gazette under sub-rule (1) above, the gist of such notice, along with the Schedule for inviting bids/ holding open auctions, shall also be published;

- (i) on the notice board of the office of Director, Mines & Geology and the concerned field offices of the Mines & Geology Department;
- (ii) in two daily newspapers, of which one should be in vernacular language, having good circulation in the area; and
- (iii) on the website of the Department and/ or any other common website address as may be decided by the Government.

(3) A copy each of the said public notice shall also be sent to the Deputy Commissioner and the Public Relations Officer of the concerned districts for giving wide publicity in the area.

53. (1) The intending bidder shall deposit the earnest money, equal to ten percent of the reserve price and rounded by an amount of Rs. 10,000/-, in each case before commencement of open auction or deposited with the bid, as the case may be; Earnest money.

(2) In case of competitive bids invited through sealed tenders, the earnest money shall accompany the bid offers in the form of a Demand Draft drawn in favour of the Director;

(3) In the case of open auctions, the earnest money deposited by all bidders, save in the cases where the earnest money has been ordered to be forfeited by the Presiding Officer on grounds of any misconduct during the auction proceedings, shall be refunded immediately upon completion of the auction proceedings;

(4) In case the highest bidder fails to deposit 10% of the annual bid amount towards the 'initial bid security', his earnest money shall be forfeited and such bidder shall not be eligible to participate in any such auctions/ competitive bids in respect of the same area or any other area in the State for a period of five years;

(5) No person, who is a defaulter of any mining dues in respect of any mineral concession granted in the past or any other current mineral concession and/or his family members, shall be eligible to participate in the auction or bid process. In case he is found to be in such arrears at any stage, his bid shall be revoked with forfeiture of the amount deposited by him. In case any of the partners of a Partnership Firm or a Director of a company participating in the bid/ auction process or any of their family members are found to be defaulters, the bidder firm/ company would be held ineligible and attract similar action:

Provided that where any injunction has been granted by a court of law or any other competent authority staying the recovery of any such amount, the non-payment thereof shall not be treated as a disqualification for the purpose of participation in the auction;

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(6) The terms and conditions of the bids of the auction shall also be read out by the auction committee headed by the District Commissioner, or in his absence by the Additional Deputy Commissioner, of the district concerned in case of open auctions before commencement of the auction proceedings.

Powers of
the Presiding
Officer.

54. (1) The presiding officer shall conduct the auction in a peaceful manner and may direct any bidder to leave the auction premises in the event of a disorderly conduct by or on behalf of any bidder. In cases of extreme misconduct or misbehaviour, the presiding officer may order the forfeiture of earnest money deposited by such bidder and recommend his debarring from participation in any future auctions.

(2) The presiding officer may provisionally accept or reject the highest bid offered/ received during the auction proceedings and send his recommendations to the Director, who shall obtain the orders of the government thereon.

Payments of
the bid
amount.

55. (1) No bid shall be regarded as 'successful' unless accepted by the Government;

(2) The highest bidder shall be required to deposit an amount equal to 25% of the annual dead rent/ contract money as the 'Security' along with an additional amount equal to one month's dead rent/ contract money in advance;

(3) The process for completion of the various stages of payment as specified under sub-rule (2) above shall be as follows:

- (i) On completion of the bid process i.e. the fall of the hammer or the opening of the sealed bids, as the case may be, the highest bidder shall deposit an amount equal to 10% of the annual bid amount as 'Initial Bid Security'.
- (ii) The amount deposited towards the 'initial bid security' would be adjusted as part of the Bid Security on acceptance of the bid by the Government and the Department will issue a Letter of Intent (LoI) in favour of the successful bidder;
- (iii) The letter of intent holder shall deposit the balance amount of Bid Security i.e. equal to 15% of the annual bid amount before commencement of mining operations or before expiry of the period allowed, which shall not be more than twelve months, whichever is earlier, along with an additional amount equal to one month's dead rent/ contract money;
- (iv) The amount of security already deposited towards the initial bid security shall be duly adjusted to make up the twenty five percent of the bid amount towards the bid Security;
- (v) Wherever a LoI holder fails to deposit the balance fifteen percent amount towards security as prescribed under sub-rule (3)(iii) above, and/or fails to execute the agreement after the issue of letter of intent, the same shall be deemed to have been revoked and the ten percent amount deposited by him towards 'initial bid security' shall stand forfeited. In addition, the letter of intent holder/ defaulter shall be liable to deposit the unpaid balance of fifteen percent to make up twenty five percent of the bid amount as bid security;
- (vi) Where the LoI holder fails to deposit the unpaid fifteen percent amount on demand, such amount shall be recoverable as arrears of land revenue and such bidder shall be debarred from participation in any subsequent bids for a period of five years;
- (vii) No interest, whatsoever, shall be payable on the security amount deposited under proper security head of the Government;
- (viii) On enhancement of the dead rent/ contract money with expiry of every three years period, the lessee/ contractor shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual dead rent/ contract money as applicable for one year with respect to the next block of three years.

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General conditions for grant of any mineral concession

56. (1) The lessee/ contractor shall deposit the annual dead rent (in case of lease) or contract money, as the case may be, in respect of the minor minerals as per following table:

Conditions of the mining lessee/ contract.

| Serial Number | Value of Annual dead rent/ Contract money | Periodicity of payment |
|---------------|---|---|
| (i) | Up to Rs. 10.00 Lakh | Entire annual amount in advance after adjustment of the amount deposited along with the Security |
| (ii) | Above Rs. 10.00 lakh and up to Rs. 50.00 lakh | In four quarterly instalments in advance on the 1st of April, 1st of June, 1st of September and 1st of December of the year |
| (iii) | Above Rs. 50.00 lakh | In monthly instalments in advance |

(2) The advance amount paid on account of one instalment along with the fifteen percent amount of the bid security shall be required to be deposited/ adjusted in a manner that the subsequent instalments are payable for a full calendar month/ quarter/ year, as the case may be;

(3) In case of a mining lease, where the amount of royalty payable in respect of a month exceeds the amount of dead rent deposited in advance, the lessee shall deposit such amount of royalty on the mineral extracted and dispatched or consumed by the 7th day of the following month after adjusting the amount of advance dead rent already deposited;

(4) In cases where the lessee has paid the amount of royalty or dead rent during a part of the year, which is equal to or more than the annual dead rent payable for the year, he shall not be required to deposit the advance dead rent for the remaining period of the said year and the royalty for the balance part of the year shall be deposited by the 7th day of the following month;

(5) Where the lessee/ contractor is operating the area, he shall also deposit/ pay an additional amount equal to ten percent of the due dead rent/ royalty/ contract money along with instalments towards the 'Mines and Minerals Development, Restoration and Rehabilitation Fund';

(6) In case of any default in payment of the instalments of dead rent/ contract money/ contribution to the 'Mines and Minerals Development, Restoration and Rehabilitation Fund' on the due date(s), the amount would be payable along with interest at the following rates:

| Serial Number | Period of delay | Rate of Interest applicable |
|---------------|---|--|
| (i) | If paid within a period of 7 days from the due date: | A grace period of up to 7 days is allowed without any interest; |
| (ii) | If paid after 7 days but up to 30 days of the due date: | 15% on the amount of default for the period of default including the grace period; |
| (iii) | If paid after 30 days but within 60 days of the due date: | 18% on the amount of default for the period of default including the grace period; |
| (iv) | Delay beyond 60 days of the due date | Termination of the lease/ contract and the entire outstanding amount would be recoverable along with interest calculated at the rate of twenty one percent for the entire period of default. |

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- (7) Any default in payment of the dues or instalments of dead rent, royalty, contract money, contribution to the Fund beyond a period of seven days from the due date would entail:
- (i) issue of a notice by the Mining Officer-in-charge requiring the mineral concession holder to clear the default immediately and stating that in case the due amount is not paid within a period of thirty days of the due date, his mining operations would be suspended;
 - (ii) If the concession holder fails to deposit the due amount within a period of thirty days of the due date along with interest applicable thereon, the Mining Officer-in-charge shall direct the concession holder to suspend his mining operations and stop any despatch of mineral from the concession area till such time the default is cleared;
 - (iii) The order of suspension issued under (ii) above shall, inter alia, include a show cause notice for termination of the lease or contract or permit along with forfeiture of security in the event of continuation of default for a period of thirty days from the date of order of suspension. The concession holder shall also be liable to pay the dues for such suspension period;
 - (iv) The Director may revoke the suspension of mining operations in case the concession holder deposits at least fifty percent of the due amount with an undertaking to pay the balance amount within a period of three months along with interest, concurrent with the instalments payable during this period;
 - (v) If the concession holder fails to deposit the amount of default within a period of sixty days from the due date, the Mining Officer-in-charge shall recommend the matter to the Director for termination of the lease/ contract/ permit. The order of suspension of mining operations and the ban on despatch of mineral from the area would remain in force throughout such default period;
 - (vi) The Director may terminate the mineral concession, with or without forfeiture of the whole of the security deposit or part thereof, as deemed appropriate, in such cases without any further opportunity.
- (8) The mineral concession holder shall erect boundary pillars around the mining area at his own expense as per his plan of mining, duly approved by the authorized officer, and shall at all times maintain and keep the same in good condition. Each of the boundary pillars shall also be numbered along with the GPS readings duly marked thereon. The plan annexed to the concession agreement shall clearly indicate the location of pillars along with their GPS readings.
- (9) The mineral concession holder shall, at all times, carry out the mining operations subject to the following restrictions:
- (i) maintain a distance of fifty meters from the outer periphery of the defined limits of any village abadi, National Highway, State Highway, Major District Roads (MDR) and Other District Roads (ODRs) where such excavation does not require use of explosives, unless specifically relaxed and permitted by the competent authority;
 - (ii) maintain a distance of two hundred fifty meters from the outer periphery of the defined limits of any village abadi, National Highway, State Highway, Major District Roads (MDR) and Other District Roads (ODRs) where use of explosives is required, unless specifically relaxed and permitted by the competent authority or any specific dispensation is obtained from the Director, Mines Safety;
 - (iii) maintain a distance of at least 10 meters from any other public roads;
 - (iv) mining operations in the river-beds shall be undertaken in accordance with the conditions prescribed under rule 58.
- (10) The lessee/contractor shall at all times keep and maintain correct and true accounts of:

- (i) the quantity and other particulars of all minerals obtained from the mines;
- (ii) the number of persons employed in his mining operations;
- (iii) an up-to-date complete plan and sections of the mine;

and shall allow any officer authorised by the Central or the State Government in that behalf to examine at any time any accounts and records maintained by him, and shall furnish to the Central or the State Government with such information and returns, as it may require.

(11) Where the continuance of mining operations in any area, in the opinion of the State Government, is likely to endanger the safety of any national or state highway, road, bridge, drainage, reservoir, tank, canal or other public works, or public or private building, or any other public interest or in the interest of environment/ecology of the area, the Government may suspend the operations in the entire concession area or part thereof with immediate effect by communicating the reasons thereof in writing. The Government may, wherever so warranted, terminate such mining lease/ contract over entire area or part thereof after giving sixty days notice to the concession holder in this behalf and the grant of such mineral concession shall stand terminated from the date specified in the said notice.

(12) A mineral concession holder shall not stock any mineral outside the concession area granted on mining lease/ contract/ permit, without obtaining a valid license as per provisions contained in Chapter 14 of these rules. The total mineral excavated and stacked by the concession holder within the area granted on mining lease/ contract/ permit shall not exceed two times of the average monthly production as per approved mining plan at any point in time.

(13) In cases where access to and from any other mineral concession area granted under these rules is required to be provided through the land/ area of the lessee/ contractor, he shall allow the existing and future lessee/ contractor/ or any other mineral concession holder a reasonable access to pass through such land/ area which is comprised in or adjoins or is reached through the land held by such mineral concession holder.

(14) The mineral concession holder shall ensure unhindered access to any officer, authorised by the State or Central Government, to enter upon any building, excavation or land comprised in the concession area for the purpose of inspecting the mines. If the mineral concession holder creates any hindrance in peaceful inspection of the mines, the Director may take recourse to extreme measure of cancellation of the mineral concession and forfeit the security deposit in whole or part thereof.

(15) A mineral concession holder shall:

- (i) submit by the 7th day of every month, a return in Form "MMP-1" containing the total quantity of minor mineral raised and dispatched from the area and other details prescribed in the said form during the preceding calendar month and its value, to the Director and also other officer(s) specified in the lease/contract deed; and
- (ii) also furnish by the 30th April of every year, a statement containing information in Form 'MMP-2' regarding the quantity and value of minor mineral extracted, dispatched, stacked during the previous financial year, average number of regular labourers employed (men and women separately), number of accidents (if any), compensation paid and number of days worked and such other details as prescribed in the form to the Director and the other Officer specified in the agreement.

(16) The mineral concession holder shall at all times maintain and, if required, strengthen any railway line, bridge, national highway, reservoir, tank, canals, road any other public works or buildings in proper condition to the satisfaction of the Railway Administration or the Director or any officer authorised by him and shall ensure that no risk is caused to any such structure as a result of his mining operations.

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(17) The mineral concession holder shall report the discovery of any such minor mineral which is not specified in the concession to the Director or an officer authorised by him without any delay and shall not win or dispose off the same without obtaining a separate mineral concession from the Director;

(18) If the concession holder fails to apply for such lease/ contract/ permission within three months from the discovery of said newly discovered minor mineral, the Government may grant the mining lease/ contract in respect of such mineral to any other person;

(19) Where the newly discovered minor mineral is not available in sufficient quantity and the grant of a separate mining lease/ contract is not found justified, the Director may allow the lessee/ contractor to excavate and dispose of such newly discovered mineral by issuing a separate permit in Form 'PIM-B' on payment of advance royalty at the rates prescribed in the First Schedule. The royalty payable for the newly discovered minor mineral and prorated contribution to the R & R Fund shall be in addition to the dead rent/ contract money/ contribution to the R & R Fund for the mineral already granted on mining lease/ contract/ permit. The mineral concession holder shall also be liable to pay all other sums as prescribed for disposal of the mineral as if the same had been allowed under a regular mineral concession;

(20) In case the mineral concession holder incidentally extracts any major mineral, in the process of extracting minor minerals granted through the mineral concession, which is not forming part of the concession, the same shall be the property of the Government and the mineral concession holder shall stack and store the same separately and maintain its proper record in accordance with the directions given by the Director or an officer authorised by him. The Director shall lay down a procedure for the disposal of the major mineral so detected, excavated and stacked;

(21) In case it is detected that the mineral concession holder has disposed of the incidentally extracted major mineral in whole or part there of or failed to maintain the record of the stored mineral in terms of sub-rule (20) above, he shall be liable to penalties as specified in sub section (1), (4) and (5) of section 21 of Act, and also termination of mining lease/ contract.

(22) In case the mineral concession holder does not commence mining operations within a period of one hundred and eighty days counted from the date of commencement of the mineral concession, notwithstanding the payment of dead rent/ contract money by him, the mineral concession shall be liable to be terminated unless specifically permitted by the Government on application for reasons to be recorded in writing.

Explanation- For the purpose of this sub-rule, mining operations shall include the erection of machinery, laying of tramway or construction of a road in connection with the working of mine and the steps taken to obtain requisite clearances.

(23) The mineral concession holder shall immediately inform in writing in Form 'MSE-1: (a) the working in the mines extend below the superjacent ground, or (b) the depth of any open cast excavation reaches six meters (measured from its highest to the lowest point); or (c) the number of persons employed on any day is more than 50, or (d) any explosives are used, to the following:—

- (i) The Chief Inspector of Mines, Government of India, Dhanbad;
- (ii) The Director, Mines Safety, Government of India, Gaziabad;
- (iii) The Director, Mines & Geology, Haryana;
- (iv) The District Magistrate of the District concerned; and
- (v) The Mining Officer-in-charge of the District concerned.

(24) The Director or an officer authorised by him will make arrangements for the survey and demarcation of the area granted under the concession at the expense of the mineral concession holder. The mineral concession holder shall have to bear actual expenses

of the staff deputed for the work. The staff shall be paid prorated salary of the staff, travelling allowance and daily allowance of the staff deployed and instrument usage charges which shall be equal to ten percent of the staff charges.

(25) A safety margin of two meters shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.

(26) A mineral concession may contain and provide for such additional conditions as the Government may deem necessary with regard to the following:-

- (i) payment of dead rent, royalty, contract money, Mines and Mineral Development, Rehabilitation and Restoration Fund, and the interest payable on delayed payments or any other dues;
 - (ii) particulars of the receipt heads of the Government to which the payments are to be credited;
 - (iii) payment of rent for use of the surface area and compensation for damage to the landowner in respect of land covered under the lease/contact;
 - (iv) felling of trees, pumping of ground-water, if any;
 - (v) payment of water charges;
 - (vi) restriction of surface operations in any area prohibited by any authority;
 - (vii) notice by the mineral concession holder for surface occupation;
 - (viii) facilities to be given by the mineral concession holder to another mineral concession holder for working of other minor mineral(s) in the area or the adjacent area;
 - (ix) entering and working in any reserved or protected forest area;
 - (x) reclamation/ restoration and securing of the pits, shaft and other areas affected by mining, pumping of the ground water;
 - (xi) reporting of accidents and use of explosives;
 - (xii) indemnity to the Government against any third party claims;
 - (xiii) mineral to be stacked, weighed and dispatched;
 - (xiv) applicability of the provisions of all other statutes/ rules framed by the Central and the State Governments;
 - (xv) maintenance of sanitary conditions in the mining area;
 - (xvi) development & conservation of the minerals, and environment & ecology of the area;
 - (xvii) forfeiture of property left after termination/ expiry of the mineral concession;
 - (xviii) delivery of possession of lands and mines on surrender, expiration or premature termination of the mineral concession;
 - (xix) powers to take possession of plant, machinery, premises and mines in the event of war or emergency; and
 - (xx) termination of a mineral concession for non-compliance of terms and conditions of the grant and agreement;
 - (xxi) any other special conditions may be imposed in the interest of scientific mining, mineral conservation and mineral development, as may be found expedient by the Director or an officer authorised by him.
- (27) Boundaries of the area covered by a mining lease/ contract/permit shall run vertically downwards below the surface towards the centre of the earth.

Special conditions for river-bed mining.

57. Following conditions shall be applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:

- (i) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 metres on the up-stream side and 500 metres on the down-stream side;
- (ii) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorised by him;
- (iii) The maximum depth of mining in the river-bed shall not exceed three metres measured from the un-mined bed level at any point in time with proper bench formation;
- (iv) Mining shall be restricted within the central 3/4th width of the river/ rivulet;
- (v) No mining shall be permissible in an area up to a width of 500 meters from the active edges of embankments in case of river Yamuna, 250 metres in case of Tangri, Markanda and Ghaggar and 100 meters on either side of all other rivers/ rivulets;
- (vi) Any other condition(s), as may be required by the Irrigation Department of the State from time to time for river-bed mining in consultation with the Mines & Geology Department, may be made applicable to the mining operations in river-beds.

Powers to issue directions.

58. (1) The Director may, in the interest of systematic development of mineral deposits, conservation of minerals, scientific mining, sustainable development and protection of the environment, issue directions to the owner, agent, mining engineer, geologist or manager of a mine;

(2) Every direction issued under sub-rule (1) shall be complied within such period as may be specified, not being a period of less than one week:

Provided that where there is difficulty in giving effect to any such direction, the owner, agent, mining engineer, geologist or manager of the mine, as the case may be, may apply for modification or rescinding of such direction and the Director may either modify or rescind the direction or confirm the same.

(3) Any person aggrieved by a direction or order under this rule may apply to the State Government or any other authority prescribed under the Act for the purpose.

Consequences of any non-compliance or violation of the terms and conditions of the grant of a mineral concession.

59. (1) In case the mineral concession holder fails to (a) undertake mining in a scientific and systematic manner, or (b) undertakes mining in violation of environmental safeguards, or (c) fails to deposit the due amount of dead rent, royalty, contract money or any other amount due to the Government under these rules, or (d) fails to comply with any of the terms and conditions of grant of the mineral concession agreement or other conditions imposed by any other State/ Central agency at the time of granting permission/ approval for undertaking mining activity, or (e) fails to comply with any other directions issued during the subsistence of the mineral concession, the Director or an officer authorised by him shall have the right to suspend the mining operations or prematurely terminate the lease/ contract along with forfeiture of part or full amount of security after following the prescribed procedure;

(2) As a measure of recovery of any outstanding amount towards mining dues from a defaulting mineral concession holder, the Director or an officer authorized by him shall be competent to enter upon the said premises and detain all or any of the mineral or moveable property therein till the concession holder makes the payment of outstanding amount. If the concession holder fails to make the payment within a period of ten days, such officer may order disposal and sale of the detained material and such property to the extent it covers the recovery of the outstanding dues and all costs and expenses incurred on this account.

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(3) Where a mineral concession is prematurely terminated for breach of any of the conditions subject to which the mineral concession is granted, the Director or an officer authorised by him may also order forfeiture of the quarried material lying in the concession area and on passing of such an order, such mineral shall become the absolute property of the State.

60. Subject to the conditions mentioned under rules 57 & 58, the mineral concession holder shall have the right to use the land in respect of which the mineral concession has been granted for following activities, Rights of the lessee/ contractor.

- (i) working of the mines;
- (ii) sink pits and shafts and construct building and roads;
- (iii) erect plant and machinery;
- (iv) quarry and obtain building and road materials and make bricks for self consumption;
- (v) use water;
- (vi) use land for stacking purpose;
- (vii) install fuel-pumps or stations or diesel or petrol for self-use with the permission of the competent authority;
- (viii) construct magazine for explosives and storage sheds for explosive related substances with permission from the licensing authority;
- (ix) store over-burden/ waste material in areas identified for the purpose; and
- (x) request for diversion of public roads, overhead electric lines passing through the concession area from the concerned authorities at his expense to ensure scientific mining.

61. (1) The Government shall have the right of pre-emption of the minor mineral and all products thereof lying over the area granted on a mineral concession or elsewhere under the control of the mineral concession holder at all times during the term of any mineral concession. Upon issue of an order by the Government in writing to this effect, the mineral concession holder shall deliver all minor mineral or products thereof to the Government at rates worked out on the basis of average billing of mineral for the last one month at the pit head in such quantities and in such manner as may be specified in the order exercising the said right; Special rights of the Government.

(2) The Government may terminate/ cancel the mineral concession in the State of a National Emergency or War without giving any notice for such termination;

(3) The Government may terminate or cancel the mineral concession, by giving three calendar months prior notice in writing, in the event the minor mineral under the concession is required for establishing an industry beneficial to the general public.

Chapter - 9

Payment of rent and compensation to the landowners and determination thereof

62. (1) Where a mineral concession is granted under these rules over any land in respect of which minor mineral rights vest in the State Government, the rights of the landowner shall be subordinate to that of the State Government for extraction of the mineral, access to the quarry/mine, stacking of minerals and other subsidiary purposes. The landowner is entitled to a fair rent and compensation for such use of the land and any damage or injury caused to such land. Mining over land in the ownership of third parties.

(2) A mineral concession holder, who is granted the mineral concession under these rules, is entitled to use the land/ area for extraction of mineral in respect of which the said concession is granted. The mineral concession holder shall be liable to pay (a) the annual

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rent in respect of the land area blocked under the concession but not being operated, and
(b) the rent plus compensation in respect of the area used for actual mining operations.

(3) In case the landowner is allowed to use part of the area granted under the mineral concession for his normal operations for which it was being used prior to the grant of mineral concession, concurrent with the concession grant, no rent shall be payable in respect of such portion of land which is not being used for actual mining operations for such period as it remains available to the landowner for his normal use. In cases where the mineral concession holder blocks the entire concession area as a result of which the landowner is not able to use such land or part thereof for his normal operations, the rent shall be payable in respect of the entire blocked area.

Mutual settlement of rent and compensation for the land used for mining.

Determination of fair market rent, if not mutually settled between the parties.

63. The amount of annual rent and the compensation shall be settled mutually between the landowner and the mineral concession holder.

64. (1) Where no agreement is reached by way of mutual settlement between the landowner and the mineral concession holder regarding the rate of rent, the mineral concession holder shall offer to pay rent equal to the amount of Annuity, as applicable from time to time, as payable under the R & R Policy of the Government in cases of land acquisition.

(2) Where the land owner is not agreeable for a mutual settlement under rule 63 and is also not satisfied with the rent offered to be paid under sub-rule (1) above, the landowner or the concession holder may apply to the officer-in-charge of the concerned district to make a reference to the District Collector for determination of the fair rent payable in respect of such land.

(3) Where either of the parties prefer a reference to the District Collector under sub-rule (2) above, the officer-in-charge of the concerned district shall forward the reference to the District Collector for determination of the fair market rent in respect of such land. The mining officer-in-charge of the district shall also require the mineral concession holder to deposit the rent for one year as prescribed under sub-rule (1) above as a tentative compensation with the Collector. Upon so doing, the mineral concession holder shall be entitled to commence mining operations over the said land area.

(4) Upon a reference from the mining officer-in-charge of the district concerned, the District Collector may call upon the parties to furnish the details of their claims and counter claims, inter alia, containing information on the parameters prescribed under sub-rule (5) of this rule and afford an opportunity of hearing to the parties.

(5) (i) Pursuant to the hearing granted to the parties to the reference, the District Collector shall determine the fair market rent of the land keeping in view the following:

- (i) nature/character of the land i.e. arable (single crop or multiple crop) or barani or banjar;
- (ii) use to which such land was being put immediately before the grant of mineral concession;
- (iii) annual net income that the landowner was able to derive/earn from such land use;
- (iv) normal increase in the income level that would have taken place in such net income during the intervening period;
- (v) amount so worked out shall be added an amount equal to thirty percent in lieu of compulsory use of the land;

(ii) While determining the fair market rent, the collector shall also decide the rate at which such rent would be increased on year-to-year basis during the currency of the mineral concession.

(6) Notwithstanding the parameters prescribed for determining the fair market rent under sub-rule (5) above, Collector shall not determine the rent at a rate lesser than the amount of annuity payable under the R&R Policy.

(7) The District Collector shall order parties and the mineral concession holder to pay such rent to the landowner from time to time, as determined by him.

(8) Any appeal against the order of the District Collector shall lie with the Government.

65. (1) In addition to the rent settled between the parties under rule 63 or determined and payable under rule 64, the landowner would also be entitled to payment of a fair and reasonable compensation for any damage caused to such land in respect of the area under actual mining operations. Determination of Compensation.

(2) In cases where the amount of compensation is not mutually settled between the parties under rule 63, the tentative amount of compensation shall be equal to 10% of the annual contract money, dead rent/ royalty actually paid by the mineral concession holder to the Government, less the amount of rent settled or determined.

(3) Where the landowner or the mineral concession holder is not agreeable to accept the amount of compensation prescribed under sub-rule (2) above, either of them may seek a reference through mining officer-in-charge to the District Collector for determination of fair and reasonable compensation with reference to the damage or injury caused to such land. Pending a decision by the District Collector on such reference by either of the parties, the mineral concession holder shall deposit the tentative compensation amount for one year with the District Collector in accordance with sub-rule (2) above, where after the concession holder shall be entitled to operate the area.

(4) Upon a reference from the officer-in-charge, of the district concerned, the District Collector shall proceed to determine the fair compensation amount on account of any damage likely to be caused to such land on account of the mining operations. The Collector shall invite claims and counter claims and afford an opportunity of hearing to the parties before determining the compensation amount.

(5) (i) The Collector shall determine the fair compensation for the damage or injury caused to such land keeping in view the following:

- (i) nature or character of the land *i.e.* arable (single crop or multiple crop) or barani or banjar;
- (ii) economic activity for which such land was being used immediately before the grant of mineral concession;
- (iii) nature and extent of damage caused and as to whether such land is fully or partially reclaimable after closure of the mining operations or the damage is irreversible;
- (iv) economic activity for which such land can be used after mine closure, with or without any investment, and the kind of returns it is capable of yielding after such restoration.
- (v) extent of efforts and expenditure proposed to be made by the mineral concession holder for restoration or reclamation or rehabilitation of the land as per the mine closure plan for its eventual use by the landowner;

(ii) While determining the compensation amount, the Collector shall keep in view the total rent and the estimated compensation amount payable to the landowner throughout the concession period. In case the sum total of the rent and the compensation amount assessed is more than the prevailing market value of land, the mineral concession holder may be given an option to buy the land at such rates subject to the landowner agreeing to the same. Alternatively, the Collector may determine the compensation amount keeping in view that the landowner would continue to retain the ownership of land after the closure of mining operations.

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(iii) In case the mineral concession holder and the landowner(s) are able to settle the compensation mutually in respect of a portion of the land required for actual mining operations, compensation for such portion of the land shall not be a subject for settlement. However, the amount of compensation already settled in respect of part of the operating area shall be kept in view while settling the compensation for the disputed area.

(6) Notwithstanding the determination of compensation on the considerations stated under sub-rule (5) above, the annual rent and the compensation amount put together shall not be less than 10% of the amount of contract money/ dead rent/ royalty actually paid by the mineral concession holder to the government with reference to such portion of land in accordance with sub-rule (2) above.

(7) The compensation amount determined by the District Collector shall be final and binding on the parties and the mineral concession holder shall be liable to pay such compensation amount to the landowner annually during the currency of the mineral concession.

(8) An appeal against the order of the Collector shall lie with the Government.

Part-III

Scientific & Systematic Mining and Environmental Safeguards

Chapter - 10

Mining operations to be undertaken as per the Mining Plan

Mining Plan.

66. Any mining operations under a mineral concession granted under these rules shall be undertaken by the mineral concession holder in accordance with a duly approved 'Mining Plan':

Provided that the State Government may exempt certain specified nature of mining activities from the requirements of preparation of a mining plan.

67. (1) No person shall be registered as a 'Recognised Qualified Person' for the purposes of rule 68 (1) by the Director, unless he possesses:

- (i) a degree in mining engineering or a post-graduate degree in Geology granted by a university established or incorporated by or under an Act of Parliament or any institution recognised by the University Grants Commission established under section 4 of the University Grants Commission Act, 1956 (3 of 1956) or any qualification equivalent thereto; and

- (ii) professional experience of five years of working in a supervisory capacity in the field of mining or mineral administration after obtaining a degree or qualification required under clause (1) (i) above.

(2) Any person possessing the qualifications and experience as prescribed under sub-rule (1) above, may apply to the Director, or an officer authorised by him, for registration as a RQP along with a fee of Rs. 1,000/- (Rs. one thousand only). The Director may, after making such enquiry as deemed appropriate, grant or refuse to grant recognition and where recognition is refused, the Director shall record the reasons therefor in writing and communicate the same to the applicant.

(3) The applicant recognised under sub-rule (2) above shall be so registered for a period of ten years and his registration may be further renewed on application and deposit of the fee as applicable at such time for a further period not exceeding ten years at any one time.

(4) The registration of a person as 'Recognised Qualified Person' may be revoked at any time in the case of any misconduct on the part of such person after giving him a notice

Registration of a "Recognised Qualified Person" (RQP).

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and opportunity of hearing. Similarly, the Director may refuse to renew recognition for reasons to be recorded in writing after giving him an opportunity of hearing.

68. (1) A mining plan shall be prepared by a Recognised Qualified Person (RQP), recognised in this behalf by the Director or an officer authorised by him, or by a person recognised by the Central Government or an officer authorized by the Central Government in this behalf under the provisions of rule 22 B of the Mineral Concession Rules, 1960.

Preparation of a Mining Plan by a Recognised Qualified Person.

(2) The Director shall specify all such persons who are so recognised by him under sub-rule (1) above and keep such a list of persons published and updated on the website of the department.

69. The Director may authorise any of his officers to approve or modify the Mining plan/ Scheme of mining for mining of Minor Mineral in the State subject to such officer fulfilling the following qualifications:

Officer authorised for approval/ modification of the Mining Plan/ Scheme of mining.

- (i) a degree in mining engineering or post-graduate degree in geology from a university established or incorporated by or under a Central Act, a Provincial Act or a State Act, including any institution recognized by the University Grant Commission established under section 4 of the University Grants Commission Act, 1956 (3 of 1956), or any equivalent qualification granted by any university or institution outside in India; and
- (ii) possesses professional experience of 8 years in case of a Mining Engineer in the field of mining and 12 years in case of a Geologist in the field of mining/ geological survey, after obtaining the basic academic qualification.

70. (1) Every mineral concession holder shall prepare a Mining Plan along with the Mine Closure Plan (Progressive & Final) and shall not commence mining operations in any area except in accordance with such Mining Plan duly approved by an officer authorized by the Director in this behalf. The plan shall also contain the conceptual plan of the mining area and take into consideration the following aspects:

Requirements of a Mining Plan.

- (i) Level of Production;
- (ii) Level of Mechanisation;
- (iii) Type of Machinery used;
- (iv) Quantity of diesel/ energy fuel consumption;
- (v) Number of trees uprooted due to proposed mining operations.

(2) Where the mining operations have already been undertaken under an existing mineral concession before the commencement of these rules, the holder of such mineral concession shall also submit a Mining Plan along with Mine Closure Plan within a period of ninety days from the commencement of these rules for approval by the authorized officer.

(3) Every mining plan or scheme of mining submitted for approval under these rules shall be accompanied with a non-refundable fee of Rs. 5,000 for every square kilometre or part thereof in respect of the mining area covered under the mining plan.

(4) Every mining plan shall contain all plans, sections serially numbered or suitably indexed. The tracings or copies of such plans and sections duly certified for its correctness by the owner, agent, mining engineer or manager or geologist, by the mining engineer/ geologist appointed by the concession holder, shall be kept at the site office of the minor mineral mine/ concession area.

(5) A mining plan shall incorporate the following as a minimum:

- (i) the plan of the area under concession delineated on a map with boundaries duly marked along with the positions of boundary pillars with GPS readings;
- (ii) the plan of the area under concession showing the nature and extent of the mineral body/ spot or spots where the mining operations are proposed to be undertaken;

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- (iii) the plan of the area showing nature of water courses, limits of reserves and other forest areas and density of trees, if any, assessment of impact of mining activity on forest, land surface and environment including air and water pollution *i.e.* the environment management plan;
 - (iv) details of the geology and lithology of the area including the estimated mineral reserves of the area;
 - (v) extent of manual mining or mining with the use of machinery and mechanical devices;
 - (vi) tentative scheme of mining and annual programme and plan for excavation/production from year-to-year for a period of five years as part of the Mining Plan;
 - (vii) proposed method of mining/development of mines, use of explosives and blasting operations, if any, stacking and disposal of minerals, mine-drainage pattern, handling of the overburden, location of electronic weigh bridges, and mineral processing, if any;
 - (viii) progressive and final mine closure plan;
 - (ix) details of scheme of restoration/ rehabilitation of the area through afforestation, land reclamation, use of pollution control devices and such other measures as may be directed by the State Government from time to time.
- (6) In addition to the requirements stipulated under sub-rule (4) above, every mining plan shall delineate the approach in respect of environmental safeguards and restoration and rehabilitation measures of the area with regard to the following, among others:
- (i) precautions for the protection of environment and control of pollution while undertaking mining operations in the area granted on contract lease/ contract;
 - (ii) control of air pollution due to dust, exhaust emissions or fumes during mining or processing operations for minor mineral and related activities and containing the same within permissible limits specified under any environmental laws for the time being in force;
 - (iii) precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from minor mineral quarry, workshop or processing plant within the permissible limits. No such toxic effluent shall be discharged in any water body or in the sub-soil through a bore-hole;
 - (iv) abatement of and control over the noise arising out of mining and processing operations for minor minerals so as to keep the same within the permissible limits;
 - (v) prevention and containment of any damage to the flora of the area held under concession and the nearby area, scheme of undertaking plantation to compensate for any unavoidable damage and maintenance of the same during the subsistence of the concession period;
 - (vi) removal and stacking of any top soil or over-burden or waste rock and non-saleable minor mineral excavated/ generated during the mining operations and utilisation of the same for restoration and rehabilitation of the area;
 - (vii) plan for phased restoration, reclamation and rehabilitation of land affected by mining operations.
- (7) The mining plan, once approved, shall be valid for the mineral concession period, unless revised and modified and got approved during the concession period.
- (8) The owner, agent, mining engineer or manager of every mine shall review the mining plan after every five years and shall submit scheme of mining for the next five years of the concession period, as the case may be, to the authorized officer for his approval.

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71. (1) Where any modification of the approved mining plan is required during the subsistence of the mineral concession, the concession holder shall get any such modification approved from the officer authorized in this behalf;
- (2) The authorised officer may, wherever needed, require the mineral concession holder to make such modifications in the mining plan referred to above or impose such conditions, as he may consider necessary by an order in writing if such modification or imposition of condition are considered necessary:
- in the light of the experience of operation of mines;
 - in view of the change in the technological development; and
 - in the light of any change in legal provisions or orders of any Court.
- (3) A mineral concession holder, desirous of seeking modifications in the approved mining plan as are considered expedient in the interest of safe and scientific mining, conservation of minerals, or for the protection of environment, shall apply to the authorized officer in this behalf, setting forth the intended modifications and also explaining the reasons for the same;
- (4) The officer authorised in this behalf shall approve the mining plan or such modified mining plan or scheme of mining with or without any modification, as deemed appropriate, within a period of forty-five days from the date of receipt or submission of such application for approval of mining plan or modified mining plan or scheme of mining, as the case may be.
- (5) Where no decision is conveyed within the aforesaid period of forty-five days, the mining plan or modified mining plan or scheme of mining, as the case may be, shall be deemed to have been provisionally approved, till such time a final decision in the matter is communicated;
- (6) The mineral concession holder shall furnish financial assurance amounting to Rs. 15,000/- per hectare of the area granted under the mineral concession and put to use for mining and allied activities subject to a minimum of one lakh rupees in the form and manner as defined.

Modification in the mining Plan or Scheme and other conditions.

Chapter - 11

Regulation and control of mining operations

72. (1) The mining operations shall be undertaken in a scientific and systematic manner *i.e.* mining operations consistent with the approved Mining Plan/ scheme of mining, clearances/ permissions granted by the competent authority.
- (2) Any un-scientific operation or contravention of the terms of grant or permission (excepting the conditions relating to payment of Government dues) to operate by the mineral concession holder shall amount to violation or breach of the grant.
73. (1) A mineral concession holder shall be held to be in 'default' of compliance of the conditions of grant of mineral concession in cases where the non-compliance is rectifiable *suo motu* or upon a notice within the period indicated in such notice. Some of the instances of major violations on the part of the mineral concession holder may be in the following areas:
- Undertaking mining operations in an unsafe and unscientific manner *i.e.* without bench formation, non-erection or maintenance of boundary pillars, lack of labour safety measures, and the regulations pertaining to the use of explosives;
 - Non-installation of the electronic weigh bridges or, the weigh bridges, if installed, are found to be not calibrated properly to ensure correct weightment;
 - Non-adherence to the rules with regard to the limits prescribed for stocking of minerals and failure to furnish the prescribed returns in this behalf;
 - Dispatch of mineral from the concession area without a valid mineral transit pass and through a vehicle not possessing a valid mineral transport permit;

Mining to be undertaken in a scientific and systematic manner.

Non-compliance with or violation of the terms and conditions of the mineral concessions.

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- (v) Non-submission of the prescribed reports and returns as per the time frame prescribed;

(2) Wherever non-compliance of terms and conditions of the mineral concession or violation thereof is observed, it shall cause a notice to be served upon the mineral concession holder to rectify the default and take corrective measures within such period as may be specified in such notice.

Breach of terms and conditions and the consequences.

74. (1) Any failure on the part of the mineral concession holder to rectify any default or take corrective measures under rule 73 above within the period specified, or such violation being irreversible and non-rectifiable, or recurrence of defaults takes place, the same shall amount to a 'breach' of the terms and conditions of grant of the mineral concession;

(2) Wherever a mineral concession holder is observed to be in 'breach' of the conditions of grant, the Director shall be competent to take any or all of the following actions:

- (i) suspension of the mining operations and dispatch of mineral from the concession area. He would be holding the inventory of stocks, duly assessed at the time of suspension of operation, till such time the suspension order is revoked. The period of suspension may continue up to a period of three months or till such time the breach condition is rectified, whichever is earlier;
- (ii) temporary seizure of the stocks of the mineral excavated in raw or processed form till such time the stocks are reconciled with the records and established to have been accepted from legal sources;
- (iii) termination of the concession with forfeiture of the security in whole or in part and also forfeiture of the mineral lying in the area and its disposal by the competent authority; and
- (iv) de-barring the individuals/ firms/ companies for grant of a fresh mineral concession in the state for a period of up to 5 years.

Procedure for dealing with 'Breach' conditions and the penalties.

75. (1) A breach of any of the conditions of grant of a mineral concession or violation of any of the conditions relating to permission or clearance to undertake mining by any authority shall be dealt as under:-

- (i) the Director shall, upon inspection by himself or any officer of the department or on reporting of any violation amounting to breach by any other competent authority, issue a notice to the mineral concession holder to show cause within the period specified therein as to why the mineral concession be not prematurely terminated along with forfeiture of the amount of security, in full or part thereof, and forfeiture of the mineral already excavated while undertaking said operations;
- (ii) on receipt and examination of the reply of the mineral concession holder, the Director may, on his satisfaction that the breach was either not entirely due to fault on the part of the concession holder or was beyond his control or the same had actually not been committed, settle the notice with such caution as deemed appropriate with or without any further directions;
- (iii) where the mineral concession holder admits to the breach having been committed on his part and promises to remedy the breach conditions in his reply and requests for grant of time, and the Director is satisfied with such promise, he may grant time as deemed proper for implementation of the remedial measures with or without a surety;
- (iv) in case the Director *prima facie* forms an opinion on examination of the reply of the mineral concession holder that the breach is of a recurring or continuing nature, he may order suspension of the mining operations with immediate effect along with a ban on dispatch of the mineral from the site or any other related activity in the mine;

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- (v) In case the Director is not satisfied with the reply submitted by the mineral concession holder, the Director may terminate the mineral concession with or without forfeiture of the security amount in whole or part thereof along with forfeiture of the mineral already excavated while undertaking said operations. However, no such order shall be passed without affording an opportunity of show cause and representation to the mineral concession holder.
- (2) Wherever an order is passed under clause (v) of sub-rule (1) above against a mineral concession holder, he or the partnership firm in which he may be a partner, or the company in which he may be a Director, may be de-barred for the grant of a fresh mineral concession for a period of five years from the date of passing such order.

Chapter - 12

Mines and Mineral Development, Restoration and Rehabilitation Fund

76. A fund known as the 'Mines & Mineral Development, Restoration & Rehabilitation Fund' shall be established under 'Public Account' in the State of Haryana under the administrative control of the Department to which rehabilitation charges payable under clause (i) of sub rule (1A) of section 15 of the Act shall be credited in order to meet the following objectives:

Establishment
of the Mines
and Mineral
Development,
Restoration
and
Rehabilitation
Fund.

- (i) funding of the restoration or reclamation or rehabilitation works in the sites affected by mining operations;
 - (ii) provision of common facilities for the benefit of community in and around areas where mining activities are undertaken;
 - (iii) development of infrastructure facilities for orderly growth of the mining operations and allied activities e.g. roads, stone crusher estates, water supply etc.;
 - (iv) funding of the studies commissioned or activities related to the mining sector e.g. survey, exploration and prospecting of minerals, procurement of equipment and machinery required to support such activities;
 - (v) education, awareness and training of the mineral concession holders and the staff of the Department through field visits and exposure to the best mining practices;
 - (vi) funding of expenditure incurred on implementation of any scheme of incentives that the State Government may frame for recognition and awards for scientific mining undertaken with highest regard to mineral conservation, rehabilitation measures along with environmental safeguards and other measures;
 - (vii) Any other objects which the Government may consider expedient to support in the overall interest of the mining sector.
77. (1) An amount equal to ten percent of the dead rent or royalty or contract money paid to the state shall be charged from the mineral concession holder in the nature of 'other charges' for restoration and rehabilitation works and credited to the Fund in addition to the amount payable to the Government on account of such dead rent or royalty or contract money;
- (2) The said contribution shall be remitted by the mineral concession holder in instalments along with the instalments of dead rent or royalty or contract money, as the case may be. Such amount shall be reconciled at the close of the financial year and any differential of the amount due shall be adjusted or paid on reconciliation;
- (3) The Government shall also set apart and contribute five percent of the amount received by it on account of the dead rent or royalty or contract money in a financial year to the Fund in the manner decided in consultation with the Finance Department of the State;

Contributions
to the Fund.

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(4) The Department shall maintain a complete account of receipts to the Fund and the expenditure there from and shall invest the progressive accumulated corpus in a manner so as to earn secure returns therefrom.

Expenditure out of the Fund.

78. The amount available in the Fund shall be utilised strictly for fulfillment of the objectives for which the Fund is being set up and on the terms and conditions as may be stipulated by the Committee constituted under rule 80.

Restoration and Rehabilitation works to remain the first charge on the Fund.

79. (1) The expenditure on restoration and rehabilitation of the mining sites shall remain the first charge on the fund;

(2) Every mineral concession holder, before undertaking the restoration and rehabilitation works as part of his progressive mine closure plan, shall get his estimates of expenditure on such works duly approved from the Director or an officer authorised by him and submit the utilisation certificate duly certified by a registered Chartered Accountant. The mineral concession holder shall be entitled to get the expended amount re-imbursed out of the Fund to the extent of actual expenditure subject to such re-imbursement being limited to the amount contributed by him. Any expenditure incurred over and above this limit shall have to be borne by the mineral concession holder from his own account.

Explanatory Note : Notwithstanding the expenditure incurred by a mineral concession holder on the measures taken for the progressive mine closure plan, the occasion for undertaking the complete restoration and rehabilitation works in respect of any mining area arises only when a mine reaches the closure stage or so declared by the department. It is likely that the mining operations would have been undertaken by multiple concession holders before reaching the stage of closure of a mine. As such, it becomes imperative that the comprehensive measures for restoration and rehabilitation of a mining site are taken up only upon closure of such mine. The responsibility for execution of such plan shall rest with the mineral concession holder operating such area at the time of its closure. Since the contribution to the fund is also made by each of the lessees/ contractors who have operated the area during the intervening period, the financial burden of restoration and rehabilitation measures shall not be borne by the last contractor/ lessee alone.

(3) A mineral concession holder operating the mine at the time of its final closure shall be responsible for execution of the restoration and rehabilitation works as per the final mine closure plan. He shall prepare and submit the estimates for implementation of the final restoration and rehabilitation plan to the Director, for approval of the estimates;

(4) The Director, shall approve such estimates, with or without any modifications, and re-imburse the expenditure actually incurred on the site by the implementation agency in a phased manner out of the Fund. The amount so re-imbursed shall not exceed the total amount received from the mineral concession holders in respect of that site less the expenditure already incurred earlier.

(5) The Director may require the mineral concession holder to engage an independent agency for implementation of the restoration and rehabilitation works and evolve a system of monitoring the deliverables through an independent agency.

Sanction of expenditure from the Fund.

80. (1) Any or all proposals for expenditure from out of the Fund shall be approved by a committee of officers headed by the Principal Secretary of the department and consisting of representatives from the departments of mines and geology, finance, environment, forests, health, education, Panchayat & Development.

(2) The mode and method of collection, remittance, and utilisation of these 'other charges' shall be notified separately by the department.

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Part IV

Stocking and Transportation of Minerals

Chapter - 13

Stocking and trading of minerals

81. (1) No person, other than a mineral concession holder or a stone crushing unit operator, shall stock, sell or offer for sale any minor mineral or mineral products, in raw or processed form, for commercial purposes or trade in the State without holding a license. However, retail sale of construction material from a premises of up to 200 square meters area, situated within the Municipal limits of towns or the Lal Dora of a village, shall be exempt from the requirements of obtaining a mineral dealer license; Prohibition and restrictions on stocking and trading of minerals.
- (2) The mineral concession holder shall not stock, sell or offer for sale any mineral or mineral products, in raw or processed form, for commercial purposes for trade in the State outside the concession area without holding a license;
- (3) The mineral concession holder shall not, at any given point of time, stock mineral more than two times the average monthly production of the mineral(s) within the area granted on mineral concession. The average monthly production shall be determined on the basis of average of the production figures submitted or reported by such person for a period of three previous months or as given by him in his mining plan, whichever is lower. Further, the mineral shall be stacked only at the sites(s) specified in the approved mining plan;
- (4) The licensee of a stone crusher unit, granted under the Haryana Regulation and Control of Stone Crusher Act, 1991 and the rules framed thereunder, engaged in the business of crushing of stone aggregate (road metal and masonry stone) is exempted from obtaining a license for selling the crushed stone aggregate processed from the premises of such stone crusher unit. However, such licensee shall not stock, within the said premises at any given point of time, the raw mineral and processed aggregate put together which is equal to more than thirty days installed crushing capacity of the unit;
- (5) No person, who has installed a sand washing plant or a screening plant, shall stock any mineral for sale or trading at any given point of time without obtaining a license.

Chapter - 14

Grant and Renewal of Licence

82. (1) No license shall be granted within a distance of;
- (i) one kilometre from the site of source of such mineral for which licence is sought; Eligibility conditions for grant of a licence.
 - (ii) fifty metres of the outer edge of the berm of any National Highway or a State Highway or a Major District Road; and
 - (iii) ten metres from the outer edge of the berm of all other roads in the State.
- (2) For establishing the stock-yard, minimum one acre of land preferably situated outside the municipal limits of any town situated at a reasonable distance from any urbanised area is required.
83. No person, partnership firm or a company shall be granted license for more than two stockyards/throughout the State at any given point of time. However, the Government may relax this condition based on requirements from time to time. Limit on the number of licences.
- Explanation:** A person holding a license either in his individual capacity or as a partner in a partnership firm or as a director in a company shall be construed to be a licensee for the purpose of the limit prescribed herein.
84. (1) An application for the grant or renewal of a licence for storage and sale of mineral(s) in any form, outside a mineral concession area and a stone crushing unit premises, shall be made to the Director through the officer-in-charge of the district concerned in Form - MD-1. Application for grant or renewal of a Licence.

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Provided that the Licensing Authority shall not refuse to grant or renew a licence for the whole or part of the area applied for without giving an opportunity of representation to the applicant. He shall record the reasons for such refusal and communicate the same to the applicant.

(5) Upon issue of the Lol for grant or renewal of a license, the applicant would be called upon to deposit the license fee prescribed under these rules within a period of thirty days. The officer authorised in this behalf would provide a treasury voucher, duly filled-in, to the applicant for this purpose. On deposit of the prescribed fees, the Licensing Authority shall issue or renew the said license in Form -MD-4;

(6) Non-submission of the requisite details in the application or non-compliance with the directions to make good the deficiencies within the prescribed time would be good enough a reason for the competent authority to treat the application as non-responsive and rejection of the same;

(7) The Licensing Authority may, at its own discretion, refuse to grant or renew a licence to such person(s), who is/ are convicted of any offence under the Act or the rules made thereunder;

(8) The license, wherever granted or renewed, shall contain all details specifying the maximum limit on the quantity of mineral which can be stacked or stored at any given point of time considering the area of stockyard and the market for the mineral. The stockyard has to be bounded by a boundary wall or a temporary structure of no less than six feet height.

86. A license granted under these rules shall be valid for a period of up to five years and shall lapse on completion of the said period unless further renewed on an application submitted by the licensee or applicant.

87. (1) The fee for grant or renewal of a mineral dealer license shall be as under:

| Sr. No. | Period | Amount | Period of Mineral Dealer Licence. | Fees for Mineral Dealer Licence. |
|---------|--|---------------|-----------------------------------|----------------------------------|
| (i) | for a period of up to 2 years: | Rs. 1.00 lakh | | |
| (ii) | for a period exceeding two years but up to five years: | Rs. 2.00 lakh | | |

(2) The fee shall be deposited by the applicant in the treasury under the appropriate head.

88. The office of Director shall maintain a district-wise register containing the details of all licenses granted or renewed in the State in Form-MD-5. Similarly, the officer-in-charge of the district concerned shall maintain an identical register containing the details of all licenses granted or renewed within the district concerned.

89. Every dealer shall display the particulars of the licence granted to him at a prominent place at the stockyard or office attached with it in the form and manner, as directed by the licensing authority.

90. A licensee shall maintain,

- complete record, updated on a real-time basis, of all purchases and sales effected by him of each mineral containing the particulars of the source and quantity of mineral purchased or procured, and of the person to whom sold in Form- MD-6;
- a stock register in Form -MD-7, and
- such other records, if any, as the licensing authority or the officer authorised by him may specify.

These records shall be open to inspection by the licensing authority or the officer authorised by him in this behalf as and when required.

Returns to be filed with the Department.

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91. The mineral dealer shall file a return of stock in Form—MD-8 by the 10th day of the following month to the officer-in-charge of the district concerned and the Director in the said form giving details and record of all the total purchases, and sale of the mineral(s) and processed mineral(s) effected by him during the previous month.

Checking of unauthorised dealings in mineral.

92. Every person, who possesses any mineral in any form as stock-in-trade or sold any mineral, shall, if so required, produce sufficient proof to the Director or to any other officer authorised by him in this behalf, to the effect that the mineral had been purchased from a legal source or authorised producer. In case the dealer fails to produce sufficient proof to the satisfaction of the Director or the officer authorised by him, the Director, or such authorised officer may take action under these rules.

Inspection and verification of stocks.

93. The Director or the officer(s) authorised by him in this behalf shall have the right to enter upon any premises, with or without any notice, where minerals are mined and stocked or processed and stocked and to inspect, check and verify the stocks and records :

Provided that wherever any such authorised officer carries out any such inspection, he shall make an entry of his visit or inspection in the register maintained by the mineral concession holder or the stone crusher licensee or the dealer, as the case may be, and submit a report to that effect to the Director within a period of seven days. The Director shall cause a copy of such inspection report to be sent to the concerned concession holder or stone crusher licensee or the dealer, as the case may be.

Checking of accounts.

94. Every dealer granted a license under these rules shall extend full co-operation to the Director or an officer authorised by him or the Government in this behalf for checking of accounts and verification of the stock of minerals in raw or processed form, as the case may be, and shall furnish fully and correctly any or all information in his possession, as may be required for the purpose of the checking under the provisions of the Act and rules framed there under.

Non-compliance or violation of the terms and conditions of the license.

95. A mineral dealer shall be held to be committing a default or breach of the conditions of license in the following events,

(1) Default

- (i) failure to display the details of license on a sign board as stipulated under rule 89;
- (ii) failure to file the monthly return of stocks as prescribed under rule 90;
- (iii) failure to maintain the up-to-date registers prescribed under rule 90;

(2) Breach

- (i) accepting minerals, in raw or processed form, from unauthorised and unexplained sources;
- (ii) storing and stacking minerals that do not tally with the entries in opening and closing balance stock register;
- (iii) permitting the sale of mineral, in raw or processed form, without issuing a valid mineral transit pass;
- (iv) loading of mineral in a carrier without issue of a mineral transport permit;
- (v) operating the Stock-yard without a valid license;
- (vi) repeatedly found committing the defaults.

Consequences of conditions of default and breach.

96. **(1) Default**

- (i) Where a licensee is found to be committing a default, he shall be directed to remedy or rectify such default within a period of fifteen days in the first instance;
- (ii) in case of a second default, he shall be suitably directed to rectify the default and shall also be liable to a fine, which may extend up to Rs. 10,000/-;

- (iii) A third time default or the continuation of the first or second default, in spite of opportunities given to rectify the same, would amount to a 'breach' and dealt with accordingly.

(2) Breach

Where a licensee is observed to be in breach of the conditions of license, the licensing authority may take any or all of the following actions:

- (i) suspension of the license with stoppage of receipt or purchase or sale of any mineral in raw or processed form in or from the stockyard. The dealer shall be holding the inventory of stocks, duly assessed at the time of suspension of license, till such time the suspension order is revoked. The period of suspension may continue up to a period of three months or till such time the breach condition is rectified, whichever is earlier;
- (ii) temporary seizure of the stocks till such time the stocks are reconciled with the records and established to have been accepted from legal sources;
- (iii) forfeiture of the stocks and their disposal by the competent authority and termination of the dealer license;
- (iv) cancellation of license with provision for a ban for 5 years to grant any fresh license to the individual/ firm/ company.

97. (1) An officer authorised by the Licensing Authority shall be competent to take action in matters amounting to 'default' conditions.

(2) Where the officer-in-charge of the district concerned is of the view that a licensee has committed 'breach' of the license conditions, he shall immediately report the matter to the Director alongwith such supporting material, as may be required.

(3) The Director, either on his own motion or on the report of a subordinate officer or on the complaint of any public person, shall be competent to take action in the breach cases. In cases where the Director is satisfied that immediate interim action is required to stop any eventuality of the continuity of any breach condition, he may pass such interim orders as considered appropriate. A show cause notice would be issued to the licensee in order to enable him to present his defence and an opportunity of personal hearing granted, if so requested, before passing a final order.

(4) Whenever any person is found storing any mineral or its products in contravention of the provisions of these rules, the authority under these rules may seize the mineral or its products together with any carrier used in committing such offence and shall be liable for punishment under rule 104 of these rules.

(5) Any authority seizing illegally extracted, transported or stored mineral or its products, tools, equipments and carrier under these rules shall give a receipt of the same to the person from whose possession such things are so seized and shall have the authority to prefer complaints in courts having jurisdiction to try such offence.

(6) All properties seized under these rules shall be liable to be confiscated by an order of the court trying the offence, if the amount of fine and other sum imposed are not paid within a period of one month from the date of order.

Chapter - 15

Transportation of Minerals

98. (1) No person shall transport or cause to be transported any mineral, in whatever form, from one place to another by any carrier without having a valid mineral transit pass.

(2) The mineral concession holder or a stone crusher licensee or a mineral dealer licensee shall apply for and shall be issued the booklets containing such duly numbered mineral transit passes by the mining officer-in-charge of the district concerned. The mineral

Procedure for
 Dealing with
 Default and
 Breach
 conditions
 and the
 competent
 authority.

Requirement
 of a Mineral
 Transit Pass.

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concession holder or the stone crusher operator or the mineral dealer, as the case may be, shall maintain a register of all receipts and despatches along with the particulars of the mineral transit passes issued by him and furnish such details in the monthly production and despatch reports and shall maintain a complete account of the booklets of mineral transit passes utilised by him.

(3) A mineral concession holder or a stone crusher licensee or a licensee shall give the mineral transit pass issued to him to every purchaser of the mineral for lawful dispatch and disposal of the mineral, in whatever form, following a proper serialum, from the concession area/ stone crushing unit premises/ dealer's premises.

(4) The Officer-in-charge of the district concerned shall not issue any further booklets to the mineral concession holder or the stone crusher operator or the mineral dealer, as the case may be, till such time the concession holder submits a complete account of the booklets of passes issued to him on the previous occasion and used by him, save keeping a margin of no more than such number of passes as may be required for a period of seven days for the intervening period.

(5) All relevant details such as the source of despatch, the registration number of the carrier, the weight (in MT) or quantity (in cubic feet) of mineral dispatched from the source, the name of the transporter and the destination of consignment shall necessarily be filled-up in a legible manner in the mineral transit pass, which shall be liable to be presented on demand by an authorised officer.

(6) Any transport carrier found to be carrying or transporting mineral, in whatever form, without a valid mineral transit pass shall be construed to be carrying/ transporting the mineral illegally obtained and shall be subject to such consequences as specified under these rules.

(7) Any transport carrier carrying or transporting mineral, in whatever form, from another State into the State shall travel only through the designated metalled roads and shall be required to carry and produce a valid mineral transit pass issued by the competent authority at the place of origin, failing which, it shall be construed to be carrying or transporting the mineral illegally obtained and shall be subject to such punitive action as prescribed under these rules.

(8) The process of issue of mineral transit passes in physical form may be replaced by electronically generated forms on implementation of e-Governance application in this behalf.

99. (1) Any mode of carrier transport, mechanically driven or otherwise, and used for transportation of any mineral, in whatever form, shall be required to be registered with the Director or such officer as authorised by him for the said purpose and for such period as required for any part or parts of the State.

(2) A carrier used for transportation of any mineral, in raw or processed form, shall be registered for the purposes of these rules by an officer authorised by the Director for periods of seven days or one year on payment of fee as prescribed in the Fourth Schedule.

(3) No mineral concession holder or a licensee of a stone crushing unit or a licensee shall permit loading of any mineral, in whatever form, from its concession area or licensed premises in a carrier of whatever description, which is not registered as such in accordance with these rules or without issuing a mineral transport permit under sub-rule (5) of this rule.

(4) The officer authorised for the purpose shall issue the mineral transport permit in the form of a sticker to be pasted on the front wind-screen of the vehicle so registered which shall be displayed by the owner of the vehicle at all times during its validity.

(5) Wherever any carrier is not deployed for transportation of mineral on a regular basis and is used only occasionally for transportation of any mineral, in raw or processed form, it may be issued a temporary transport permit by the concerned mineral concession holder or licensee of a stone crushing unit or the licensee from whose area or premises the

Registration of a carrier used for transportation of mineral in any form and the requirement of a mineral transport permit.

mineral is dispatched for a one time. The Department will issue booklets of such permits to such mineral concession holder or the licensee of a stone crushing unit or the licensee in the same manner, as in the case of a mineral transit pass.

(6) Carriers deployed for transportation of mineral(s) from any other State into or through the State shall also obtain such Mineral Transport Permits for such periods as required from the authorised officer of the Mines & Geology Department in case of a carrier/ vehicle used for such purpose.

(7) Carriers which are not deployed for carriage or transport of minerals on a regular basis and which are occasionally used for transportation of mineral(s) from any other State into or through the State may obtain such mineral transport permits from the nearest check-post established by the Department in the State.

(8) A mineral concession holder/ stone crusher operator/ mineral dealer shall maintain and furnish a complete account of the mineral transport permits issued to him by the Department and by him to the carriers on a monthly basis, alongwith the remittance of fee collected by him on this account.

(9) The Government may cancel the registration of any carrier if it is found to be indulging in violation of these rules on three occasions and debar its registration as such for future.

(10) The system of issue of mineral transport permits in physical form may be replaced by electronically generated permits on implementation of e-Governance application in this behalf.

100. (1) The owner of any carrier, holding a valid registration certificate from the Transport Department, and intending to use such carrier for transportation of mineral, in whatever form, shall submit his application in form TP-1 to the officer authorised by the Director alongwith the fee prescribed under the Fourth Schedule.

Procedure for submission of application and grant of a mineral transport permit.

(2) After checking the particulars of the applicant and verifying the validity of documents issued by the Transport Department, the authorised officer shall issue a mineral transport permit in Form TP-2 for such period as applied for, along with issue of receipt for the fee paid. The mineral transport permits shall be in the nature of a sticker, duly authenticated in permanent ink by the issuing officer and contain such particulars as specified, which shall be displayed at all times on the front wind screen of the vehicle.

(3) The temporary transport permit issued by any mineral concession holder or stone crusher licensee or dealer shall also carry identical particulars.

101. (1) The Director or the State Mining Engineer or the Collector of the district concerned may direct the Officer-in-charge of the district concerned to set-up or establish permanent or temporary check-posts or erection of barrier or both, at inter-state entry or exit points and any other places by an order in writing with a view to checking of the transportation of minerals raised without lawful authority;

Inspection of minerals and its transportation at check-posts or during transit.

(2) Any authorised officer or official(s) may check any carrier carrying minerals, at any place and the person in-charge of such carrier shall present a valid mineral transit pass issued and a mineral transport permit for such vehicle as may be demanded by said officer or official(s).

(3) At every check-post or barrier set up under sub-rule (1) or at any other place when so required by the officer-in-charge of the check-post or the barrier or any other authorised officer, the person in-charge of the carrier shall stop the same for examination of the mineral or its products in transit and co-operate for inspection of all records and documents relating to minerals or its products in possession of such person.

(4) The person in-charge of the carrier shall, if so required by officer-in-charge of the check-post or the barrier or any other authorised officer, disclose his name and address as also that of the owner of the carrier, the name and address of both the consigner and the consignee, and the particulars of the place from where the mineral was extracted and dispatched

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and any other relevant details. After checking the minerals or its products and carrier, if the authorised officer or the officer/ official(s) in-charge of the check-post is satisfied that the mineral or its product is being transported under a valid mineral transit pass and a transport permit, the authorised officer or official(s) in-charge of the check-post shall put his seal and signature on the transit pass and let such carrier proceed without any hassles.

(5) If the authorised officer/ official in-charge of the check-post or any other authorised officer has reasons to believe that the mineral or its products are being transported under a mineral transit pass which is suspected to be tampered or transportation is found without any valid transport permit, the authorised officer/ official(s) in-charge of the check post, shall take action as provided under rule 104 of these rules.

(6) If the person in-charge of the carrier refuses to pay the penal amount under sub-rule (5), the officer in-charge of the check-post or the barrier or the authorised inspecting officer shall -

- (i) have the power to seize the mineral along with such carrier in transit;
- (ii) give a receipt of such mineral and carrier seized by him to the person from whose possession or control it is seized;
- (iii) direct the person in-charge of the carrier to carry the mineral and also the carrier to the nearest police station or check-post or barrier of the concerned department;
- (iv) seize the carrier and take the same in his possession if the person in charge of the carrier refuses to carry the mineral and the carrier to the nearest police station or check-post or barrier of the department;
- (v) give an option to the owner or in-charge of the carrier to either compound the offence by paying the penalty amount or face criminal legal action of registration of an FIR and further proceedings where a carrier together with the mineral is seized by an authorised officer.

(7) Where the officer-in-charge of the check-post or any other authorised officer has reasons to believe that the weight recorded in the mineral transit pass is not correct, he may direct the person in charge of the carrier to take such carrier to the nearest electronic weigh bridge and take recourse to action prescribed for under-weightment under these rules.

(8) Where any person is found transporting any mineral and/or mineral products in contravention of the provision of these rules, any authorised inspecting officer may seize the mineral or its products along with any tool, equipment, carrier or any other things used in committing such offence and the driver and/ or the owner of the carrier shall be liable for punishment under rule 105 of these rules, irrespective of the place from where the minerals have been raised.

(9) Any authority seizing illegally extracted, transported or stored mineral or its products, tools, equipments and carrier under these rules shall give a receipt of the same to the person from whose possession such things are seized.

(10) All properties seized shall be liable to be confiscated by an order of the court trying the offence, if the amount of fine and other sum imposed are not paid within a period of one month from the date of order.

Consequences
of violation.

102. Wherever a carrier is found to be transporting any mineral, in whatever form, without a valid mineral transit pass as required under rule 98, and/ or a valid mineral transport permit as required under rule 99, he would be dealt with as under,

- (i) Where a carrier is found to be indulging in violation of the rules for the first time, the said mineral would be liable to be forfeited along with the impounding of the vehicle, which may be released only upon realisation of the payment of price of the mineral and the applicable royalty for the mineral being transported and, in addition, a fine which shall not be less than Ten Thousand rupees;

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- (S. 103 & 104)
- (S. 103 & 104)
- (ii) Wherever a carrier is found to be indulging in such violation for the second time, the said mineral would be liable to be forfeited along with the impounding of the vehicle for a minimum period of three days and released only upon realisation of the payment of price of the mineral and the applicable royalty for the mineral being transported and, in addition, a fine which shall not be less than fifteen thousand rupees;
- (iii) Wherever a carrier is found to be indulging in such violation for the third time, the said mineral would be liable to be forfeited along with the impounding of the vehicle for a period of minimum ten days, and for release shall entail payment of price of the mineral and the applicable royalty for the mineral being transported and, in addition, a fine which shall be twenty five thousand rupees;
- (iv) Wherever a carrier is found to be indulging in such violation for the fourth time or more, the officer concerned shall register an FIR and handover the carrier along with the mineral to the police. The penalty, fine and punishment for the offence shall be as provided under Section 21 of the Mines & Minerals (Development & Regulation) Act, 1957.

Chapter - 16

Illegal or un-authorized Mining and consequences

103. Any person undertaking any mining operations without a valid mineral concession granted under the Act and the rules framed thereunder in any area shall be deemed to be indulging in illegal or unauthorised mining and shall be dealt in accordance with the provisions contained in this chapter. Illegal or unauthorised mining.
104. Any act of illegal or unauthorised mining shall be liable to the following: Consequences of illegal or unauthorised mining.
- (i) for a first time violation, the said mineral shall be liable to be seized along with the impounding of all such tools, equipment, vehicles or any other things used for such unauthorised operation, which may be released only upon realisation of the payment of price of the mineral and the applicable royalty for the mineral extracted and, in addition, a fine which shall not be less than Ten Thousand rupees;
- (ii) for a second time violation, the said mineral shall be liable to be seized along with the impounding of all such tools, equipment, vehicles or any other things used for such unauthorised operation for a minimum period of seven days, which may be released only upon realisation of the payment of price of the mineral and the applicable royalty for the mineral extracted and, in addition, a fine which shall not be less than fifteen thousand rupees;
- (iii) wherever a person is found to be indulging in such offence for the third time or more, the officer concerned shall register an FIR and handover all such tools, equipment, vehicles or any other things used for such unauthorised operation to the Police. Any such offence shall entail (a) confiscation of all such tools, equipment, vehicles or any other thing used for such unauthorised operation for a period of minimum thirty days or more, and (b) pecuniary penalty and punishment for the offence as provided under Section 21 of the Mines & Minerals (Development & Regulation) Act, 1957.
105. (1) If the person committing an offence under these rules is a company registered under the Companies Act, every person, who at the time when the offence was committed, was in-charge and was responsible to the company for the conduct of the business of the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly: Offences by companies.

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Provided that nothing contained in this sub-rule shall render any such person liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Where an offence under these rules has been committed with the consent or connivance of any director, manager, secretary or other authorised representative of the company, such director, manager, secretary or other authorised representative shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

106. No court shall take cognizance of any offence punishable under these rules except upon a complaint in writing made by the Director or any other officer authorised by him to the Police in this behalf within three months of the date on which said offence is alleged to have been committed.

Offences cognizable only on written complaint.

Chapter - 17

Delegation, Review and Appeals

Delegation. 107. The Government may delegate any of its powers under these rules, save in the cases of appeals and subject to such restrictions as it may deem appropriate to the Director, by an executive order. Similarly, the Director, may delegate any of his powers under these rules, save in the case of appeals, and subject to such restrictions as he may deem appropriate, to any of his subordinate officer(s) by an executive order.

Review. 108. The Director may, either on an application from an aggrieved party or on his own motion, review the orders passed by him under these rules in any matter with the prior permission of the Administrative Secretary of the Department.

Appeals. 109. (1) Unless otherwise provided, an appeal against an order passed by the Officer-in-Charge shall lie with the Director;

(2) An appeal against the order passed by the Director shall lie before the Administrative Secretary of the Department;

(3) No order under these rules shall be passed by the competent authority against any person unless he has been issued a show cause and given a reasonable opportunity to make a representation.

Time allowed for appeals or review. 110. (1) Any application for review under rule 108 and an appeal under rule 109 (1) can be preferred within a period of sixty days of the passing of the impugned order. A delay up to thirty days beyond the permissible appeal period may be condoned by the competent authority, if found justified;

(2) A second appeal against the orders of Director, under rule 109 (2) can be filed within a period of 45 days of the passing of the impugned order. A delay for up to thirty days beyond the permissible period may be condoned by the competent authority, if found justified.

Fee for review or appeal. 111. (1) Every application for review or appeal shall be accompanied with the fee as prescribed in the Fifth Schedule appended to these rules.

(2) No application for review or appeal will be entertained in matters where the applicant is in default of any Government dues, on whatsoever account, unless he deposits at least twenty five percent of such dues before filing such application and the proof for such payment is enclosed with the application or memorandum of appeal.

Chapter - 18

Miscellaneous

Power to rectify inadvertent mistakes. 112. (1) The Government may at any time, within six months, from the date of the order passed by it under these rules, on its own motion rectify any mistake or error apparent on the face of the record, and may within the like period rectify any such mistake or error which has been brought to its notice by an applicant for the grant of the minor mineral(s) concession.

- (2) No such rectification under sub-rule (1) above, as has or purports to have a prejudicial effect on another applicant for the grant of the mining lease, shall be made unless the Government have given such applicant(s) notice of its intention so to do, and have allowed him/ them a reasonable opportunity to make a representation thereon.
113. Any rent, royalty, fee, contract money or other sum due to the Government or penalty imposed under these rules or under the terms and conditions of the mining lease or contract or permit and remaining unpaid, shall constitute a first charge on the assets of a mineral concession the holder or the surety furnished under these rules and shall be recoverable as arrears of Land Revenue. Recovery of Government dues as arrears of land revenue.
114. (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of a mineral concession granted under these rules; Unauthorized Working.
- (2) Notwithstanding any other punitive measures for any violations provided under the rules, any contravention of sub rule (1) shall be subject to the provisions contained in Section 21 of the Act.
115. No court shall take cognizance of any offence punishable under these rules except upon a complaint in writing made by the Director or any other officer authorised by him in this behalf within three months of the date on which said offence is alleged to have been committed. Offences cognizable only on written complaint.
116. In addition to the weigh bridges required to be installed by the mineral concession holders, the Director may authorise and register electronic weigh bridges established throughout the state by third parties for weighing of mineral, in raw and processed form, on such conditions as may be specified. Provision for electronic weigh bridges.
117. The department may, as soon as possible, develop and introduce partial or end-to-end e-governance application for effective and efficient regulation and enforcement of these rules. All mineral concession holders, mineral dealer licensees and the stone crushing units shall be bound to comply with and implement such e-governance applications as may be specified. Introduction of e-governance processes.
118. The Government may, for reasons to be recorded in writing, relax any provision of these rules in cases where any mineral concession is granted to any Government department or to a statutory authority set up by the State Government, or a company or a corporation wholly owned or controlled by the State or Central Government. Relaxation in special cases.
119. A mineral concession granted under these rules, in whatever form, shall commence from the date of execution of the agreement or from such date as specified therein. Commencement of the grant of a mineral concession.
120. All lease deeds or contract agreements effective for a period of 11 months or more shall be duly registered with the Registrar. All expenditure on registration of the lease deed or contract agreement shall be borne by the concession holder. The Officer authorised by the Director may present the papers duly signed by the Director on his behalf for the said purpose. Registration of Lease Deeds/ Contract Agreements.
121. Grant of any mineral concession or other permissions under these rules shall not absolve the holder from the applicability of other statutes. Applicability of other Statutes.
122. (1) The Punjab Minor Mineral Concession Rules, 1964 as amended from time to time, in their application to the State of Haryana and the Haryana State Minerals (Prevention of Illegal Mining, Storage and Transportation) Rules, 2006 are hereby repealed with the publication of notification of 'Haryana State Minor Mineral Concession, Stocking, Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012' in the official Gazette. Repeal and savings.
- (2) Notwithstanding the repeal, anything done or any action taken or proceedings commenced under the 'Punjab Minor Mineral Concession Rules, 1964', and the 'Haryana

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State Minerals (Prevention of Illegal Mining, Storage and Transportation) Rules, 2006', shall be deemed to have been done, taken or commenced under these rules :

Provided that wherever the terms and conditions of any mineral concession, granted before the commencement of these rules, are inconsistent with or repugnant to these rules, the same shall be deemed to have been modified in accordance with these rules from the date of notification thereof.